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CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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SECTION OFFICER (Judl.)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUWAHATI BENCH: CUWAHATI, 5 (FORM NO. 4)
 ORDER SHEET (See Rule-42)

APPLICATION NO. 216/2000

Applicant(s) S. Kumar and ors.

Respondent(s) Union of India and ors.

Advocate for Applicant(s) Mr. B.K. Sharma
 Mr. U.K. Gopwani

Advocate for Respondent(s)

Notes of the Registry

DATE

ORDER OF THE TRIBUNAL

28.9.00

Present : The Hon'ble Mr Justice D.N. Chowdhury, Vice-Chairman.

Heard Mr S.Sarma, learned counsel for the applicants. Application is admitted. Issue usual notice. Call for the records.

List on 14.11.2000 for written statement and further orders. Meanwhile status quo as on today shall be maintained as regards the service of the applicants.

[Signature]
 Vice-Chairman

pg

NS
 28/9/2000

503415
 28-9-2000
 My Taster
 28/9/2000

Notice not yet served

B.M.

14.11.00

On the prayer of Mr. B.S. Basumatay, learned Addl. C.G.S.C. the case is adjourned to 12.12.2000 for filing of written statement.

List on 12.12.2000 for written statement and further orders.

[Signature]
 Vice-Chairman

trd

15/11

12-12-2000. No s. r. - Adjourned to 3-11-2001

Mh
 A.B. 12/12

Steps are yet to be received to issue notices

[Signature]
 28/9/2000

Requints are received today
 Notice prepared and sent to
 D/S for issue the respondents
 No 1 to 4 vide DINo

2/11/2000

① Service report are still awaited.

③ No. w/s has ~~not~~ been filed.

By
2.1.2001

Notice duly served on
R No 183.
R No. 2 is adakot.

By
4/1/01.

All written statement
has been filed.

By
5.3.01

No written statement
has been filed.

By
3/4/01

No written statement
has been filed.

By
19.6.01

19-7-2001

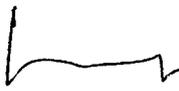
No. W/statement
has been filed

By

N 

3.1.2001 Four weeks time is allowed for filing of written statement on ~~the~~ the prayer of Mr B.S. Basumatary, learned Addl.C.G.S.C.

List on 2.2.2001 for order.

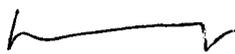

Vice-Chairman

pg

2.2. Current bench at Shillong
Adjourned to 7.3.2001.

By
A. B. S.

7.3.01 List on 4.4.01 to enable the respondents to file written statement.


Vice-Chairman

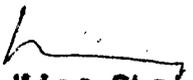
lm

4.4.2001 Four weeks time allowed to the respondents to file written statement. List for orders on 9.5.01.


Vice-Chairman

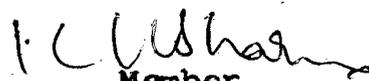
nkm

9.5.01 List on 20.6.2001 to enable the respondents to file written statement.


Vice-Chairman

bb

20.6.01 On the prayer of Mr. A. Deb Roy Sr.C.G.S.C. 4 weeks time is allowed for filing of written statement. List on 20.7.01 for orders.


Member

lm

Notes of the Registry	Date	Order of the Tribunal
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20.7.01

Written statement has not been filed. List the case be listed for hearing on 24.8.01. The respondents may file written statement within two weeks.

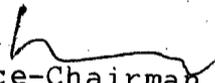

Vice-Chairman

lm

24.8.01

List the matter after four weeks. The respondents may file written statement if any within three weeks from today.

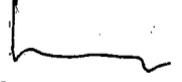
List on 28.9.2001 for hearing.


Vice-Chairman

trd

28.9.01

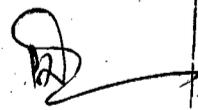
Judgment delivered in open Court. Kept in separate sheets. Application is disposed of. No costs.


Vice-Chairman

lm

18.9.2001

w/s on behalf of Respdt. No 12, and 3.



w/s has been filed.


24.9.01

15.2.02

Copy of 15 Judgments has been sent to the office for issuing 15 lines to the H/Adms for 15 parties


20.2.02

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No. 316 of 2000

Date of Decision..... 28,9.01

Shri Sukleswar Kumar & 20 others.

Petitioner(S)

Mr.B.K.Sharma , Mr.S.Sarma, Mr.U.K.Nair

Advocate for the
Petitioner(s)

-Versus-

Union of India & Ors.

Respondent(s)

Mr.B.C.pathak , Addl.C.G.S.C.

Advocate for the
Respondent(s)

THE HON'BLE MR.JUSTICE D.N.CHOUDHURY , VICE-CHAIRMAN,

THE HON'BLE

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether the Judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble : VICE-CHAIRMAN

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CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No.316 of 2000

Date of Order: This the 28th Day of September 2001

HON'BLE MR.JUSTICE D.N.CHOWDHURY, VICE-CHAIRMAN

1. Shri Sukleswar Kumar & 20 others.
Department of Telecommunication,
Nagaon Telecom Division

By Advocate Mr.B.K.Sharma, Mr.S.Sarma, Mr.U.K.Nair

-Vs-

1. The Union of India, Represented by the
Secretary to the Ministry of Communication,
New Delhi.
2. The Chief General Manager,
Assam Telecom Circle,
Guwahati-1
3. The Telecom District Manager,
Nagaon, Telecom Division.

By Advocate Mr.B.C.Pathak, Addl.C.G.S.C.

O R D E R.

D.N.CHOWDHURY, J(VC):

The issue pertains to conferment of temporary status involving 21 Casual Labourers. The applicant No.1 Shri Sukleswar Kumar had expired, the other twenty numbers applicants alongwith Shri Sukleswar Kumar moved this Tribunal on earlier occasion for conferment of temporary status. The Tribunal passed an order in O.A.No.107 of 98 and series including the O.A.No.192 of 98 , dated 31.8.99 and disposed of all the O.As. including that O.A.No.192 of 98. Vide order dated 31.8.99 the Tribunal directed the Respondents to submit representations individually within a specific period. It was further ordered that if such representations were presented the respondents would be examined and scrutinised and orders thereafter in consultation with the records. In pursuance

contd/-2

the order of the Tribunal the respondents was caused scrutiny of the case of the applicant by a Committee constituted by the Chief General Manager Telecommunication, Assam Circle. Vide order dated 14.7.2000 the applicant was informed that the committee had scrutinised and examined the representation as well as the payment particulars and wages paid to the applicant. It was interalia ordered that on the scrutiny and verification of the relevant documents that none of the applicants had completed 240 days. Hence this application.

2. Mr.S.Sarma learned counsel appearing on behalf of the applicant contended that the respondents had failed to consider the materials made available by the applicant and thus fell into error in its decision making process which was scrutinised by the committee. Counter in the argument Mr.B.C.Pathak, Addl.C.G.S.C. contended that the authority considered all the relevant records and thereafter came to the lawful conclusion.

3. From the written statement it transpires that out of 20 applicants some of them nearly worked for 240 days. The applicant No.4 Shri Gakul Bora worked for in 1993 - 188 days, in 1994-234 days, in 1995-219 days, in 1996-227 days in 1997 - 205 days, in 1998 - 111 days. Likewise applicant No.5 Shri Dilip Kumar Bora rendered service in 1991 18 days, in 1992 29 days, in 1993- 99 days, in 1994-111 days, in 1995-188 days, in 1996-68 days, in 1997-205 days, in 1998- 105 days up to May. The applicant No.12 Shri Luit Kumar Gayaon worked in 1994-18 days, 1995-231 days, in 1996-45 days, 1997-58 days, in 1998- 10 days up to January. Similarly,

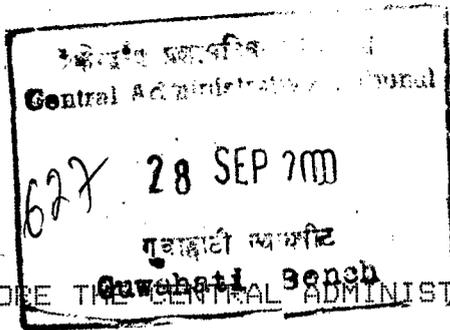
contd/-

Shri Tarun Kalita rendered service in 1991-232 days, in 1992-238 days, in 1993-193 days, in 1994-192 days, 1995-159 days, in 1996 -50 days, in 1997-158 days, in 1998-126 days. The applicant No.19 Shri Gajen Dew Raja rendered services for 234 days in 1994, in 1995-158 days, in 1996-225 days, in 1997-222 days, in 1998-108 days up to May with artificial break. He also prorata completed the prescribed period. in the year 1998.

4. 4. From the facts mentioned above it is clearly stated that the applicant No.4 Shri Gakul Bora, applicant No.5 Shri Dilip Kumar Bora, applicant No.12 Shri Luit Kumar Gayaon, applicant No.15 Shri Tarun Chandra Kalita and applicant No.19 Gojen Dew Raja rendered nearly 240 days. They are thus entitled for conferment of temporary status. Therefore, the respondents are ordered to take necessary steps for conferment of temporary status to the aforementioned five persons viz Sri Gokul Bora, Dilip Kr.Bora, Luit Kumar Gayaon, Sri Tarun Kalita and Gojen Dew Raja. Smti Devi Rani Paul was converted to a full time casual labourer on 18.5.2001 who had completed her service 240 days as per Departmental Rules. The Respondents are ordered to take all the remedial measure for providing her the necessary benefits under the scheme.

5. Subject to the observations and directions the application of the applicants No.4,5,12,15,19 are allowed. Subject to the directions made above the application of the applicant No.14 Devi Rani Paul stands disposed. The application of Applicant No.1 stood abated. The application of the remaining applicants stood disposed of with direction to the respondents to consider their cases taking into consideration the changed circumstances as per law. No costs.


(D.N.CHOWDHURY)
VICE-CHAIRMAN



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH

(An application UNDER section 12 of the Administrative Tribunal Act, 1985)

Title of the case :

O.A.No. 316 of 2000.

BETWEEN

Shri Sukleswar Kumar & Ors.

VERSUS

Union of India & Ors.

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Filed by : *Uk Goswami, Advocate*

File No.: C:\WS7\SUKLESWAR

Filed by:
The Applicants,
through
Ujjal Kr. Goswami
Advocate

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

(An application under section 19 of the Central Administrative Tribunal Act, 1985)

94
195-231 des.
98-

O.A.No. 316 '2000

BETWEEN

1. Sri Sukleswar Kumar.
2. Sri Mohan Chandra Kalita,
3. Sri Binod Kumar Saikia,
4. Sri Gakul Chandra Bora,
5. Sri Dilip Kumar Bora,
6. Sri Jayanta Hazarika,
7. Sri Ashok Chandra Dey,
8. Sri Ananda Chandra Das,
9. Sri Prahlad Chandra Bora,
10. Md. Abdul Salam,
12. Sri Luit Kumar Gayaon,
13. Sri Dilip Mazumdar,
14. Sri Devi Rani Pal,
15. Sri Tarun Chandra Kalita,
16. Md. Nur Zaman,
17. Sri Chandramal Senapati,
18. Ganesh Ch. Bora,
19. Sri Gojen Dewraja,
20. Sri Radha Kanta Bordoloi, and
21. Sri Sanjit Kumar Banik.

Died →

Caten B...

1993-188

1994 234 des.

1995 219 des.

1996 227 "

1997 203

1998 111 des.

1/98

21/6

Dilip B...

93 - 188 des.

96

97 - 203 des.

98 103 (up to 1/98)

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work
C/L

The

per sala work
The
serv.

20/

1999 }
234 des 1996 }
225 M 1997 }
222 M 1998 (may) }
108

1991 - 232 des.

1992 - 238 des

93 - 193 des

94 - 192 "

95 - 139 des

97 - 158 M

98 - 126 des up to M

..... Applicants.

Caten B...

Dilip B...

Luit G...

Tam K...

Dev B...

sk

- A N D -

1. The Union of India,
Represented by the Secretary to the
Ministry of Communication. New Delhi.

2. The Chief General Manager,
~~Assam~~ Assam Telecom Circle,
~~Guwahati-1~~ Guwahati-1,
Shillong-793001.

3. The Telecom District Manager
~~Nagaland~~ Nagaland, Telecom Division,
~~Dispur, Nagaland~~ Dispur, Nagaland.

..... Respondents.

PARTICULARS OF THE APPLICATION

1. PARTICULARS OF THE ORDER AGAINST WHICH THIS APPLICATION IS MADE:

This application is directed against the action of the respondents in issuing the orders dated 14.7.2000 and in not considering the case of the applicants for grant of temporary status and regularisation of their respective services pursuant to scheme and directions of the Hon'ble Supreme Court by which under the similar facts situation like that of the applications, others named been benefited. This application is also directed against the action of the respondents in not implementing the order dated 31.8.99 passed in the Hon'ble Tribunal, wherein directions have been issued for scrutinising their documents.

2. LIMITATION:

The applicants declare that the instant application has been filed within the limitation period prescribed under section 21 of the Administrative Tribunal Act.1985.

gk

3. JURISDICTION:

The applicants further declare that the subject matter of the instant case is within the jurisdiction of the Hon'ble Tribunal.

4. FACTS OF THE CASE

4.1. That the applicants are citizen of India and as such they are entitled to all the rights, protections and privileges as guaranteed by the Constitution of India and laws framed thereunder.

4.2. That in the instant application, the Applicant are casual worker presently holding the post of casual worker under the T & M Nagaon. The respondents have issued the impugned orders (identical) dated 14.7.2000 to each applicants. Accordingly the cause of action and relief sought for by the applicants are same. Thus the instant applicants pray that they may be allowed to join together in a single application invoking rule 4(5)(a) of CAT (Procedure) Rules 1987 to minimise the number of litigation as well as the cost of the application.

A list containing the names and particulars of the applicants is annexed as ANNEXURE-A.

4.3. That the applicants are presently continuing as casual workers and all of them were appointed in various dates ranging from 1987-89 on casual basis. The applicants are at present drawing their wages under departmental pay slips, which will show that they are casual workers of the Dept. of Telecommunication and hence the applicants pray for a direction to the respondents to produce all the relevant documents at the time of hearing of the case.

For better appreciation of the factual position the applicants crave leave at the Hon'ble Tribunal to annex all their

certificates is Annexure-A Copy. They are still continuing in their respective posts as stated above.

4.4. That some of the similarly situated employees belonging to the postal Department had approached the Hon'ble Supreme Court for direction for regularisation, as has been prayed in the instant application and the Hon'ble Supreme Court acting on their Writ Petition had issued certain directions in regard to regularisation as well as grant of temporary status to those casual labourers of the Department of Posts. It is pertinent to mention here that claiming similar benefit a group of similarly situated employees under the respondents i.e. of department of Telecommunication had also approached the Hon'ble Supreme Court for a similar direction by way of filing writ petition (C) No.1280/89 (Ram Gopal & Ors.Vs. Union of India & Ors) along with several writ petition i.e. 1246/86, 1248/86 etc. In the aforesaid writ petitions the Hon'ble Supreme Court was pleased to pass a similar direction to the respondents authority to prepare a scheme on a rational basis for absorption the casual labourers as far as possible, who have been working more than one year in their respective posts. Pursuant to judgment the Govt.of India, Ministry of Communication, prepared a scheme in the name and style "Casual Labourers (Grant of Temporary Status and Regularisation)Scheme 1989" and the same was communicated vide letter No.269-10/89-STN dated 7.11.89. In the scheme Certain benefits granted to the casual labourers such as conferment of temporary status, wages and daily Rates with reference to minimum pay scale of regular Group-D officials including DA/HRA etc.

Copies of the Apex Court Judgment and the above mentioned scheme is annexed herewith and marked as ANNEXURE-1 and 2.

4.5. That as per the Annexure-2 scheme as well as the direc-

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tions issued by the Hon'ble Supreme Court (Annexure-1) in the cases mentioned above, the applicants are entitled to the benefits described in the scheme. The applicants are in possession of all the qualifications mentioned in the said scheme as well as in the aforesaid verdict of the Hon'ble Supreme Court, and more specifically in the dates described in the Annexure-A may be referred to for the better appreciation of the factual position.

4.6. That the respondents after issuance of the aforesaid scheme, issued further clarification from time to time of which mention may be made of letter No.269-4/93-STN-II dated 17.12.93 by which it was stipulated that the benefits of the scheme should be conferred to the casual labourers who were engaged during the period from 13.3.85 to 22.6.88.

The applicants crave leaves of the Hon'ble Tribunal to produce the said order at the time of hearing of the case.

4.7. That on the other hand casual workers of the Deptt. of Posts who were employed on 29.11.89 were eligible to be conferred the temporary status on satisfying other eligible conditions. The stipulated date 29.11.89 has now further been extended up to 10.9.93 pursuant to a judgment of the Ernakulam Bench of the Hon'ble Tribunal delivered on 13.3.95 in OA No.750/94. Pursuant to the said judgment delivered by the Ernakulam Bench, Govt of India, Ministry of Communication issued letter No.66-52/92-SPD-I dated 1.11.95 by which the benefits of conferring temporary status to the casual labourers have been extended up to the recruits up to the 10.9.93.

A copy of the aforesaid letter dated 1.11.95 as annexed herewith and marked as ANNEXURE-3.

The applicants have not been able to get hold of an

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authentic copy of the said letter and accordingly they pray for a direction to produce an authenticated copy of the same at the time of hearing of the instant application.

4.8. That the benefits of the aforesaid judgment and circular of Govt. of India is required to be extended to the applicants in the instant application more so when they are similarly circumstance with that of the casual workers to whom benefits have been granted and presently working in the Deptt. of Posts. As stated above both the Deptts. are under the same Ministry i.e. the Ministry of Communication, and the scheme were pursuant to the Supreme Court's Judgment as mentioned above. There can not be any earthly reason as to why the applicants shall not be extended the same benefits as have been granted to the casual labourers working in the Dept. of Posts.

4.9. That the applicants state that the casual labourers working in the Deptt of Telecommunication are similarly situated like that of the casual workers working in the Deptt. of Posts. In both the cases relevant schemes was prepared as per the direction of the Hon'ble Court delivered their judgment in respect of the casual workers in the Deptt. of Telecommunication following the judgment delivered in respect of casual workers in the Deptt. of Posts. As stated earlier both the Deptts. are the same Ministry i.e. Ministry of Communication. Therefore, there is apparent discrimination in respect of both the sets of casual labourers though working under the same Ministry. It is pertinent to mention here that the casual workers of the Deptt of Posts on obtaining the Temporary Status are granted much more benefited than the casual workers of the Deptt. of Telecommunication. Similar benefits are required to be extended to the casual workers of

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the Deptt. of Telecommunication having regard to the facts both the Deptts are under the same ministry and the basic foundation of the scheme for both the Deptts are Supreme Court's judgment referred to above. If the casual workers of the Deptt of Posts can be granted with the benefits as enumerated above based on Supreme Court's verdict, there is no earthly reason as to why the casual workers of the Deptt. of Telecommunication should not be extended with the similar benefits.

4.10. That the applicants beg to state that in view of afore-said scheme as well as the verdict of the Hon'ble Supreme Court, they entitled to be regularised more so when there is at present more than 750 posts of DRM have been allotted to Assam Circle.

4.11. That the applicants beg to state that making a similar prayer a group of casual workers working under Assam Circle had approached this Hon'ble Tribunal by way of filing OA No.299/96 and 302/96 and this Hon'ble Tribunal pleased to allow the afore-said application on 13.8.97 by a common judgment and order.

A copy of the said order dated 13.8.97 is annexed herewith and marked as ANNEXURE-4.

4.12. That the applicants state that it is settled position of law that when some principles have laid down in a given case those principles are required to be made applicable to other similarly situated cases without requiring them to approach the Hon'ble Court again and again. But in a nutshell case in spite of judgment of Hon'ble Ernakulam Bench delivered in respect of casual labourers of Deptt. of Posts, the Deptt. of Telecommunication under the same ministry has not yet extended the benefits to the casual labourers working under them.

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4.13. That the applicants beg to state that the action of the respondents towards the non implementation of the case of the applicants are with some ulterior motive only to deprive the them from their legitimate claim of regularisation. The main crux of their prayer was for regularisation and grant of temporary status and for consideration of their cases against the 750 posts as mentioned above but in reply, the respondents have not issued any order as yet. The respondents being a model employer ought to have granted the benefit of temporary status as per the scheme without requiring them to approach the doors of the Hon'ble Tribunal again and again, more so when all the applicants fulfill the required qualification as per the said scheme.

4.14. That the applicants state that in a nutshell their whole grievances are that to extend the benefit of the aforesaid scheme as well as similar treatment as has been granted to the casual workers working under Deptt. of Posts in regard to treating the cut of date of engagement as has been modified from time to time by issuing various orders, of which mention may be made of order dated 1.9.99 by which the benefit of the scheme has been extended to the recruitees up to 1998.

A copy of the order dated 1.9.99 is annexed herewith as Annexure-5.

4.15 That the applicant begs to state that highlighting their grievance, they had approached the Hon'ble Tribunal by way of filing OA No. 192/98 praying for grant of temporary status and regularisation. The Hon'ble Tribunal was pleased to dispose of the said OA along with other connected matters vide its order dated 31.8.99 with a direction to the respondents to consider their cases after due scrutinise of the documents.

A copy of the order dated 31.8.99 is annexed herewith and marked as Annexure-6.

4.16 That the applicants beg to state that pursuant to the aforesaid order dated 31.8.99, the higher authorities of the respondents have issued various orders to the Divisional authorities for furnishing documents/certificates to ascertain the facts. To that effect mention may be made of order dated 9.11.99 issued by the respondent No. 3 asking for documents and certificates.

A copy of the such identical order dated 9.11.99 is annexed herewith and marked as Annexure-7.

4.17 That the applicants beg to state that after the judgment and order dated 31.8.99, they have submitted representations individually highlighting their date of appointment as well as number of working days etc. in other divisions, the casual workers, who are also asked to appear in interview held by the respondent. However, the respondents have not yet held any interview in respect of the present applicants. Suddenly the respondent No. 3 issued an identical orders dated 14.7.2000 by which the representations filed by the applicants have been disposed of

A copy of one of such representations dated 9.11.99 and a copy of one of such orders dated 14.7.2000 is annexed herewith and marked as Annexures-8 and 9 respectively.

4.18 That the applicants beg to state that barring the cases of the present applicants, in all other cases interviews have been

held for scrutinising the records but only the present applicants have been debarred for the same. The respondents have treated the present applicants differently violating Article 14 and 16 of the Constitution of India. all the other similarly placed employees (Casual workers) have been given chance to point out personally the facts and figures pertaining to their service particulars but the said opportunity has not been granted to the present applicants. Hence the either action on the of the respondents are illegal and violative of Article 14 and 16 of the constitution of India.

4.19. That the applicants begs to state that in their cases the Annexure-A certificates submitted by them as well as by the subordinate authorities of the respondents have not been examined properly. It is further stated that juniors to the applicants even outsiders have been granted with temporary status but only the applicants in whose case no personnel hearing i.e. interview was held, have been denied the said benefit of temporary status as well as its subsequent clarification issued from time to time. The aforesaid discriminatory action leads to issuance of Annexure-9 order dated 14.7.2000 and hence same is liable to be set aside and quashed only on the ground of same being discriminatory in nature and further direction may issued for granting temporary status to the applicants with all consequential benefits.

4.20. That the applicants beg to states that the respondents have not clarified the records before issuing by the impugned order dated 14.7.2000. In fact the respondents have violated the direction issued by the Hon'ble Tribunal in its judgment and order dated 31.8.99.

ck

4.21. That the applicants beg to stat that the respondent have violated the directions issued by the Hon'ble Tribunal. In implementing the said judgment and order the respondents have held interviews in other cases but same procedure has not been maintained in case of the present applicants which has resulted in issuance of the impugned order dated 14.7.2000.

4.22. That the applicants begs to state that the respondents have not apply their mind properly in issuing the order dated 14.7.2000. Although the orders dated 14.7.2000 have been issued as speaking order but infact no definite ground has been defined in the said order. Only ground is regarding fulfillment of 240 days of work in a particular year, but taking into consideration the Annexure-A certificates issued by the respondents only the fact will be clear.

4.23. That the applicants beg to state that they are still continuing in their respective posts without any termination. On the other hand the respondents are now granting the temporary status to the juniors of the applicants, even some of the outsiders have also been grated with the benefits of the temporary status.

The applicants in view of the aforesaid facts and circumstances have prayed for a direction to the respondents to produce all the relevant documents at the time of hearing of the case.

4.24. That the applicants begs to state that the respondents are now granting the said benefits and filling up all most 750 posts of DRM within a very short time without considering their cases. The applicants are now in employments as casual workers but in view of the aforesaid order dated 14.7.00 their services

may be discontinued without giving them any opportunity of hearing. In that view of the matter the applicants prays for an interim order directing the respondents not to disengage them from their present employments and not to fill up the posts of DRM till the disposal of the case. in case the interim order is not grants the applicants will suffer irreparable loos and injury.

5. GROUND FOR RELIEF WITH LEGAL PROVISION:

5.1. For that the denial of benefit of the scheme to the casual labourers whom the applicants union represent in the instant case is prima-facie illegal and arbitrary and same are liable to be set aside and quashed.

5.2. For that it is the settled law that when some principles have been laid down in a judgment extending certain benefits to a certain set of employees, the said benefits are required to be similarly situated employee without requiring them to approach the court again and again. The Central Govt. should set an example of a model employer by extending the said benefit to the applicants.

5.3. For that the discrimination meted out to the members of the applicants in not extending the benefits of the scheme and in not treating them at par with postal employees is violative of Articles 14 and 16 of the Constitution of India.

5.4. For that the respondents could not have deprived of the benefits of the aforesaid scheme which has been applicable to their fellow employees which is also violative of Article 14 and 16 of the Constitution of India.

5.5. For that the respondents have acted illegally in issuing that impugned Annexure-9 order dated 14.7.2000 without examining the relevant documents submitted by the applicants as well as the authorities of their respondents. And hence the impugned Annexure-9 order dated 14.7.2000 is liable to be set aside and quashed.

5.6. For that as per the order dated 1.9.99 the cases of the applicants are required to be considered under the scheme of 1989 and since the applicant have completed 240 days of continuous service in a year, respondents are duty bound to grant temporary status as per the scheme, more so when the other similarly situated employees like that of the applicants have been granted with the said benefit.

5.7. For that the respondents have violative the judgment and order dated 31.8.99 passed by this Hon'ble Tribunal in the calling for the applicants for interview and by issuing the impugned order dated 14.7.2000 without consulting the records. On that score alone the impugned order dated 14.7.2000 is liable to be set aside and quashed.

5.8. For that in any view of the matter the action/inaction of the respondents are not sustainable in the eye of law and liable to be set aside and quashed.

The applicants crave leave of the Hon'ble Tribunal to advance more grounds at the time of hearing of the case.

6. DETAILS OF REMEDIES EXHAUSTED:

That the applicants declare that they have exhausted all the remedies available to them and there is no alternative remedies available to them.

SK

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7. MATTERS NOT PREVIOUSLY FILED OR PENDING IN ANY OTHER COURT:

The applicants further declare that he has not filed previously any application, writ petition or suit regarding the grievances in respect of which this application is made before any other court or any other Bench of the Tribunal or any other authority nor any such application, writ petition or suit is pending before any of them. It is further stated that since the respondents have not yet issued any impugned order, and due to paucity of time and having regard to the urgency in the matter the applicants even have not file any representation however, they have made several verbal representations.

8. RELIEF SOUGHT FOR:

Under the facts and circumstances stated above the applicants most respectfully prayed that the instant application be admitted records be called for and after hearing the parties on the cause or causes that may be shown and on perusal of the records be grant the following reliefs to the applicants:

8.1 To set aside and quashed Annexure-9 order dated 14.7.2000 in respect of all the applicants.

8.2. To direct the respondents to extend the benefits of the said scheme to the members of the applicants and to regularised their services .

8.3. To direct the respondents not to fill up any vacant posts of Daily Rated mazdoors without first considering the case of the applicants.

8.4. Cost of the applicants.

8.5. Any other relief/reliefs to which the applicants are

entitled to under the facts and circumstances of the case and deemed fit and proper.

9. INTERIM ORDER PRAYED FOR:

Pending disposal of this application the applicants pray for an interim order directing the respondents not to fill up any vacant posts of Daily Rated Mazdoors without first considering the case of the applicants. The applicants further prays for an interim order direction the respondents not to disturb their services and to allow them to continue in their respective posts during the pendency of the case.

10.

11. PARTICULARS OF I.P.O.:

- | | | |
|---------------|---|-----------|
| 1. I.P.O. No. | : | 26 503405 |
| 2. Date | : | 26/9/2000 |
| 3. Payable at | : | Guwahati. |

12. LIST OF ENCLOSURES:

As stated in the INDEX.

VERIFICATION

I, Shri Sukleswar Kumar, s/o Late Betharam Kumar, aged about 34 years, at present working as Casual Worker under TDM Nagaon, do hereby verify and state that the statements made in paragraphs 4'1, 4'3, 4'5, 4'6, 4'8, 4'9, 4'10, 4'12, 4'13, 4'18, 4'24 are true to my knowledge and those made in paragraphs 4'2, 4'4, 4'7, 4'11, 4'14, 4'15, 4'16, & 4'17 are true to my legal advice and I have not suppressed any material facts. I am also duly authorised by the other applicants to sign this verification on their behalf.

And I sign this verification on this the 27th day of September, 2000.

Sukleswar Kumar

दूर संचार विभाग
Department of Telecommunications

कार्यालय Office of the

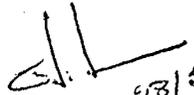
Certified that Smt
Sukleswar Kumar, s/o Late
Betharam Kumari of Vill-Sunder-
bari, P.O. Jalukbari, has
been working as Cleaner at
Morigaon C-DOT-512 Exchange
from the days of installation
i.e. December 1993 till date.

may 20/9/95
Sub-Divisional Engineer
Gr. Telecom
Morigaon [Assam]

: To whom it may concerned :

This is to certify that Shri Sukleswar Kumar, S/O Late Batheram Kumar of Village: Sundarbari, P.O: Jalukbari, P.S: Jalukbari, Guwahati-14 was working in the establishment of DET(SW), Task Force, Guwahati-3 under me for installation works at different places at the rate of 20 days per month from May 1989 to May 1993.

His conduct is good. I wish, his success in life.


(D. SAHA), 23/5/1993.

Junior Telecom. Officer,
% CGM, Task Force, Guwahati-3.

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TO WHOM IT MAY CONCERN.

29

Certified that Sri Sukleswar Kumar, S/O Late
Betaram Kumar, an inhabitant of Vill. Sundar bari, P.O.
Jalukbari, P.S. Jalukbari, Dist. Kamrup, Assam is person-
ally known to me since January, 1992. He has worked in the
time of installation of ILT 512 exchange at Biswanath
Charali. He bears good conduct and amiable character. He
is soft spoken person. I have not heard any adverse against
him so far.

Wish him all success in life.

[Signature]
Asstt. Engineer, HRD
O/O the T.D.E., Tezpur-784001.

Statement showing details in respect of casual labourers recruited after 30.3.85 (excluding the casual labourers recruited between 31.3.85 to 22.6.88 for project/Railway electrification works.

1. Name of the casual labourers:- SRI MOHAN CH. KALITA

2. Date of birth :- 01-03-53

3. Date of appointment as :- 01.1.88

4. Period of service each year :-	1985	1986	1987	1988	1989	1990	1991	1992
1985, 86, 87, 88, 89, 90, 91, 92	240	302	312	240	240			
93 (Total No working days)						1993	1994 (to July)	
						244	180	

5. Whether employment exchange :- 1244/84 procedure was followed in not reason thereof.

6. Reason for employing casual :- Due to acute shortage of labourers after 31.3.86.

7. Officer who approved employment of casual labourers. J. T. O. Nagaon Under A. M. Uma yogan Prasad

8. The reason for continuance :- of casual labourers service inspite of orders for termination.

Signature of S.I/L.I. period from

To.....

As he was engaged by Govt to civil works previously he was engaged by Govt in different projects

Signature of concerned J.T.O. period from 1985 to 1994

Counter Signature for the period from..... to.....

SDE(P)/S.D.O. T/Nagaon/Diphu/ Ho J&E/SDE(G)/MON.

Sri Mohan Ch. Kalita

S.D.O. T/Nagaon.

was engaged on MARR for erection and VPT connection to canal. No. for work sheet: 2-11-94 to 31-12-94. Madhava EXORCO

Handwritten signature and date 5/12/95

Certified that Sri Mohan Ch. Kalita B/O _____
Late Dimbeswar Kalita an inhabitant of Village _____
Bhatai Joan P.O. Uraia Joan P/S _____
Sadate Dist. Nagaon ✓

Jan/ 88	21	Jan / 90	26	Jan/ 92	22
Feb/ 88	19	Feb/ 90	26	Feb / 92	19
March/88	24	March/90	25	March/92	18
April/88	22	April/90	26	April/92	19
May / 88	26	May / 90	26	May / 92	19
June/ 88	18	June/ 90	26	June/ 92	18
July/88	19	July/ 90	26	July/ 92	19
Aug / 88	20	Aug / 90	26	Aug / 92	20
Sept/ 88	18	Sept/ 90	26	Sept/ 92	21
Oct / 88	19	Oct / 90	26	Oct / 92	25
Nov / 88	20	Nov/ 90	26	Nov / 92	20
Dec / 88	20	Dec/ 90	21	Dec / 92	20
Total :	240	Total :	312	Total :	240

Jan / 89	26	Jan/ 91	20	Jan / 93	22
Feb / 89	25	Feb / 91	20	Feb / 93	21
March/89	25	March/91	25	March/93	25
April/89	25	April/91	21	April/93	23
May /89	25	May / 91	20	May /93	21
Jun /89	25	Jun / 91	18	Jun /93	22
July /89	25	July/ 91	19	July /93	21
Aug / 89	25	Aug / 91	20	Aug / 93	22
Sept/ 89	25	Sept/ 91	18	Sept/ 93	21
Oct / 89	25	Oct / 91	14	Oct / 93	22
Nov / 89	25	Nov / 91	20	Nov / 93	22
Dec / 89	26	Dec / 91	20	Dec / 93	22
Total :	302	Total :	240	Total :	264

Handwritten notes:
 Sri Mohan Ch. Kalita
 was included in Army list in 88 to 93 for contribution work done in dimdij book
 ✓
 J. P. S.
 D.O.

Certified that Sri Mohan^{ch} Kalita is working
hinderlyme as casual mazdoor in ACG-17 in the
year 1994 as follows: -

Jan 94	-	19	days
Feb '94	-	23	"
March '94	-	30	"
April 94	-	25	"
May '94	-	30	"
June '94	-	30	"
July '94	-	23	"
			<hr/>
			180 days

SR

5/11/95
GROUP I
N25600

m
20/3/94
GROUP I
N25600

Certified that Sri Mohan^{ch} Kalita
casual Maz door was engaged on MARR II
tower erection and VPTS construction
MARR of Manglaon exchange
2-11-94 to 31-12-94 under me

GROUP I
N25600

Certified that Mohan Ch. Kalita
 s/o Lak. D. B. S. of Vill. Bh. Kalita
 P.S. Sadakhani P.O. ...
 worked under me for installation of MARR of
 VPTs under Marigaon Exchange, Howraghat
 Exchange and dismantling of 4/36 MARR at
 Samagari Exchange during the following
 period:

<u>Month</u>	<u>Days</u>	<u>Total</u>
April/95	15	15
May/95	19	19
June/95	16	16
July/95	19	19
August/95	19	19
Sept/95	16	16
		<u>104</u>

[Signature]
 Sub-divisional Engineer
 O/O The T.D.L. Nowgan.
 Newgan-78001

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Statement showing details in respect of Casual Labourers recruited after 31.3.85 (Excluding the Casual Labourers recruited between 31.3.85 to 22.4.88 for Project/Railway Electrification works)

(1) Name of the Casual Labourer	SRI BINUD KR, SARKIA
(2) Date of Birth	15/3/72
(3) Date of appointment	10/8/89
(4) Period of service each year 1989, 90, 91, 92, 93, 94, 95, 96, 97, 98, 99, 00, 01, 02, 03 (Total No. of working days)	1-12-92 to 20-12-92 = 263 2-12-92 to 25-12-93 = 265 5-1-94 to 30-12-94 = 243 3-1-95 to 31-12-95 = 240 -1-96 to 30-12-96 = 260 -1-97 to 30-12-97 = 190 Reg. No 4540/97
(5) Whether Employment Exchange procedure was followed if not reason there of.	
(6) Reason for employing casual Labourers after 31.3.85.	
(7) Name of the approved supplier of Casual Labourers.	T. HAZARIGA, B.B.J. D. Bora, J.R.I. S. gosoi, calcutta and JTO Group N.G.G.
(8) The reason for discontinuation of Casual Labourers service in spite of orders for continuation.	

The official in
 name of Sarkia was
 present in NGA Group
 under JTO Group since
 15/3/92 to 20/12/92.

[Signature]
 J. K. G. 20/12/92
 GROUP
 N.G.G.
 KORENJI

Sri Binud ka Sarkia

Month of Year	Number of days	Name of S.I.	Under of J.T.O	Signature of S.I.	Signature of J.T.O	Section of work
Aug 89	20					
Sept 89	30					
Oct 89	15					
Nov 89	22					
Dec 89	5					
Jan 90	25					
Feb 90	22					
March 90	15					
April 90	Nil					
May 90	26					
Jun 90	30					
July 90	31					
Aug 90	23					
Sept 90	20					
Oct 90	25					
Nov 90	Nil					
Dec 90	26					
Jan 91	30					
Feb 91	28					
March 91	22					
April 91	18					
May 91	Nil					
Jun 91	Nil					
July 91	25					
Aug 91	31					
Sept 91	30					
Oct 91	26					
Nov 91	Nil					
Dec 91	30					
Jan 92	Nil					
Feb 92	28					
March 92	25					
April 92	24					
May 92	30					
Jun 92	30					
July 92	31					
Aug 92	20					
Sept 92	30					
Oct 92	23					
Nov 92	30					
Dec 92	20					

Thomas Ramoja - 4m

Dra. 4m

[Signature]
 J.T.O
 14/08/2004

K.R.C
 Exchange

Month of Year	Number of days	Number of S.I	Number of J.T.O	Signature of S.I	Signature of J.T.O	Section of work
Dec-92	10					
Jan-93	31					
Feb-93	28					
March-93	30					
April-93	NIL					
May-93	NIL					
Jun-93	20	Lokeshwar Sarkis	N.L. Roy	Sarkis HM		Inpalm Tele Exchange
July-93	15					
AUG-93	22					
Sept-93	30					
Oct-93	24					
Nov-93	30					
Dec-93	25					
Jan-94	20					
Feb-94	15					
March-94	NIL					
April-94	NIL					
May-94	26					
JUN-94	20					
July-94	12					
AUG-94	30					
Sept-94	30					
Oct-94	20					
Nov-94	30					
Dec-94	30					
Jan-95	20					
Feb-95	25					
March-95	30					
April-95	NIL					
May-95	NIL					
June-95	25					
July-95	NIL					
AUG-95	22					
Sept-95	30					
Oct-95	28					
NOV-95	28					
Dec-95	31					

Cash fresh 1994
 J.T.O.
 SARKIS
 HM

फार १/कॉर. १

दूर संचार विभाग
Department of Telecommunications

कादीदाद Office of the

क्यातात की श्री प्रिनोद साikia को
श्री मेगोराम साikia of रुपारि has
workd in group - II section as casual
labour are as follows:-

- 1. 21.12.92 to 31.3.93
- 2. 10.6.93 to 15.7.93
- 3. 11.8.93 to 24.10.93
- 4. 1.11.93 to 25.12.93

8/4/94
Group-II Nagpur

SUBJECT

NO-4

38

Certified that Sri Garakul Chandra Borah
 son of Sri/Late Bajizom Borah an inhabitant
 of Vill. Kunwari Ate P.O. Nij Nal Kali
 P.S. Kamputz Dist. Nagaon Assam.

He is working in the Telecom Department under me as sincere
 Casual Mazdoor on A.C.G. -17 since from 1989 to 1995 continuously.
 His presence is above 240 days every year during this period as
 following :-

No. of days present on A.C.G. -17

January, 1989	- Nil
February 1989	- 25
March, 1989	- 23
April, 1989	- 26
May, 1989	- 22
June, 1989	- 21
July, 1989	- 25
August, 1989	- 23
Sept. 1989	- 24
Oct. 1989	- 26
Nov. 1989	- 20
Dec. 1989	- 28
Total = 263 days	

January, 1990	- 25
February, 1990	- 22
March, 1990	- 23
April, 1990	- 26
May, 1990	- 25
June, 1990	- 27
July, 1990	- 24
August, 1990	- 26
Sept. 1990	- 27
Oct. 1990	- 20
Nov. 1990	- 15
Dec. 1990	- 12
Total = 272 days	

January, 1991	- 25
February, 1991	- 24
March, 1991	- 25
April, 1991	- 25
May, 1991	- 26
June, 1991	- 23
July, 1991	- 23
August, 1991	- 24
Sept. 1991	- 25
Oct. 1991	- 22
Nov. 1991	- Nil
Dec. 1991	- Nil
Total = 242 days	

January 1992	- 23
February 1992	- 24
March 1992	- 25
April 1992	- 25
May 1992	- 24
June 1992	- 25
July 1992	- 23
August 1992	- 25
Sept 1992	- 23
Oct. 1992	- 22
Nov. 1992	- 20
Dec. 1992	- 21
Total = 280 days	

January, 1993	- 25
February 1993	- 23
March 1993	- 25
April 1993	- 25
May, 1993	- 24
June 1993	- 21
July 1993	- 20
August 1993	- 23
Sept. 1993	- 25
Oct. 1993	- 25
Nov. 1993	- 22
Dec. 1993	- 20
Total = 278 days	

January 1994	- 29
February 1994	- 23
March 1994	- 22
April 1994	- 19
May 1994	- Nil
June 1994	- Nil
July 1994	- Nil
August 1994	- Nil
Sept. 1994	- Nil
Oct. 1994	- Nil
Nov. 1994	- 23
Dec. 1994	- 24
Total = 140 days	

January 1995	- 13 days
February 1995	- 17 "
March 1995	- 8 "
April 1995	- Nil
May 1995	- Nil
June 1995	- Nil

July, 1995	- Nil
August, 1995	- Nil
Sept. 1995	- 6 days
Oct. 1995	- 16 "
Nov. 1995	- Nil
Dec. 1995	- Nil
Total = 60 days	

(R. LASKAR)

20
39

checked in march 92 to Dec 92

T. O. O. Nagason
Nagason

checked for 1993 Jan to Dec 1993

Senior Telecom Officer,
Out-Door (West) Nagason.

checked of for 1992 Jan to Feb 1992

T. O. O. Nagason

98	98-000	98-000	98-000	98-000
97	97-000	97-000	97-000	97-000
96	96-000	96-000	96-000	96-000
95	95-000	95-000	95-000	95-000
94	94-000	94-000	94-000	94-000
93	93-000	93-000	93-000	93-000
92	92-000	92-000	92-000	92-000
91	91-000	91-000	91-000	91-000
90	90-000	90-000	90-000	90-000
89	89-000	89-000	89-000	89-000
88	88-000	88-000	88-000	88-000
87	87-000	87-000	87-000	87-000
86	86-000	86-000	86-000	86-000
85	85-000	85-000	85-000	85-000
84	84-000	84-000	84-000	84-000
83	83-000	83-000	83-000	83-000
82	82-000	82-000	82-000	82-000
81	81-000	81-000	81-000	81-000
80	80-000	80-000	80-000	80-000
79	79-000	79-000	79-000	79-000
78	78-000	78-000	78-000	78-000
77	77-000	77-000	77-000	77-000
76	76-000	76-000	76-000	76-000
75	75-000	75-000	75-000	75-000
74	74-000	74-000	74-000	74-000
73	73-000	73-000	73-000	73-000
72	72-000	72-000	72-000	72-000
71	71-000	71-000	71-000	71-000
70	70-000	70-000	70-000	70-000
69	69-000	69-000	69-000	69-000
68	68-000	68-000	68-000	68-000
67	67-000	67-000	67-000	67-000
66	66-000	66-000	66-000	66-000
65	65-000	65-000	65-000	65-000
64	64-000	64-000	64-000	64-000
63	63-000	63-000	63-000	63-000
62	62-000	62-000	62-000	62-000
61	61-000	61-000	61-000	61-000
60	60-000	60-000	60-000	60-000
59	59-000	59-000	59-000	59-000
58	58-000	58-000	58-000	58-000
57	57-000	57-000	57-000	57-000
56	56-000	56-000	56-000	56-000
55	55-000	55-000	55-000	55-000
54	54-000	54-000	54-000	54-000
53	53-000	53-000	53-000	53-000
52	52-000	52-000	52-000	52-000
51	51-000	51-000	51-000	51-000
50	50-000	50-000	50-000	50-000
49	49-000	49-000	49-000	49-000
48	48-000	48-000	48-000	48-000
47	47-000	47-000	47-000	47-000
46	46-000	46-000	46-000	46-000
45	45-000	45-000	45-000	45-000
44	44-000	44-000	44-000	44-000
43	43-000	43-000	43-000	43-000
42	42-000	42-000	42-000	42-000
41	41-000	41-000	41-000	41-000
40	40-000	40-000	40-000	40-000
39	39-000	39-000	39-000	39-000
38	38-000	38-000	38-000	38-000
37	37-000	37-000	37-000	37-000
36	36-000	36-000	36-000	36-000
35	35-000	35-000	35-000	35-000
34	34-000	34-000	34-000	34-000
33	33-000	33-000	33-000	33-000
32	32-000	32-000	32-000	32-000
31	31-000	31-000	31-000	31-000
30	30-000	30-000	30-000	30-000
29	29-000	29-000	29-000	29-000
28	28-000	28-000	28-000	28-000
27	27-000	27-000	27-000	27-000
26	26-000	26-000	26-000	26-000
25	25-000	25-000	25-000	25-000
24	24-000	24-000	24-000	24-000
23	23-000	23-000	23-000	23-000
22	22-000	22-000	22-000	22-000
21	21-000	21-000	21-000	21-000
20	20-000	20-000	20-000	20-000
19	19-000	19-000	19-000	19-000
18	18-000	18-000	18-000	18-000
17	17-000	17-000	17-000	17-000
16	16-000	16-000	16-000	16-000
15	15-000	15-000	15-000	15-000
14	14-000	14-000	14-000	14-000
13	13-000	13-000	13-000	13-000
12	12-000	12-000	12-000	12-000
11	11-000	11-000	11-000	11-000
10	10-000	10-000	10-000	10-000
9	9-000	9-000	9-000	9-000
8	8-000	8-000	8-000	8-000
7	7-000	7-000	7-000	7-000
6	6-000	6-000	6-000	6-000
5	5-000	5-000	5-000	5-000
4	4-000	4-000	4-000	4-000
3	3-000	3-000	3-000	3-000
2	2-000	2-000	2-000	2-000
1	1-000	1-000	1-000	1-000

10

ANNEXURE - A Colly

NO. 5

Ghona Nanta Bara on a permanent of Vill. Pals Guimaree
P.O. Guimaree Dist. Nagaon Assam. P.S. Kamrup

He is working in the Telecom Department under me as sincere Casual Mazdoor on A.C.G. - 17 since from 1989 to 1995 continuously. His presence is above 240 days every year during this period as follows :-

No. of days present on A.C.G. - 17.

January, 1989 - 12	January, 1990 - 25	January, 1991 - 24
February, 1989 - 27	February, 1990 - 24	February, 1991 - 24
March, 1989 - 25	March, 1990 - 25	March, 1991 - 25
April, 1989 - 23	April, 1990 - 23	April, 1991 - 26
May, 1989 - 20	May, 1990 - 26	May, 1991 - 25
June, 1989 - 22	June, 1990 - 25	June, 1991 - 23
July, 1989 - 21	July, 1990 - 22	July, 1991 - 25
August, 1989 - 24	August, 1990 - 24	August, 1991 - 21
Sept., 1989 - 23	Sept., 1990 - 25	Sept., 1991 - 23
Oct., 1989 - 24	Oct., 1990 - 24	Oct., 1991 - 22
Nov., 1989 - 23	Nov., 1990 - 23	Nov., 1991 - 24
Dec., 1989 - 26	Dec., 1990 - 25	Dec., 1991 - 26
Total = 265 days	Total = 291 days	Total = 288 days

January, 1992 - 21	January, 1993 - 20	January, 1994 - 26
February, 1992 - 23	February, 1993 - 23	February, 1994 - 25
March, 1992 - 25	March, 1993 - 24	March, 1994 - 8
April, 1992 - 24	April, 1993 - 21	April, 1994 - 19
May, 1992 - 22	May, 1993 - 25	May, 1994 - nil
June, 1992 - 23	June, 1993 - 25	June, 1994 - nil
July, 1992 - 22	July, 1993 - 23	July, 1994 - nil
August, 1992 - 25	August, 1993 - 24	August, 1994 - nil
Sept., 1992 - 24	Sept., 1993 - 24	Sept., 1994 - nil
Oct., 1992 - 24	Oct., 1993 - 25	Oct., 1994 - nil
Nov., 1992 - 21	Nov., 1993 - 26	Nov., 1994 - 23
Dec., 1992 - 25	Dec., 1993 - 7	Dec., 1994 - 24
Total = 279 days	Total = 267 days	Total = 125 days

January, 1995 - 12	August, 1995 - nil
February, 1995 - 16	Sept., 1995 - 5
March, 1995 - 3	Oct., 1995 - 15
April, 1995 - nil	Nov., 1995 - nil
May, 1995 - nil	Dec., 1995 - nil
June, 1995 - nil	
July, 1995 - nil	
Total = 51 days	

(R.K. Lakshari)

and free for FEB '92 to Dec '92

Certified that Sri S. S. S. Kumar son of
 Sr/Lt. Channa K. S. Narasimha an inhabitant of village
P. S. Koppur P.O. P. S. Koppur
 P.S. Koppur Dist. Narasimharajpet

He is working in the Telecom Department under me as
 sincere Casual Handover on A.C.G.-17 since from 1994 to 1995
 continuously. His presence is above 240 days every year
 during this period as follows :-

No. of days present on A.C.G.-17.

January, 1994	Nil	January, 1995	
February, 1994	Nil	February, 1995	
March, 1994	Nil	March, 1995	
April, 1994	Nil	April, 1995	
May, 1994	Nil	May, 1995	
June, 1994	21	June, 1995	
July, 1994	12	July, 1995	
August, 1994	8	August, 1995	
Sept. 1994	7	Sept. 1995	
Oct. 1994	5	Oct. 1995	
Nov. 1994	Nil	Nov. 1995	
Dec. 1994	Nil	Dec. 1995	

53

Mr. S. S. S. Kumar - 21 (6)
 01.4.4.
 28.12.95

STATEMENT SHOWING DETAILS IN RESPECT OF CASUAL LABOURERS RECRUITED AFTER 30-3-85 (EXCLUDING THE CASUAL LABOURERS RECRUITED BETWEEN 31-3-85 TO 24-8-88 FOR PROJECT/RAILWAY ELECTRIFICATION WORKS.)

1. Name of the casual Labourer :- Sri Jayanta Margawika.
2. Date of Birth :- 2/7/78
3. Date of Appointment as :- 1/1/88
4. Period of service each year 1985, 86, 87, 88, 89, 90, 91, 92, 93 (Total No. working days) :- 1988 = 240 days 1992 = 240 days
1989 = 302 " 1993 = 240 "
1990 = 312 "
1991 = 240 "
5. Whether Employment exchange procedure was followed in not reason thereof :- 2070/95
6. Reason for employing casual Labourers after 31-3-85 :- 2070/75 Due to shortage of regular labourers the casual labour was engaged at that time.
7. Officer who approved employment of casual labourer. :- JTO / Sundip
8. The reason for continuance of casual labourers service in spite of orders for termination. :- As there was no regular labour in this section the casual labour was engaged continuously for 4 months and after work in this section. As the section was a single area the regular labour was necessary for smooth running of the work.

Signature of SU/LI period from 1988 to 1993
B. Sahay (S)

Signature of concerned JTO period from _____ to _____

Counter signature for the period from _____ to _____

SDOT, Seal

JTO Seal
Sundip
2070/75

Certified that Shri. Jayanta Hazarika
 Hari bar, gram an inhabitant of village
 P.O. Dalia gram P.O. Samayri

Pinabogach (Assam). He is working under me as Casual Mazdoor on
 ACG-17 as follows:-

Jan/88	21	Jan/90	26	Jan/92	22
Feb/88	19	Feb/90	26	Feb/92	19
March/88	26	March/90	25	March/92	18
April/88	22	April/90	26	April/92	19
May/88	26	May/90	26	May/92	19
June/88	19	June/90	26	June/92	19
July/88	19	July/90	26	July/92	18
Aug/88	20	Aug/90	26	Aug/92	19
Sept/88	18	Sept/90	26	Sept/92	20
Oct/88	19	Oct/90	26	Oct/92	21
Nov/88	20	Nov/90	26	Nov/92	25
Dec/88	20	Dec/90	26	Dec/92	20
Total:	240	Total:	272	Total:	240

Jan/89	26	Jan/91	20	Jan/93	22
Feb/89	25	Feb/91	20	Feb/93	21
March/89	25	March/91	25	March/93	25
April/89	25	April/91	21	April/93	23
May/89	26	May/91	20	May/93	21
Jun/89	26	Jun/91	19	Jun/93	22
July/89	25	July/91	19	July/93	21
Aug/89	25	Aug/91	20	Aug/93	22
Sept/89	25	Sept/91	18	Sept/93	21
Oct/89	25	Oct/91	19	Oct/93	22
Nov/89	25	Nov/91	20	Nov/93	22
Dec/89	26	Dec/91	20	Dec/93	22
Total:	302	Total:	240	Total:	266

A. Ven. Peter
 S i (C)

10/11/93
 P.O. Dalia
 P.O. Samayri

1. Name of the casual labourer :- SRI ASHOK CH. DEY

2. Date of Birth :- 17.1.67

3. Date of appointment as :- 1.2.89

4. Period of service each year :-

1989 = 263 days	1990 = 272 days
1991 = 242 days	1992 = 280 days
1993 = 278 days	1994 = 140 days
	+117
	= 247

(Total No. of working days).

5. Whether Employment exchange procedure was followed, if not, such as :- 4924/72/89.

6. Reason for employing casual Labourers after 31/3/89 :- Due to shortage of Regulars Garden and U/G. Cable laying work etc.

7. Officer who approved employment of casual labourers :- J.T.O.

to meet estimated works daily rated works to be completed.

8. The person for continuing or casual labourers service receipt of orders for termination :-

Res. L.A. for the period from 1989 to 1989

credited for Feb/89 as Dec/89

Junior Technical Officer
O&E Dept. N.S.S.
Nagpur

(R.A. Dastidar)
Contracted for mechanical work

Contract in the 5-17
during 87 Feb to Dec 86

Approved Dec 89
7/5/89

3/15/86
J. T. O. Cables & Electrical
Tele. Dept. Nagpur
Nagpur

45

Amman, R. Day
Sarita Nayyar P.O. Highway Haridwar
 District Haridwar, U.P.

He is working in the Telecom Department under P.O. as since he
 was working in A.C. field since from 1988 to 1994 continuously. His present
 salary 200 days or 27 days during this period as following:-

Days present of A.C. 1988

January, 1988 -	NIL	January, 1990 -	25	January, 1991 -	25
Feb, 1988 -	25	Feb, 1990 -	22	Feb, 1991 -	24
March, 1988 -	23	March, 1990 -	23	March, 1991 -	25
April, 1988 -	26	April, 1990 -	26	April, 1991 -	25
May, 1988 -	22	May, 1990 -	25	May, 1991 -	26
June, 1988 -	21	June, 1990 -	27	June, 1991 -	23
July, 1988 -	25	July, 1990 -	24	July, 1991 -	23
August, 1988 -	23	August, 1990 -	26	August, 1991 -	24
September, 1988 -	24	September, 1990 -	27	Sept, 1991 -	25
October, 1988 -	26	October, 1990 -	20	October, 1991 -	22
Nov, 1988 -	20	Nov, 1990 -	15	Nov, 1991 -	NIL
Dec, 1988 -	28	Dec, 1990 -	12	Dec, 1991 -	NIL
Total days -	263	Total -	272	Total :-	242 days

Jan, 1992 -	23	Jan, 1993 -	25	Jan, 1994 -	29
Feb, 1992 -	24	Feb, 1993 -	23	Feb, 1994 -	23
March, 1992 -	25	March, 1993 -	25	March, 1994 -	22
April, 1992 -	25	April, 1993 -	25	April, 1994 -	19
May, 1992 -	24	May, 1993 -	24	May, 1994 -	NIL
June, 1992 -	25	June, 1993 -	21	June, 1994 -	NIL
July, 1992 -	23	July, 1993 -	20	July, 1994 -	NIL
August, 1992 -	25	August, 1993 -	23	August, 1994 -	NIL
Sept, 1992 -	23	Sept, 1993 -	25	Sept, 1994 -	NIL
Oct, 1992 -	22	Oct, 1993 -	25	Oct, 1994 -	NIL
Nov, 1992 -	20	November, 1993 -	22	November, 1994 -	23
December, 1992 -	21	Dec, 1993 -	20	Dec, 1994 -	24
Total :-	280 dp.	Total :-	278 dp.	Total :-	190 days.

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Certified that Sri Ashok Chandra, son of Sri Anand
Kumar, is an inhabitant of village Basini Nagari,
P.O. Harirangagacha, P.S. Hariborjoni, Dist. Nagarn.

He is working in the Telecom Department under
my direct sincere casual order on A.C. 6-17 since
1974 May to 1974.

No. of days covered of A.C. 6-17

May 1974	—	20 days
June 1974	—	20
July 1974	—	23
Aug 1974	—	21
Sept 1974	—	18
Oct 1974	—	15

Total = 117 days

Certified for May 74 to

Oct 74. *(Signature)*
P.O.

(Signature)

Engineer
Telecom
Non-Traffic
Division
1974



Statement showing details in respect of Casual Labourers recruited after 30.3.85 (Excluding the Casual Labourers recruited between 31.3.85 to 22.6.86 for project/Railway electrification works).

1. Name of the Casual Labourers :- ANANDA CH DAS.

2. Date of Birth :- 21-1-68

3. Date of appointment as :- Casual Labourer on 1.7.87

4. Period of service each Year :- 1985, 86, 87, 88, 89, 90, 91, 92, 93 (Total No. of working days) :- 130/85, 243/86, 240/89, 240/90, 240/91, 250/92, 250/93

5. Whether employment Exchange Procedure was followed in not reason thereof :- 6891/86

6. Reason for employing casual Labourers after 31.3.85 :- For development work.

7. Officer who approved employment of Casual Labourers :- [Signature] Joint field officer, [Signature] S.P. [Signature] [Signature] of casual labourer

8. The reason for continuance of Casual Labourers service inspite of Orders for termination :- [Signature] for development work

Signature of S.I/L.I., Period from 1.7.87 to

[Signature] S.I/L.I. Sagar Das L.I. CPK

Signature of concerned J.T.O. Period from 1.7.87 to 2.4.88 6.8.89

[Signature] J.T.O. [Signature] [Signature] of [Signature] [Signature] [Signature]

Counter signature for the period from to

SDE(P)/S.O.O.T./Nagason/Diphu/Hojal/SDE(G)/M.N.

[Signature] 30/8/94 S.O.O.T./Nagason [Signature] [Signature] [Signature] [Signature]

Anup Laskar

Regd. 1st class Contractor, State P.W.D
Telecommunication, Tourism & Railway.

SOUTH HOIBORGAON, R.R.B. ROAD
NAGAON : ASSAM, PH : (03672) 23458

TO WHOME IT MAY CONCERN

This is to certified that Sri Ananda Das and
Sri Dalram Das, Nagaon He is my appointed
right hand for Telecommunication under ground
Cable laying works at Thing Road near Charipoti
School, Nagaon from 03-5-99 to 5-5-99.

Anup Laskar
4/5

Anup Laskar
Regd. 1st Class Contractor
STATE P.W.D TELECOMMUNICATION
Nagaon : Assam.

SHOWING DETAILS IN RESPECT OF CASUAL LABOURERS RECRUITED
AFTER 30-3-85 (INCLUDING THE CASUAL LABOURERS RECRUITED BETWEEN
31-3-85 TO 22-6-88 FOR PROJECT/RAILWAY ELECTRIFICATION WORKS.)

- 1. Name of the casual Labourers :- Sri Prahlad ch. Bora
- 2. Date of Birth :- 1/1/64
- 3. Date of Appointment as :- 1/1/88
- 4. Period of service each year :- 1988 = 240 days 1991 = 240 days
1985, 86, 87, 88, 89, 90, 91, 92, 93 1989 = 202 " 1992 = 240 "
(Total no. working days) 1990 = 212 " 1993 = 264 "
1994 = 12 "
- 5. Whether Employment Exchange procedure was followed in not reason thereof :- 6537/86
- 6. Reason for employing casual Labourers after 31-3-85 :- Due to shortage of staff. He was engaged in work of B. Development work.
- 7. Officer who approved employment of casual labourers. :- JTO Group under SDOT/RA
- 8. The reason for continuance of casual labourers service in spite of orders for termination. :- As he was engaged by other JTO continuously in 7 term year he was engaged in work of B. Development work in 1994.

Signature of SL/LI period from _____ to _____

Signature of concerned JTO period from _____ to _____

Counter signature for the period from _____

SDOT, Seal

JTO, Seal

Certified for the year 1994 only

25/9/94

J. T. O. Group C,
Nagarc

Statement that she is P. Pat. Lad. e. h. B. 200.....

.....an inhabitant of Village

Village Kakharigong P.O. Kakharigong P.S. Gauranahari

Dist. Nagaon (Assam). He is working under me as Casual Mazdoor on A.C.C-17 as follows:-

Jan/88	21	Jan/90	26	Jan/92	22
Feb/88	19	Feb/90	26	Feb/92	19
March/88	24	March/90	25	March/92	18
April/88	22	April/90	26	April/92	19
May/88	20	May/90	26	May/92	19
June/88	18	June/90	26	June/92	18
July/88	19	July/90	26	July/92	19
Aug/88	20	Aug/90	26	Aug/92	20
Sept/88	18	Sept/90	26	Sept/92	21
Oct/88	19	Oct/90	26	Oct/92	25
Nov/88	20	Nov/90	26	Nov/92	20
Dec/88	20	Dec/90	27	Dec/92	20

Total:	240	Total:	312	Total:	240
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Jan/89	26	Jan/91	20	Jan/93	22
Feb/89	25	Feb/91	20	Feb/93	21
March/89	25	March/91	25	March/93	25
April/89	25	April/91	21	April/93	23
May/89	25	May/91	20	May/93	21
Jun/89	25	Jun/91	18	Jun/93	22
July/89	25	July/91	19	July/93	21
Aug/89	25	Aug/91	20	Aug/93	22
Sept/89	25	Sept/91	18	Sept/93	21
Oct/89	25	Oct/91	19	Oct/93	22
Nov/89	25	Nov/91	20	Nov/93	22
Dec/89	26	Dec/91	20	Dec/93	22

Total:	302	Total:	240	Total:	264
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Arben Patan
S(10)

29/8/94
J. T. O. Planning
Office of J.T.O. Planning

STATEMENT SHOWING DETAILS IN RESPECT OF CASUAL LABOURERS RECRUITED AFTER 30-3-65 (EXCLUDING THE CASUAL LABOURERS RECRUITED BETWEEN 31-3-65 TO 22-6-65 FOR PROJECT/RAILWAY ELECTRIFICATION WORKS.)

- 1. Name of the casual labourer :- M. D. Abdul. Salim.
- 2. Date of Birth :- 3.11.63
- 3. Date of Appointment as :- 1.1.88
- 4. Period of service each year :- 1988 - 240 days, 1992 = 240 days
 1985, 86, 87, 88, 89, 90, 91, 92, 93 1991 - 240 " 1993 = 240 "
 (Total no. working days) 1990 - 312 " 1994 - 53
- 5. Whether Employment Exchange procedure was followed in not :- reason thereof 31/5/74
- 6. Reason for employing casual labourer after 31-3-65 :- There is shortage of staff for the work and casual labourer is employed
- 7. Officer who approved appointment of casual labourer. :- SDO, Secy under SDO/Secy
- 8. The reason for continuance of casual labourers service in spite of orders for termination. :- As per order in v/v of other JTO in various places and in 1994. Some work was done in 1994.

Signature of CE/EE period from 1/1/88 to 1/1/94
M. D. Abdul. Salim (1/88)

Signature of concerned JTO period from 1988 to 1993
Counter signature for the period from _____

SDO, Secy.

JTO, Secy

certified for me
1/12/94
M. D. Abdul. Salim

Certified that Md. Abdul Salam 8/0 _____
Md. Abdur Rahman an inhabitant of Village _____
Kumar gear P.O. Kumer gear _____ P/S _____
Rupahi hat Dist. Nagaur _____

Jan/ 88	21	Jan / 90	26	Jan/ 92	22
Feb/ 88	19	Feb/ 90	26	Feb / 92	19
March/88	24	March/90	25	March/92	18
April/88	22	April/90	26	April/92	19
May / 88	26	May / 90	26	May / 92	19
June/ 88	18	June/ 90	26	June/ 92	18
July/88	19	July/ 90	26	July/ 92	19
Aug / 88	20	Aug / 90	26	Aug / 92	20
Sept/ 88	18	Sept/ 90	26	Sopt/ 92	21
Oct / 88	19	Oct / 90	26	Oct / 92	25
Nov / 88	20	Nov/ 90	26	Nov / 92	20
Dec / 88	20	Dec/ 90	21	Dec / 92	20
Total : 240		Total : 312		Total : 240	

Jan / 89	26	Jan/ 91	20	Jan / 93	22
Feb / 89	25	Feb / 91	20	Feb / 93	21
March/89	25	March/91	25	March/93	25
April/89	25	April/91	21	April/93	23
May /89	25	May / 91	20	May /93	21
Jun /89	25	Jun / 91	18	Jun /93	22
July /89	25	July/ 91	19	July /93	21
Aug / 89	25	Aug / 91	20	Aug / 93	22
Sept/ 89	25	Sept/ 91	18	Sept/ 93	21
Oct / 89	25	Oct / 91	14	Oct / 93	22
Nov / 89	25	Nov / 91	20	Nov / 93	22
Dec / 89	26	Dec / 91	20	Dec / 93	22
Total : 302		Total : 240		Total : 264	

*Certified that
 Md. Abdul Salam
 in 88 to 93 for C.A. Section
 Office work in Kumer gear*

[Signature]
 3/5/94

STATEMENT SHOWING DETAILS IN RESPECT OF CASUAL LABOURERS RECRUITED AFTER 30-3-85 (EXCLUDING THE CASUAL LABOURERS RECRUITED BETWEEN 31-3-85 TO 22-6-88 FOR PROJECT/RAILWAY ELECTRIFICATION WORKS.)

- 1. Name of the Casual Labourers :- Sri Lalit Khd. Gajam
- 2. Date of Birth :- 20/11/70 (Lalit Khd. Gajam)
- 3. Date of Appointment as :- 1/1/88
- 4. Period of Service each year :- 1/1/88 - 240 days 1988 - 240 days
 1985, 86, 87, 88, 89, 90, 91, 92, 93
 (Total No. Working days) 1989 - 302 " 1991 - 240
 1990 - 315 " 1993 - 268
- 5. Whether Employment Exchange procedure was followed in not reason thereof :- 1990 (July) - 163
- 6. Reason for employing casual Labourers after 31-3-85 :- Due to shortage of casual labour the labour has been engaged for performing work.
- 7. Officer who approved employment of casual labourers. :- J. T. O.
- 8. The reason for continuance of casual labourers service in spite of orders for termination. :- The labour engaged for continuance in duty due to shortage of regular labour.

Signature of SI/LI period from 1-1-88 to 31-12-93

(Signature)

Signature of concerned JTO period from 1988 to 1993

Counter signature for the period from 1-1-88 to 31-12-93

SDOT, Sec 1

(Signature)
29/8/94
J. T. O. Panna
Office of I.D.S. Nagda

certified for the year 1994

(Signature)
22/8/94
GROUP I
Nagda

Confidential that Col. Luit. Kumar Gayam S/O
 Sri. Lechi Ram. Gayam on the 17th of August
 Murhari Chatehali (P. Wani Gudam)
 P/S. Samaguri Dist. Nagong (Assam) He is awaiting
 London the as Casual. Mujdoor on Acc 17 as

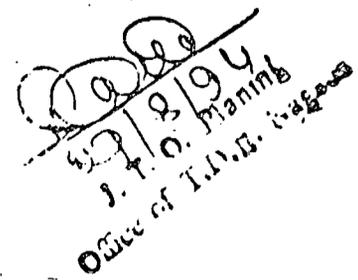
Jan/88	21	Jan/90	26	Jan/92	22
Feb/88	19	Feb/90	26	Feb/92	19
March/88	24	March/90	25	March/92	17
April/88	22	April/90	26	April/92	19
May/88	26	May/90	26	May/92	19
June/88	18	June/90	26	June/92	17
July/88	19	July/90	26	July/92	19
Aug/88	20	Aug/90	26	Aug/92	20
Sept/88	18	Sept/90	26	Sept/92	21
Oct/88	19	Oct/90	26	Oct/92	25
Nov/88	20	Nov/90	26	Nov/92	20
Dec/88	20	Dec/90	27	Dec/92	20

Totals: 240 **Totals:** 312 **Totals:** 210

Jan/89	26	Jan/91	20	Jan/93	22
Feb/89	25	Feb/91	20	Feb/93	21
March/89	26	March/91	25	March/93	25
April/89	26	April/91	21	April/93	23
May/89	25	May/91	20	May/93	21
Jun/89	26	Jun/91	19	Jun/93	22
July/89	25	July/91	19	July/93	21
Aug/89	25	Aug/91	20	Aug/93	22
Sept/89	25	Sept/91	18	Sept/93	21
Oct/89	25	Oct/91	19	Oct/93	22
Nov/89	25	Nov/91	20	Nov/93	22
Dec/89	26	Dec/91	20	Dec/93	22

Totals: 302 **Totals:** 240 **Totals:** 264

Debon. Palan
 S. I (0)


 27/8/94
 J. T. O. Maninb
 Office of I. O. B. Nagong

5

Certified that Sr. Luit Rayan is working
under me as casual mazzoo in ACh-17
as follows in 1996 -

- Jan'96 - 19 days
- Feb'96 - 22 "
- March'96 - 25 "
- April'96 - 17 "
- May'96 - 28 "
- June'96 - 25 "
- July'96 - 26 "

163 days.


 22/8/96
 J. L. ...
 SECTION I
 ...

Statement showing details in respect of Casual Labourers recruited after 30.3.85 (Excluding the Casual Labourers recruited between 31.3.85 to 22.6.88 for project/Railway Electrification works).

1. Name of the Casual Labourers : Sri Uthay Mozhunder.

2. Date of Birth : 31/7/95

3. Date of Appointment as : 1/1/88

4. Period of service each Year :- 1988 - 240 days -
 1985, 86, 87, 88, 89, 90, 91, 92, 93 (Total no. of Working days) 1989 - 244 days
 1990 - 270 days
 1991 - 245 days
 1992 - 260 days -
 1993 - 250 days -
 1994 - 141 ??
 1988/31/87 Nowgong

5. Whether Employment Exchange procedur was followed in not reason there of.

6. Reason for employing casual Labourers after 31.3.85 :- In Department - women
 Puzhaini - Restia - A
 Pak - de - up, Shiflin - women
 T.O.P. Comedian - act

7. Officer who approved employ- ment of Casual Labourers :- Lending, Cash Sri B. Shanu
 S/O. Under - S. Tolay

8. The reason for discontinu- ce of Casual Labourers service in spite of orders for termination. :- For Target - women, Sunday
 op. P. Co. Sabin; Ado. Puzhaini
 Puzhaini, and All types N - 4/L
 Puzhaini - women when working

Signature of S.T./L.L. Ricka period from Sri B. Saharita S.P.O./ Lending

Signature of concerned T.T.O. period from 1/1/92 to 31/12/96
 1/1/1988 to 31/12/91

Counter Signature For the period from [Signature] to [Signature]
 DISTRICT OFFICER
 [Signature]

58

Certified that Ditap Mozunder
 S/o Brikalai Mozunder of vill - Mukh
~~Parasuram~~ ahatchal P.O. ~~Parasuram~~ Dist Nowgong
 (Assam). He is working under one
 as daily wages (A.C.G 17) from
 June 1992, 1992 december and
 1993 june to December 1993.

- 1992
- 1 Jan - 25 days
 - 2 Feb - 24 "
 - 3 Mar - 23 "
 - 4 Apr - 21 "
 - 5 May - 20 "
 - 6 June - 22 "
 - 7 July - 24 "
 - 8 Aug - 23 "
 - 9 Sep - 22 "
 - 10 Oct - 25 "
 - 11 Nov - 26 "
 - 12 Dec - 20 "

- 1993
- 1 Jan - 20 days
 - 2 Feb - 23 "
 - 3 Mar - 24 "
 - 4 Apr - 25 "
 - 5 May - 24 "
 - 6 June - 26 "
 - 7 July - 25 "
 - 8 Aug - 26 "
 - 9 Sep - 20 "
 - 10 Oct - 23 "
 - 11 Nov - 26 "
 - 12 Dec - 24 "

21/12/93
 Union Territory
 LONG DISTANCE
 No. 173210

दूर संचार विभाग
DEPARTMENT OF TELECOMMUNICATIONS

(3)

प्रेषक
From

उत्तर देते समय कृपया
निम्न संदर्भ दें
In Reply
Please quote

सेवा में
TO The Telecom. District Engineer, Nagaon.

दिनांक
Dated at Nagaon the 20th Jan. '93

क्रम संख्या
No. E-72/29

विषय
SUBJECT :- Engagement of Miss Devi Paul, sister of late Sanjoy Kr. Paul, as Waterman-cum-Forash.

Miss Devi Paul, Vill. & P.O. Chaparmukh, sister of Late Sanjoy Kumar Paul, Ty. Status Mazdoor who expired on 7-11-92, has been engaged temporarily as Waterman-cum-Forash at this Office from today, on part time basis for 4 hrs.

This is as per discussion held with the T.D.E., Nagaon in-front-of-the Director Telecom., Dibrugarh on 19-1-93.

(Signature)
Sub-Divisional Officer, Telegraphs,
Nagaon
N.C. Nagaon Sub-Division

- Copy to:-
1. Miss Devi Paul, Vill. & P.O. Chaparmukh, Dist. Nagaon
 2. The Accounts Officer, O/s the T.D.E., Nagaon for favour of information and necessary action.
 3. *spare*

(Signature)
Sub-Divisional Officer, Telegraphs,
Nagaon
Nagaon Sub-Division
NAGAON-782001.

Statement showing details of casual labourers recruited after 30.3.85 (including those recruited between 31.3.85 to 22.6.88 for identification works).

1. Name of the casual labourers:- *Tarun Ch. Kalita.*

2. Date of birth :- *30/2/68.*

3. Date of appointment as:- *1/1/1988.*

4. Period of service each year:-

1988-	240
1989 -	300
1990 -	200
1991 -	240
1992 -	240
1993 -	240

1985, 86, 87, 88, 89, 90, 91, 92, 93 (Total No. working days)

5. Whether Employment exchange procedure was followed in non-reason thereof. *2-9-88*

6. Reason for employing casual labourers after 31.3.88. *Due to shortage of staff.*

7. Officer who approved employment of casual labourers. *J.F.O.*

8. The reason for continuance of casual labourers service in spite of orders for termination. *Continuously engaged as per order of the employer in the interest of service.*

Signature of S.T./I.O. *[Signature]*

Signature of concerned S.T.O. *[Signature]* Dec '93

Counter signature for the part of Telephone Exchange Hojai.

SDE(P)/S.D.O. (G) Hojai

Stamp: Sub-Division Hojai, PL-182A

Certified that Shri. Tarun Chandra Kalita ¹⁸

..... an inhabitant of village Kolchali

Bimbi gone P.O. Haluya gone P.S. Bumajee Dist.

Nagaon (Assam). He is working under me as Casual Mazdoor on ACG-17 as follows.

Jan/88 - 20	Jan/90 - 26	Jan/92 - 19
Feb/88 - 20	Feb/90 - 24	Feb/92 - 18
March/88 - 25	March/90 - 24	March/92 - 19
April/88 - 21	April/90 - 25	April/92 - 19
May/88 - 20	May/90 - 26	May/92 - 18
June/88 - 19	June/90 - 25	June/92 - 19
July/88 - 18	July/90 - 24	July/92 - 22
Aug/88 - 19	Aug/90 - 26	Aug/92 - 20
Sept/88 - 19	Sept/90 - 27	Sept/92 - 21
Oct/88 - 18	Oct/90 - 28	Oct/92 - 25
Nov/88 - 19	Nov/90 - 27	Nov/92 - 20
Dec/88 - 22	Dec/90 - 28	Dec/92 - 20

Total. = 240 Total... = 312 Total... = 240

Jan/89 - 26	Jan/91 - 22	Jan/93 - 22
Feb/89 - 25	Feb/91 - 19	Feb/93 - 21
March/89 - 24	March/91 - 18	March/93 - 20
April/89 - 25	April/91 - 19	April/93 - 23
May/89 - 26	May/91 - 19	May/93 - 24
June/89 - 23	June/91 - 18	June/93 - 22
July/89 - 24	July/91 - 19	July/93 - 23
Aug/89 - 25	Aug/91 - 20	Aug/93 - 21
Sept/89 - 26	Sept/91 - 21	Sept/93 - 22
Oct/89 - 26	Oct/91 - 25	Oct/93 - 23
Nov/89 - 25	Nov/91 - 20	Nov/93 - 22
Dec/89 - 27	Dec/91 - 20	Dec/93 - 21

Total.. = 302 Total... = 240 Total... = 264

Deben Patra
S16)

[Signature]
Supt. Engr.

[Signature]
S9. 2/20

[Signature]
SUPERVISOR

STATEMENT SHOWING DETAILS IN RESPECT OF CASUAL LABOURERS RECRUITED AFTER 30-3-85 (EXCLUDING THE CASUAL LABOURERS RECRUITED BETWEEN 31-3-85 TO 22-6-88 FOR PROJECT/RAILWAY ELECTRIFICATION WORKS.)

1. Name of the casual Labourer :- Md Nuruzzaman.
2. Date of Birth :- 31-12-61.
3. Date of Appointment as :- 1-1-88.
4. Period of service each year 1985,86,87,88,89,90,91,92,93 :- 1988 = 240 days, 1992 = 240 days
(Total no. working days) 1989 = 302 " 1993 = 240 "
1990 = 312 " 1994 = 121 "
1991 = 240 "
5. Whether Employment Exchange procedure was followed in not :- reason thereof 3119/95
6. Reason for employing casual Labourer after 31-3-85 :- Due to shortage of staff
JTC was engaged as casual
7. Officer who approved employment of casual labourer. :- JTO. Wt under SDOT/acc.
8. The reason for continuance of casual labourers service in spite of orders for termination. :- As he was engaged in various other JTOs in various Development & maintenance work since he was engaged in 1994.

Signature of SL/LI period from 15. Sahana Soco and Deben palan to _____

Signature of concerned JTO period from 1988 to 1993

Counter signature for the period from _____

SDOT, Seal

JTO, Seal

certified by the
JTC on 17/12/94
17/12/94

...

Certified that Abdul Basheer S/O Abd. Basheer
Abdul Basheer an inhabitant of Village Kunnamangalam
Kunnamangalam P.O. Kunnamangalam P/S
Rampal Dist. Madurai

Jan/ 88	21	Jan / 90	26	Jan/ 92	22
Feb/ 88	19	Feb/ 90	26	Feb / 92	19
March/88	24	March/90	25	March/92	18
April/88	22	April/90	26	April/92	19
May / 88	26	May / 90	26	May / 92	19
June/ 88	18	June/ 90	26	June/ 92	18
July/88	19	July/ 90	26	July/ 92	19
Aug / 88	20	Aug / 90	26	Aug / 92	20
Sept/ 88	18	Sept/ 90	26	Sept/ 92	21
Oct / 88	19	Oct / 90	26	Oct / 92	25
Nov / 88	20	Nov/ 90	26	Nov / 92	20
Dec / 88	20	Dec/ 90	27	Dec / 92	20
Total :	240	Total :	312	Total :	240
Jan / 89	26	Jan/ 91	20	Jan / 93	22
Feb / 89	25	Feb / 91	20	Feb / 93	21
March/89	25	March/91	25	March/93	25
April/89	25	April/91	21	April/93	25
May /89	25	May / 91	20	May /93	21
Jun /89	25	Jun / 91	18	Jun /93	22
July /89	25	July/ 91	19	July /93	21
Aug / 89	25	Aug / 91	20	Aug / 93	22
Sept/ 89	25	Sept/ 91	18	Sept/ 93	21
Oct / 89	25	Oct / 91	14	Oct / 93	22
Nov / 89	25	Nov / 91	20	Nov / 93	22
Dec / 89	26	Dec / 91	20	Dec / 93	22
Total :	302	Total :	240	Total :	264

*Certified
 list of Narayanasan
 was worked in
 section to collecting
 elements in the year
 88 to 92.*

(Signature)
 3/1/92

Handwritten marks and scribbles at the top right of the page.

Table showing details in respect of Casual Labourers recruited after 30.3.85 (Excluding the Casual Labourers recruited between 31.3.85 to 22.5.89 for Project/Railway Electrification works)

(1) Name of the Casual Labourers	Chandramul Senapati		
(2) Date of Birth	1.3.62		
(3) Date of appointment as	1.4.88		
(4) Period of service each year 1985, 86, 87, 88, 89, 90, 91, 92, 93 (Total no of working days)	1.4.88 to 31.12.88	31.12.88 to 31.12.89	31.12.89 to 31.12.90
(5) Whether Employment Exchange procedure was followed & nature thereof.	1.1.92 to 31.12.92	31.12.92 to 31.12.93	31.12.93 to 31.12.93
(6) Reason for employing casual Labourers after 31.3.85.	R.R. 200. 22. under		
(7) Officer who approved employment of Casual Labourers.	R. Roy S.P.		

(8) The reason for discontinuance of Casual Labourers service in spite of orders for term-work in Rly. Shifting, replacing, location of staff Core Brake along PEO G.P. MWL telephone work, P.G. phone, falling and out sleep, maintenance in Sagarin, Mainabadi, shifting, P.G. phone, maintenance, Shifting, key line, same, Raha, Shantamul, and out, shifting of Railway crossing from Khetal to Bogai changing block, and, shifting of graph line from G.M. to N.G. classing, about period could allow, same, Section work also by several L.T. G.K. Sen, S.P. Roy, S.P. Roy S.P.

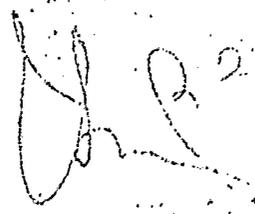
NOT eligible as per working days in 1992-93 as per mail 2.40 days.

Handwritten signature and stamp at the bottom right.

Divisional Officer, P.W.D. Sub-Division, ...

Cerli Fred Thant Sri Chandramma ⁶⁴
 S/o Sri Nilomal Senapati of Bhalu
 P.O. Baulhi Guri dt Nagpur
 Under the use as casual labour for the
 following days to roads maintenance work

January	92	3 days
Feb	92	10 days

 27/1/92

I. T. S. Chatterjee
 District Engineer
 Nagpur

Statement showing details in respect of casual labourers recruited after 30/3/85 (excluding the casual labourers recruited between 31/3/85 to 22/6/88 for project/prej railway electrification works).

- (1) Name of the casual labourers :- *Sri Channash Boral*
- (2) Date of birth :- *1/12/66*
- (3) Date of appointment :- *1/1/88*
- (4) Period of service each year :- *1988 - 240 days 1991 - 260*
1985, 86, 87, 88, 89, 90, 91, 92, 93
 (Total no. of working days). *1989 - 253 " 1992 - M/R*
1990 - 269 " 1993 - 115
- (5) Whether employment Exchange :- *1922/91*
 procedure was followed if not reason there of.
- (6) Reason for employing casual :- *Due to acute shortage*
 labourers after 31/3/85.
- (7) Officers who approved employment :- *J.T.O.*
 of casual labourers. *1922/91 Nagong*
and S.I.O. B. Sahani
Landings
- (8) The reason for continuance :- *Continuously engaged*
 of casual labourers service. *as there was no*
 inspite of orders for termination. *employee*
by the int of notice

Pls. see the
Ch. of the Sr. Boral
2/1/93
2/1/93
 Junior Telecom Officer,
 LONG DISTANCE
 Division

56 -
 1/1/93 to 31/1/93 = 31 days
 Feb/93 = 28 days
 March/93 = 31 days
 April/93 = 30 days
 May/93 = 31 days
 June/93 = 30 days

64

- 725 -
 Cheyenne - Jackson
 The Jackson woman in my pen
 25/6/93 -

Junior Telecom Office
 LONG DISTANCE
 No. 000-732001

2. Feb. 1988 - 20 days. 57
3. March 1988 - 20 days.
4. April 1988 - 27 days.
5. May 1988 - 25 days.
6. June 1988 - 26 days.
7. July 1988 - 24 days.
8. Aug. 1988 - 24 days.
9. Sept. 1988 - 25 days.
10. Jan. 1989 - 25 days.

11. Feb. 1989 - W.O. No. Ngg. 157/88-89 and M/R No. 20860/7
 dtd. 31.1.89.

12. March, 1989 W.O. No. Ngg. 188/88-89 & M/R No. 20862/23
 dtd. 28/2/89.

13. April, 1989 W.O. No. Ngg. 10/89-90 M/R No. 20862/9
 Dtd. 1/4/89.

14. May/89 W.O. No. Ngg/21/89-90 M/R No. 20862/20 dtd. 30/4/89.

15. June/89 W.O. No. Ngg/50/89-90 M/R No. 20863 /24 dtd. 31/5/89.

16. July/89 W.O. No. Ngg 53/89-90 & M/R No. 19655/02 dtd. 30/6/89.

17. Aug/89 W.O. No. Ngg 84/89-90 & M/R No. 19656/08 dtd. 31/7/89.

18. Sept/89 W.O. No. Ngg. 87/89-90 & M/R No. 19656/11
 Dtd. 31/8/89.

19. Jan. 1990 - 23 days.
20. Feb. 1990 - 24 days.
21. March 1990 - 23 days.
22. April 1990 - 26 days.
23. May 1990 - 24 days.
24. June 1990 - 24 days.
25. July 1990 - 23 days.
26. Aug. 1990 - 24 days.
27. Sept. 1990 - 25 days.
28. Oct. 1990 - 26 days.
29. Jan. 1991 - 26 days.
30. Feb. 1991 - 20 days.
31. March 1991 - 20 days.
32. April 1991 - 24 days.
33. May 1991 - 25 days.

34. June - 1991 - 26 days.
35. July - 1991 - 24 days.
36. Aug. - 1991 - 25 days.
37. Sept. - 1991 - 26 days.

Sri P. Sahani S.O.
 Sunding
 27-6-93
 J. P. O. (Group)
 Telephone Exchange
 Hotal.

Statement showing details in respect of Casual Labourers recruited after 31.3.85 (Excluding the Casual Labourers recruited between 31.3.85 to 22.6.88 for Project/Railway Electrification works)

(1) Name of the Casual Labourer

SRI ROTEN DEWARAJA

(2) Date of Birth

13/12/67

(3) Date of appointment as

10/1/89

(4) Period of services each year 1989, 90, 91, 92, 93, 94, 95, 96, 97, 98, 99, 00, 01, 02, 03 (Total No of Working days)

1989 - 302 days, 1993 - 264 days, 1990 - 312 days, 1994 - 270 days, 1991 - 240 days, 1995 - 250 days, 1992 - 240 days

(5) Whether Employment Exchange procedure was followed if not reason there of.

1929/89

(6) Reason for employing casual Labourers after 31.3.85.

Due to shortage of regulars in the workshop.

(7) Officer who employed casual Labourers.

S. T. O.

(8) The reason for continuance of Casual Labourers Service in spite of orders for termination.

To meet estimated works daily. Total works do have completed.

Handwritten signature and date: 3-9-98, 13937P

Handwritten initials: DM

Official stamp: S. T. O. 5/10/98

Official stamp: For Great Indian

GOVERNMENT DEWARAJA

... ..
... ..
... ..
... ..
... ..

Jan/88	20	Jan/90	20	Jan/92	19
Feb/88	19	Feb/90	19	Feb/92	18
March/88	19	March/90	19	March/92	19
April/88	20	April/90	20	April/92	19
May/88	20	May/90	20	May/92	19
June/88	19	June/90	19	June/92	19
July/88	18	July/90	19	July/92	20
Aug/88	19	Aug/90	19	Aug/92	19
Sept/88	19	Sept/90	19	Sept/92	19
Oct/88	19	Oct/90	19	Oct/92	20
Nov/88	19	Nov/90	19	Nov/92	19
Dec/88	19	Dec/90	19	Dec/92	19

total. = 240 total. = 317 total. = 240

Jan/89	20	Jan/91	22	Jan/93	19
Feb/89	19	Feb/91	11	Feb/93	18
March/89	24	March/91	18	March/93	19
April/89	25	April/91	21	April/93	20
May/89	26	May/91	19	May/93	21
June/89	23	June/91	18	June/93	22
July/89	24	July/91	19	July/93	23
Aug/89	25	Aug/91	20	Aug/93	24
Sept/89	26	Sept/91	21	Sept/93	25
Oct/89	26	Oct/91	25	Oct/93	26
Nov/89	25	Nov/91	20	Nov/93	27
Dec/89	27	Dec/91	20	Dec/93	28

total. = 302 total. = 290 total. = 264

J. S. ...
...

... ..
... ..
... ..

ANNEXURE - A call
No. 20

Sri Radhakrishna Boreddi

30-12-70

86	87	88	89	90	91	92	93
86	87	88	89	90	91	92	93

3053/87

Period between 31.3.66 to 31.3.67 (or such other period as may be specified here)

Name of the casual labourer

Date of Birth

Date of commencement of service

Period of service each year (86, 87, 88, 89, 90, 91, 92, 93) (Total No. of working days)

Whether Employment Exchange procedure was followed in case of non-employment of

Reason for employing casual labourer after 31.3.66

Name of the approved employment of casual labourers.

The reason for discontinuance of casual labourer's service and termination.

He was engaged in group work in the field of...

Period from 1.1.71 to 31.12.71

...

...

...

...

...

...

...

As he was engaged in group work in the field of...

...

...

...

...

...

...

...

...

Certified that Sri Radha Kanta Bordoloi
 Son of Late Debnath Bordoloi an inhabitant of
 Vill. Pub Saragaon P.O. Saragaon
 P.S. Saragaon Dist. Nagaon (Assam).

He is working in the Telcom Department as Casual Mazdoor
 under me .w.e.f. 1.1.89 to 30.9.89 on M/R as given below :-

January/ 89	- M/R No.	20859/ 25
February/ 89	- "	20860/ 23
March/ 89	- "	20861/ 11
April/ 89	- "	20862/ 1
May/ 89	- "	20862/ 18
June/ 89	- "	20863/ 17
July/ 89	- "	19655/ 11
August/ 89	- "	19655/ 16
Sept./ 89	- "	19656/ 14

[Signature]
 S.I. (O)
 Sd/- Ruhini Laskar,
 S.I. (O)
 Nagaon.

[Signature]
 21/3/96
 Junior Telecom Officer
 Out-Door (East)
 Nagaon.

This is to certify that Sri Radha Krishna
Bordoloi, son of late Debnath Bordoloi, vill. Saragaon
P.O. Saragaon in the District of Nagaon (Assam) was
working as casual mazdoor in ACG-17 under my
supervision from 1.3.93 to 1.3.94 at Raha, Marigaon
and Jagirad for cable laying works & line work.

He has a good and moral character.

(D)
27/3/94
T. T. O.
GROUP I
Raha

Certified that Sri Radha Kanta
 Boudoloi S/o Late Debnath Boudoloi
 an inhabitant of vil. Sarengam
 P.O. Raha, P.S. - Raha District -
 Nagaon was working with
 me as casual maddor on
 A.C. 17 since 1.10.89 to
 30.7.90.

I wish him success in his
 future life.

Date - 1.6.92
 Nagaon.

R. K. Laskar S.I.O.
 Nagaon
 1.6.92

3/6/92
 P. T. O. (Out door)
 Telephone Exchange
 Nagaon

95

Certified that Shri. R. Radha Kanta Bordoloi
 s/o. Lak. Debnath Bordoloi an inhabitant of Village
 Pr. G. Bara. G. Bara P.O. Raha P.S. Raha
 Dist : Nagaon (Assam). He is working under me as Casual Mazdoor
 on AOG - 17 as follows :- As Dipu

Jan/87 3 days in two weeks.
 Feb/87 18 days
 March/87 6 days
 April/87 X
 May/87 X
 June/87 18 days
 July/87 12 days
 Aug/87 X
 Sept/87 6 days
 Oct/87 X
 Nov/87 12 days
 Dec/87 6 days

Total : 86 days

Jan/88 21 days
 Feb/88 18 days
 March/88 12 days
 April/88 21 days
 May/88 X 72 days
 June/88 X
 July/88 X
 Aug/88 X
 Sept/88 X
 Oct/88 X
 Nov/88 X
 Dec/88 X

8/7/84
 [Signature]
 District Communication Officer
 INDOOR NAGAON

Amki Paul (Mst) Sri Radha Kunti
K. C. S. P. O. D. B. N. S. C. - K. C. S. P. O.
Sarangarh, Ranchi, NCC

1991-1991. Under My Secy
in the year 1991 & 1992 in 520
Main Secy. Secy

- Jan/91 = 25
- Feb/91 = 30
- Apr/91 = 24
- May/91 = 20
- Jun/91 = 20
- Jul/91 = 20
- Aug/91 = 22
- Sep/91 = 21
- Oct/91 = 24
- Nov/91 = 25
- Dec/91 = 15

Wizomedia
S/O Secy
(1/3/94)

247 dan
ei-...
for...

Junior Assistant
Long Distance NCC
Nagpur, Pin - 482001

TO WHOM IT MAY CONCERN :

This is to Certify that Sri Radho Banta Borah
Son of Sri Lale Debmalh Borah (Vill+ Tub Nagason (P.O.))
in the District of Nagason (Assam) stated work for Telecom. Department
as casual Master in rate basis under J.F.O. (Ct.)
at NCC Raha with Shani Ram Dekaraja 5910) / Nagason and
Raha for laying of cable works & line work w.e.f. 1.2.92 to
2.2.93.

He is energetic, well behaved young man with
a good moral character. He may be absorbed in the Deptt. if
the other conditions permits to the department.

(Signature)
21293
(U. S. Dutta)
J. P. O. Nagason
Nagason, Assam.
Nagason

Statement showing details in respect of Casual Labourers recruited after 30.3.85 (Excluding the Casual Labourers recruited between 31.3.85 to 22.6.88 for Project/Railway Electrification works).

- 1. Name of the Casual Labourers :- SREE SANJEET KUMAR BANK.
- 2. Date of birth :- 30.9.67.
- 3. Date of appointment as :- As per list attached.
- 4. Period of service each year :- As per list attached
 1985, 86, 87, 88, 89, 90, 91, 92, 93, 1994, 95
 (Total No of Working days).

181	247	250	254	248
88	90	91	92	93

255				
94				
- 5. Whether Employment Exchange :-
 procedure was followed if not reason there of. L442/96
- 6. Date for employing casual Labourers after 31.3.85. :- 1.6.89
- 7. Officer who approved employ- ment of Casual Labourers. :- J.T.O.

8. The reason for continuance of Casual Labourers service in spite of orders for termination. :- To meet estimated works daily dated works to be completed.

7-89 to 12/89
Edn:

[Signature]
A 15/6/96

J.T.O. Officer of Electrical
Telecommunications
Department

cut had for
March '94 to Dec '93

allowance for March '94 to
Dec '93

"Continued" List
The attached Sanjeet Kumar
Bank account in which
amount for 129 days on
view of Sri Rajgopal Sahni
1/10/96

Accountant

Certified that Shri Sanjet Kumar Bomik
 Son of Mamindra Chandra Bomik, an inhabitant of
 village Chakitup, P.O. Chuta Harbor
 P.S. Sadar in the district of Nagaon,
 Assam. He is working under me as Casual Mazdoor on ACG 17th
 as follows :-

Month & Year.

July	1989	30 Days.
August	1989	31 Days.
Sept	1989	30 Days.
October	1989	30 Days.
November	1989	29 Days.
December	1989	31 Days.

181 Days.

Sanjet Kumar Bomik
 15/12/96
 O. Carrier & Electrical
 Teleso
 Dept.

Certified that Shri Sanjit Kr Banik
 Son of Sri. Manindorchi Banik
 an inhabitant of village Charmitra..... P.O. Charmitra
 P.S. Sadar....., in the district of
 Nagaon (Assam).

He is working under me as Casual Mazdoor on AOG
 17 as follows :-

Month & Year :

August.	1990	= 22
September.	1990	= 25
October.	1990	= 18
November.	1990	= 28
December.	1990	= 25

=118

(Signature)
 J. T. O. Carrier & Electrical
 Telecommunication
 Nagaon Tele Phone Exchange

Certified that Sri Sanjeet Kumar Banik
Son of Sri. Rancho Chandra Banik an
inhabitant of Village Chakidop....P.O. Chutababon
P.S. Sadar... in the district of Nagaon, Assam.
He is working under me as Casual Mazdoor on AOG 17th as
follows :-

Month & Year.

Jan./1990	=	20
Feb./1990	=	19
March/1990	=	15
April/1990	=	22
May/1990	=	17
June/1990	=	22
July/1990	=	19
August/19	NIL	<u>729</u>
Sept./19	NIL	
Oct./19	NIL	
Nov./19	NIL	
Dec./19	NIL	

*Bhageli Sahani S/96)
LMG.*

*Certified that
The casual labor for
Sanjeet Banik was engaged
by G.O. for Bhagali Sahani for
129 days for border purpose of
Railway alignment and to meet
time to attend work in the
section on account of the interest
of service of the Deptt and railways
for smooth running of railway.*

*C/S.
[Signature]
5/10/90*

- / 2 / -

Certified that Shri Sangit Kumar Barik
 son of Sri Manindra ch. Barik an inhabitant of Vill.
Chokitop P.O. Chitakaibor
 P.S. Sadar in the district of Nagaon, Assam.

He is working under me as casual Mazdoor on MOG- 17 as follows (month & year)

Jan	1991	27 days
Feb.	1991	25 days
March	1991	20 days
April	1991	30 days
May	1991	28 days
June	1991	15 days
July,	1991	20 days
Aug.	1991	27 days
Sept.	1991	28 days.
Oct.	1991	30 days
Nov.	1991	20 days
Dec.	1991	30 days
		<u>300 days.</u>
Jan N.L	1992	28 days
Feb. N.L	1992	30 days
March	1992	25 days
April	1992	20 days
May	1992	26 days
June.	1992	30 days
July,	1992	27 days
Aug.	1992	30 days
Sept.	1992	27 days
Oct.	1992	20 days
Nov.	1992	28 days
Dec.	1992	21 days
		<u>312 days.</u>

250 days only

[Signature]
 I. T. O. Carrier & Electrical
 Telecommunication
 NAGAOON Tele Phone Exchange

250 days

[Signature]
 To Dec 92
 292

Certified that Shri Sangeet Kumar Bonik.
son of Sri Manindra Ch. Bonik an inhabitant of Vill.
choketop P.O. Chitralaibor.

P/s. Sadare in the district of Nagaon, Assam.

He is working under me as casual Mazdoor on AOG 17 as follows
(Month & year)

Jan	1993	=	22
Feb.	1993	=	18
March	1993	=	21
April	1993	=	27
May	1993	=	20
June	1993	=	26
July	1993	=	18
Aug.	1993	=	25
Sept.	1993	=	27
Oct.	1993	=	24
Nov.	1993	=	24
Dec.	1993	=	20
			<u>218</u>

S. P. O. (G) 107
Nagaon, Assam.

Certified that shri Suryjeet Kumar Borah
son of Sri Manindra Ch. Borah an inhabitant of Vill.
Chakitup P.O. Chula Haibor

P/s. Sadave in the district of Nagaon, Assam.

He is working under me as casual Mazdoor on AOG 17 as follows
(Month & year)

Jan	1993		
Feb.	1993		
March	1993		
April	1993		
May	1993		
June	1993		
July	1993		
Aug.	1993		
Sept.	1993		
Oct.	1993		
Nov.	1993		
Dec.	1993		
<hr/>			
Jan	1994		
Feb.	1994		
March	1994	—	25
April	1994	—	24
May	1994	—	22
June	1994	—	25
July	1994	—	23
Aug.	1994	—	24
Sept.	1994	—	26
Oct.	1994	—	28
Nov.	1994	—	28
Dec.	1994	—	30

255 days

*alligned for the period
March, 1994 to Dec, 1994*
Sub-Telecommunication Officer
Our Door (West)
Nagaon.

*extended to March
to Dec, 1994
H. E. Roy
SI*

Absorption of Casual Labours
Supreme Court directive Department of Telecom take back all
Casual Mazdoors who have been disengaged after 30.3.85.

In the Supreme Court of India
Civil Original Jurisdiction.

Writ Petition (C) No 1280 of 1989.

Ram Gopal & ors. Petitioners.

-versus-

Union of India & ors Respondents.

With

Writ Petition Nos 1246, 1248 of 1986 176 , 177 and 1248 of 1988

Jant Singh & ors etc. etc. Petitioners.

-versus-

Union of India & ors. Respondents.

ORDER

We have heard counsel for the petitioners. Though counter affidavit has been filed no one turns up for the Union India even when we have waited for more then 10 minutes for appearance of counsel for the Union of India .

The principal allegation in these petitions under A 32 of the Constitution on behalf of the petitioners is that they are working under the Telecom Department of the Union of India as Casual Labourers and one of them was in employment for more than four years while the others have served for two or three years. Instead of regularising them in employment their services have been terminated on 30 th September 1988. It is contended that the principle of the decision of this Court in Daily Rate Casual Labour Vs. Union of India & ors. 1988 (1) Section (12) squarely applies to the petitioner though that was rendered in case of Casual Employees of Posts and Telegraphs Department. It is also contended by the counsel that the decision rendered in that case also relates to the Telecom Department as earlier Posts and Telegraphs Department was covering both sections and now Telecom has become a separate department. We find from paragraph 4 of the reported decision that communication issued to General Managers Telecom have been referred to which support the stand of the petitioners.

By the said Judgment this Court said :

" We direct the respondents to prepare a scheme on rational basis for absorbing as far possible the casual labourers who have been continuously working for more than one year in "

*Attested
W. G. S. S. S.
Advocate*

76

86

posts and Telegraphs Department".

. We find the though in paragraph 3 of the writ petition, it has been asserted by the petitioners that they have been working more than one year, the counter affidavit does not dispute that petition. No distinction can be drawn between the petitioners as a class of employees and those who were before this court in the reported decision. On principles, therefore, the benefits of the decision must be taken to apply to the petitioners. We accordingly direct that the respondents shall prepare a scheme on a rational basis absorbing as far as practical who have continuously worked for more than one year in the Telecom Deptt. and this should be done within six months from now. After the scheme is formulated on a rational basis, the claim of the petitioners in terms of the scheme should be worked out. The writ petitions are also disposed of accordingly. There will be no order as to costs on account of the facts that the respondents counsel has not chosen to appear and contact at the time of hearing though they have filed a counter affidavit.

Sd/-

Sd/-

(Ranganath Mishra) J.

(Kuldeep Singh) J.

New Delhi

April 17, 1990.

CIRCULAR NO. 1
GOVERNMENT OF INDIA
DEPARTMENT OF TELECOMMUNICATIONS

STN SECTION

No. 269-10/89-STN

New Delhi 7.11.89

To

The Chief General Managers, Telecom Circles
M.T.H.I New Delhi/Bombay, Metro Dist. Madras/
Calcutta.
Heads of all other Administrative Units.

Subject : Casual Labourers (Grant of Temporary Status and
Regularisation) Scheme.

Subsequent to the issue of instruction regarding regularisation of casual labourers vide this office letter No.269-29/B7-STC dated 12.11.88 a scheme for conferring temporary status on casual labourers who are currently employed and have rendered a continuous service of at least one year has been approved by the Telecom Commission. Details of the scheme are furnished in the Annexure.

2. Immediate action may kindly be taken to confer temporary status on all eligible casual labourers in accordance with the above scheme.

3. In this connection, your kind attention is invited to letter No.270-6/84-STN dated 30.5.85 wherein instructions were issued to stop fresh recruitment and employment of casual labourers for any type of work in Telecom Circles/Districts. Casual labourers could be engaged after 30.3.85 in projects and Electrification circles only for specific works and on completion of the work the casual labourers so engaged were required to be retrenched. These instructions were reiterated in D.O letters No.270-6/84-STN dated 22.4.87 and 22.5.87 from member (pers. and Secretary of the Telecom Department) respectively. According to the instructions subsequently issued vide this office letter No.270-6/84-STN dated 22.6.88 fresh specific periods in Projects and Electrification Circles also should not be resorted to.

3.2. In view of the above instructions normally no casual labourers engaged after 30.3.85 would be available for consideration for conferring temporary status. In the unlikely event of there being any case of casual labourers engaged after 30.3.85 requiring consideration for conferment of temporary status. Such cases should be referred to the Telecom Commission with relevant details and particulars regarding the action taken against the officer under whose authorisation/approval the irregular engagement/non retrenchment was resorted to.

3.3. No Casual Labourer who has been recruited after 30.3.85 should be granted temporary status without specific approval from this office.

4. The scheme finalised in the Annexure has the concurrence of Member (Finance) of the Telecom Commission vide No

SMF/78/98 dated 27.9.89.

5 Necessary instructions for expeditious implementation of the scheme may kindly be issued and payment for arrears of wages relating to the period from 1.10.89 arranged before 31.12.89.

sd/=

ASSISTANT DIRECTOR GENERAL (STN).

Copy to.

P.S. to MDS (C).

P.S. to Chairman Commission.

Member (S) / Adviser (HRD), GM (IR) for information.
MCG/SEA/TE -II/IPS/Admn. I/CSE/PAT/SPB-I/SR Secs.

All recognised Unions/Associations/Federations.

sd/=

ASSISTANT DIRECTOR GENERAL (STN).

ANNEXURE

CASUAL LABOURERS (GRANT OF TEMPORARY STATUS AND REGULARISATION) SCHEME.

1. This scheme shall be called "Casual Labourers (Grant of Temporary Status and Regularisation) Scheme of Department of Telecommunication, 1989"

2. This scheme will come in force with effect from 1.10.89. onwards.

3. This scheme is applicable to the casual labourers employed by the Department of Telecommunications.

4. The provisions in the scheme would be as under.

A) Vacancies in the group D cadres in various offices of the Department of Telecommunications would be exclusively filled by regularisation of casual labourers and no outsiders would be appointed to the cadre except in the case of appointment on compassionate grounds, till the absorption of all existing casual labourers fulfilling the eligibility qualification prescribed in the relevant Recruitment Rules. However regular Group D staff rendered surplus for any reason will have prior claim for absorption against the existing/future vacancies. In the case of illiterate casual labourers, the regularisation will be considered only against those posts in respect of which illiteracy will not be an impediment in the performance of duties. They would be allowed age relaxation equivalent to the period for which they had worked continuously as actual labour for the purpose of the age limit prescribed for appointment to the group D cadre, if required. Outside recruitment for filling up the vacancies in Gr. D will be permitted only under the condition when eligible casual labourers are NOT available.

B) Till regular Group D vacancies are available to absorb all the casual labourers to whom this scheme is applicable, the casual labourers would be conferred a Temporary Status as per the details given below.

Temporary Status.

i) Temporary status would be conferred on all the casual labourers currently employed and who have rendered a continuous service at least one year, out of which they must have been engaged on work for a period of 240 days (206 days in case of offices observing five day week). Such casual labourers will be designated as Temporary Mazdoor.

ii) Such conferment of temporary status would be without reference to the creation / availability of regular Gr, D posts.

iii) Conferment of temporary status on a casual labourers would not involve any change in his duties and responsibilities. The engagement will be on daily rates of pay on a need basis. He may be deployed any where within the recruitment unit/territorial circles on the basis of availability of work.

iv) Such casual labourers who acquire temporary status will not, however be brought on to the permanent establishment unless they are selected through regular selection process for Gr. posts.

6. Temporary status would entitle the casual labourers to the following benefits :

i) Wages at daily rates with reference to the minimum of the pay scale of regular Gr, D officials including DA, HRA, and CCA.

ii) Benefits in respect of increments in pay scale will be admissible for every one year of service subject to performance of duty for at least 240 days (206 days in administrative offices observing 5 days week) in the year.

iii) Leave entitlement will be on a pro-rata basis one day for every 10 days of week. Casual leave or any other leave will not be admissible. They will also be allowed to carry forward the leave at their credit on their regularisation. They will not be entitled to the benefit of encasement of leave on termination of services for any reason or their quitting service.

iv) Counting of 50 % of service rendered under Temporary Status for the purpose of retirement benefit after their regularisation.

v) After rendering three years continuous service on attainment of temporary status, the casual labourers would be treated at par with the regular Gr. D employees for the purpose of contribution to General Provident Fund and would also further be eligible for the grant of Festival Advance/ food advance on the same condition as are applicable to temporary Gr.D employees, provided they furnish two sureties from permanent Govt. servants of this Department.

vi) Until they are regularised they will be entitled to Productivity linked bonus only at rates as applicable to casual labour.

7. No benefits other than the specified above will be admissible to casual labourers with temporary status.

8. Despite conferment of temporary status, the offices of a casual labour may be dispensed within accordance with the relevant provisions of the industrial Disputes Act, 1947 on the ground of availability of work. A casual labourer with temporary status can quite service by giving one months notice.

9. If a labourer with temporary status commits a misconduct and the same is proved in an enquiry after giving him reasonable opportunity, his services will be dispensed with. They will not be entitled to the benefit of encasement of leave on termination of services.

10. The Department of Telecommunications will have the power to make amendments in the scheme and/or to issue instructions in details within the framing of the scheme.

@ @ @

a
ANNEXURE-3.

EXTRACT.

CASUAL LABOURERS (GRANT OF TEMPORARY STATUS AND REGULARISATION)
SCHEME.

NO.66-52/92-SPB/I

dated 1.11.95.

I am directed to refer to the scheme on the above subject issued by this office vide letter No 45-95/87 SPB-I dated 12.4.91 and 66-9/91-SPB-I dated 30.11.92 as per which full time casual labourers who were in employment as on 29.11.89 were eligible to be conferred "temporary status" on satisfying other eligibility conditions.

The question of extending the benefit of the scheme to those full time casual labourers who were engaged /recruited after 29.11.89 has been considered in the office in the light of the judgement of the CAT Earnakulam Bench delivered on 13.3.95 in O.A. No 750/94 . .

It has been decided the full time casual labourers recruited after 29.11.89 and up to 10.9.93 may also be considered for the grant of benefit under the scheme.

This issue with the approval of I.S and F.A. vide Dy. No 2423/95 dated 9.10.95.

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ANNEXURE-4

ANNEXURE

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No.299 of 1996.

and

302 of 1996.

Date of order : This the 13th day of August, 1997.

Justice Shri D.N.Baruah, Vice-Chairman.

D.A.No.299 of 1996

All India Telecom Employees Union,

Line Staff and Group-D,

Assam Circle, Guwahati & Others. Applicants.

- Versus -

Union of India & Ors. Respondents.

D.A. No.302 of 1996.

All India Telecom Employees Union,

Line Staff and Group-D

Assam Circle, Guwahati & Others. Applicants.

- Versus -

Union of India & Ors. Respondents.

Advocate for the applicants : Shri B.K. Sharma

Shri S. Sharma

Advocate for the respondents : Shri A.K. Choudhury

Addl.C.G.S.C.

ORDER

BARUAH J. (V.C.)

Both the applications involve common question of
and similar facts. In both the applications the applicants

*Attor. Gen.
Advocate*

prayed for a direction to the respondents to give them certain benefits which are being given to their counter parts working in the Postal Department. The facts of the cases are :

1. O.A. No.302/96 has been filed by All India Telecom Employees Union, Line Staff and Group-D, Assam Circle, Guwahati represented by the Secretary Shri J.N.Mishra and also by Shri Upen Pradhan, a casual labourer in the office of the Divisional Engineer, Guwahati. In O.A. 299/96, the case has been filed by the same Union and the applicant No.2 is also a casual labourer. The applicant No.1 in O.A. No.299/96 represents the interest of the casual labourers referred to Annexure-A to the Original Application and the applicant No.2 is one of the labourers in Annexure-A. Their grievances are :

2. They are working as casual labourers in the Department of Telecom under Ministry of Communication. They are similarly situated with the casual labourers working in the Department of Postal Department under the same Ministry. Similarly the members of the applicant No 1 are also casual labourers working in the telecom Department. They are also similarly situated with their counter parts in the Postal Department. They are working as casual labourers. However the benefits which had been extended to the casual labourers working in the Postal Department under the Ministry of Communications have not been given to the casual labourers of the applicants Unions. The applicants state that pursuant to the judgment of the Apex Court in daily rated casual labourers employed under Postal Department vs. Union of India reported in (1988) in sec.122 the Apex Court directed the department to prepare a scheme for absorption of the casual labourers who were continuously working in the department for more than one year for giving certain benefits. Accordingly a scheme was prepared by the Department of Posts granting benefi

to the casual labourers who had rendered 240 days of service in a year. Thereafter many writ petitions had been filed by the casual labourers, working under the department of Telecommunication before the Apex Court praying for directing to give similar benefits to them as was extended to the casual labourers of Department of Posts. Those cases were disposed of in similar terms as in the judgment of Daily Rated Casual Labourers (Supra). The Apex Court, after considering the entire matter directed the Department to give the similar benefit to the casual labourers working under the Telecom Department in similar manner. Pursuant to the said judgment the Ministry of Communication prepared a scheme known as "Casual Labourers (Grant of Temporary Status and regularisation) Scheme" on 7.11.89. Under the said scheme certain benefit had been granted to the casual labourers such as conferment of temporary Status, Wages and Daily Rates with reference to the minimum of the pay scale etc. Thereafter, by a letter dated 17.3.93 certain clarification was issued in respect of the scheme in which it had been stipulated that the benefits of the scheme should be confined to the casual labourers engaged during the period from 31.3.1985 to 22.6.1988. On the other hand the casual labourers worked in the Department of Posts as on 21.11.1989 were eligible for temporary Status. The time fixed as 21.11.1989 had been further extended pursuant to a judgment of the Ernakulam Bench of the Tribunal dated 13.3.1995 passed in O.A.No.750/94. Pursuant to that judgment, the Govt. of India issued a letter dated 1.11.95 conferring the benefit of Temporary Status to the casual labourers. The present applicants being employees under the Telecom Department under the Ministry of Communication also urged before the concerned authorities that they should also be given same benefit. In this connection the casual employees submitted a representation dated 29.12.1995 before the Chairman

,Telecom Commission, New Delhi but to the knowledge of the applicant the said representation has not been disposed of. Hence the present application.

3. O.A.299/96 is also of similar facts. The grievances of the applicants are also same.

4. Heard both sides, Mr.B.K.Sharma, learned Counsel, appearing on behalf of the applicants in both the cases submits that the Apex Court having been granted the benefit of temporary status and regularisation to the casual labourers, should also be made available to the casual labourers working under Telecom Department under the same Ministry. Mr.Sharma further submits that the action in not giving the benefits to the applicants is unfair and unreasonable. Mr.A.K.Choudhury, learned Addl.C.G.S.C for respondents does not dispute the submission of Mr.Sharma. He submits that the entire matter relating to the regularisation of casual labourers are being discussed in the J.C.M level at New Delhi, however, no discision has yet been taken. In view of the above, I am of the opinion that the present applicants who are similarly situated are also entitled to get the benefit of the scheme of casual labourers (grant of temporary Status and Regularisation) prepared by the Department of Telecom. Therefore, I direct the respondents to give the similar benefit as has been extended to the casual labourers working under the Department of Posts as per Annexure-3(in O.A.302/96) and Annexure-4 (in O.A.No.299/96) to the applicants respectively and this must be done as early as possible and at any rate within a period of 3 months from the date of receipt copy of this order.

However, considering the entire facts and circumstances of the case I make no order as to costs.

Sd/- Vice Chairman.

ANNEXURE..5

No.269-13/99-STN-II
Government of India
Department of Telecommunications
Sanchar Bhawan
STN-II Section
New Delhi

Dated 1.9.99.

To

All Chief General Managers Telecom Circles,
All Chief General Managers Telephones District,
All Heads of other Administrative Offices
All the IFAs in Telecom. Circles/Districts and
other Administrative Units.

Sub: Regularisation/grant of temporary status to Casual
Labourers regarding.

Sir,

I am directed to refer to letter No.269-4/93-STN-II dated 12.2.99 circulated with letter No.269-13/99-STN-II dated 12.2.99 on the subject mentioned above.

In the above referred letter this office has conveyed approval on the two items, one is grant of temporary status to the Casual Labourers eligible as on 1.9.98 and another on regularisation of Casual Labourers with temporary status who are eligible as on 31.3.97. Some doubts have been raised regarding date of effect of these decision. It is therefore clarified that in case of grant of temporary status to the Casual Labourers, the order dated 12.2.99 will be effected w.e.f. the date of issue of this order and in case of regularisation to the temporary status Mazdoors eligible as on 31.3.97, this order will be effected w.e.f. 1.4.97.

Yours faithfully

(HARDAS SINGH)
ASSISTANT DIRECTOR GENERAL (STN)

All recognised Unions/Fedarations/Associations.

(HARDAS SINGH)
ASSISTANT DIRECTOR GENERAL (STN)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No.107 of 1998 and others.
Date of decision : This the 31 st day of August 1999.

The Hon'ble Justice D.N.Baruah, Vice-Chairman.

The Hon'ble Mr.G.L.Sanglyine, Administrative Member.

1. O.A. No.107/1998
Shri Subal Nath and 27 others. Applicants.
By Advocate Mr. J.L. Sarkar and Mr. M.Chanda
- versus -
The Union of India and others. Respondents.
By Advocate Mr. B.C. Pathak, Addl. C.G.S.C.
.....
2. O.A. No.112/1998
All India Telecom Employees Union,
Line Staff and Group- D and another..... Applicants.
By Advocates Mr.B.K. Sharma and Mr.S.Sarma.
- versus -
Union of India and others. Respondents.
By Advocate Mr.Mr.A.Deb Roy, Sr. C.G.S.C.
.....
3. O.A.No. 114/1998
All India Telecom Employees Union
Line Staff and Group-D and another. Applicants.
By Advocates Mr. B.K. Sharma and Mr. S.Sarma.
- versus -
The Union of India and others Respondents.
By Advocate Mr. A.Deb Roy, Sr. C.G.S.C.
.....
4. O.A.No.118/1998
Shri Bhuban Kalita and 4 others. Applicants.
By Advocates Mr. J.L. Sarkar, Mr.M.Chanda
and Ms.N.D. Goswami.
- versus -
The Union of India and others Respondents.
By Advocate Mr.A.Deb Roy, Sr. C.G.S.C.:
.....
5. O.A.No.120/1998
Shri Kamala Kanta Das and 6 others Applicant.
By Advocates Mr. J.L. Sarkar, Mr.M.Chanda
and Ms. N.D. Goswami.
- versus -
The Union of India and Others Respondents.
By Advocate Mr.B.C. Pathak, Addl.C.G.S.C.
.....
6. O.A.No.131/1998
All India Telecom Employees Union and another...Applicants.
By Advocates Mr.B.K.Sharma, Mr.S.Sarma and Mr.U.K.Nair.
- versus -

The Union of India and others. Respondents.
By Advocate Mr. B.C. Patha, Addl.C.G.S.C.
.....

7. D.A.No.135/98
All India Telecom Employees Union
Line Staff and Group-D and 6 others. Applicants.
By Advocates Mr.B.K.Sharma, Mr.S.Sarma and
Mr.U.K.Nair.

- versus -

The Union of India and others . . . Respondents.,
By Advocate Mr.A.Deb Roy, Sr. C.G.S.C.
.....

8. D.A.No.136/1998
All India Telecom Employees Union,
Line Staff and Group-D and 6 others. Applicants.
By Advocates Mr.B.K.Sharma, Mr.S.Sarma and Mr.U.K.Nair.

- versus -

The Union of India and others. Respondents.
By Advocate Mr.A.Deb Roy, Sr.C.G.S.C.
.....

9. D.A.No.141/1998
All India Telecom Employees Union,
Line Staff and Group-D and another Applicants.
By Advocates Mr.B.K.Sharma, Mr.S.Sarma
and Mr.U.K.Nair.

- versus -

The Union of India and others Respondents.
By Advocate Mr.A.Deb Roy, Sr.C.G.S.C.
.....

10. D.A. No.142/1998
All India Telecom Employees Union,
Civil Wing Branch. Applicants.
By Advocate Mr.B.Malakkar

- versus -

The Union of India and others. Respondents.
By Advocate Mr.B.C. Pathak, Addl. C.G.S.C.
.....

11. D.A. No.145/1998
Shri Dhani Ram Deka and 10 others. Applicants
By Advocate Mr.I.Hussain.

- versus -

The Union of India and others. Respondents.
By Advocate Mr.A, Deb Roy, Sr. C.G.S.C.
.....

12. D.A.No. 192/1998
All India Telecom Employees Union,
Line Staff and Group-D and another Applicants
By Advocates Mr.B.K. Sharma, Mr.S.Sarma
and Mr.U.K.Nair.

-versus-

The Union of India and others..... Respondents
By Advocate Mr.A.Deb Roy, Sr.C.G.S.C.
.....

13. O.A.No.223/1998

All India Telecom Employees Union,
Line Staff and Group-D and another Applicants
By advocates Mr. B.K.Sharma and Mr.S.Sarma.
- versus -
The Union of India and others .. Respondents.
By Advocate Mr.A.Deb Roy, Sr.C.G.S.C.
.....

14. O.A.No.269/1998

All India Telecom Employees Union,
Line Staff and Group-D and another Applicants
By advocates Mr. B.K.Sharma and Mr.S.Sarma,
Mr.U.K.nair and Mr.D.K.Sharma
- versus -
The Union of India and others .. Respondents.
By Advocate Mr.B.C.Pathak, Addl. Sr.C.G.S.C.

15. O.A.No.293/1998

All India Telecom Employees Union,
Line Staff and Group-D and another Applicants
By advocates Mr. B.K.Sharma and Mr.S.Sarma,
and Mr.D.K.Sharma.
- versus -
The Union of India and others .. Respondents.
By Advocate Mr.B.C.Pathak, Addl. Sr.C.G.S.C.
.....

ORDER

BARUAH.J. (V.C.)

All the above applicants involve common question of law and similar facts. Therefore, we propose to dispose of all the above applications by a common order.

2. The All India Telecom Employees Union is a recognised union of the Telecommunication Department. This union takes up the cause of the members of the said union. Some of the applicants were submitted by the said union, namely the Line Staff and Group-D employees and some other application were filed by the casual employees individually. Those applications were filed as the casual employees engaged in the Telecommunication Department came to know that the services of the casual Mazdoors under the respondents were likely to be terminated with effect from 1.6.1998. The applicants in these applications, pray that the respondents be directed not to implement the decision of termi-

nating the services of the casual Mazdoors . but to grant them similar benefits as had been granted to the employees under the Department of Posts and to extend the benefits of the scheme, namely casual Labourers (Grant of Temporary Status and Regularisation) Scheme of 7.11.1998, to the casual Mazdoors concerned. D.A.s, however, in O.A. No.269/1998 there is no prayer against the order of termination. In O.A. No.141/1998, the prayer is against the cancellation of the temporary status earlier granted to the applicants having considered their length of services and they being fully covered by the scheme. According to the applicants of this O.A., the cancellation was made without giving any notice to them in complete violation of the principles of natural justice and the rules holding the field.

3. The applicants state that the casual Mazdoors have been continuing their service in different office in the Department of Telecommunication under Assam Circle and N.E. Circle. The Govt.of India, Ministry of Communication made a scheme known as Casual Labourers (Grant of Temporary Status and Regularisation) Scheme. This scheme was communicated by letter No.269-10/89-STN dated 7/11/89 and it came in to operation with effect from 1989. Certain casual employees had been given the benefits under the said scheme, such as conferment of temporary status, wages and daily wages with reference to the minimum pay scale of regular Group-D employees including D.A. and HRA. Later on, by letter dated 17.12.1993 the Government of India clarified that the benefits of the scheme should be confined to the casual employees who were engaged during the period from 31.3.1985 to 22.6.1988. However, in the Department of Posts, those casual labourers who were engaged as on 29.11.89 were granted the benefits of temporary status on satisfying the eligibility criteria. The benefits were further extended to the casual labourers of the Department

of Posts as on 10.9.93 pursuant to the judgement of the Ernakulam Bench of the Tribunal passed on 13.3.1995 in O.A. No.750/1994. The present applicants claim that the benefits extended to the casual employees working under the Department of Posts are liable to be extended to the casual employees working in the Telecom Department in view of the fact that they are similarly situated. As nothing was done in their favour by the authority they approached this Tribunal by filing O.A. No.s 302 and 229 of 1996. This Tribunal by order dated 13.8.1997 directed the respondents to give similar benefits to the applicants in those two applications as was given to the casual labourers working in the Department of Posts. It may be mentioned here that some of the casual employees in the present O.A.s were applicants in O.A.Nos.302 and 229 of 1996. The applicants state that instead of complying with the direction given by this Tribunal, their services were terminated with effect from 1.6.1998 by oral order. According to the applicants such order was illegal and contrary to the rules. Situated thus the applicants have approached this Tribunal by filing the present O.As.

4. At the time of admission of the applications, this Tribunal passed interim orders. On the strength of the interim orders passed by this Tribunal some of the applicants are still working. However, there has been complaint from the applicants of some of the O.A.s that in spite of the interim orders those were not given effect to and the authority remained silent.

5. The contention of the respondents in all the above O.As is that the Association had no authority to represent the so called casual employees as the casual employees are not members of the union Line Staff and Group-D. The casual employees not being regular Government servant are not eligible to become members or office bearers to the staff union. Further, the re-

spondents have stated that the names of the casual employees furnished in the applications are not verifiable, because of the lack of particulars. The records, according to the respondents, reveal that some of the casual employees were never engaged by the Department. In fact, enquiries in to their engagement as casual employees are in progress. The respondents justify the action to dispense with the services of the casual employees on the ground that they were engaged purely on temporary basis, for special requirement of specific work. The respondents further state that the casual employees were to be disengaged when there was no further need for continuation of their services. Besides, the respondents also state that the present applicants in the O.As were engaged by persons having no authority and without following the formal procedure for appointment/engagement. According to the respondents such casual employees are not entitled to re-engagement or regularisation and they can not get the benefit of the scheme of 1989 as this scheme was retrospective and not prospective. The scheme is applicable only the casual employees who were engaged before the scheme came in to effect. The respondents further state that the casual employees of the Telecommunication Department are not similarly placed as those of the Department of Posts. The respondents also state that they have approached the Hon'ble Gauhati High Court against the order of the Tribunal dated 13.8.1997 passed in O.A. No.302 and 229 of 1996. The applicants does not dispute the fact that against the order of the Tribunal dated 13.8.1997 passed in O.A. Nos.302 and 229 of 1996 the respondents have filed writ application, before the Hon'ble Gauhati High Court. However according to the applicants no interim order has been passed against the order of the Tribunal.

6. We have heard Mr.B.K.Sharma, Mr J.L.Sarkar, Mr.I.

Hussain and Mr.B.Malakar, learned counsel appearing on behalf of the applicants and also Mr.A.Deb'Roy, learned Sr.C.G.S.C. and Mr.B.C. Pathak, learned Sr.C.G.S.C. appearing on behalf of the respondents. The learned counsel for the applicants dispute the claim of the respondents that the scheme was retrospective and not prospective and they also submit that it was up to 1989 and then extended up to 1993 and thereafter by subsequent circulars. According to the learned counsel for the applicants the scheme is also applicable to the present applicants. The learned counsel for the applicants further submit that they have documents to show in that connection. The learned counser for the applicants also submits that the respondents can not put any cut off date for implementation of the scheme, inasmuch as the Apex Court has not given any such cut off date and had issued a directin for conferment of temporary status and subsequent regularisation to those casual workers who have completed 240 days of service in a year.

7. On hearing the learned counsel for the parties we feel that the applications require further examination regarding the factual position. Due to the paucity of material it is not possible for this Tribunal to come to a definite conclusion. We, therefore, feel that theb matter should be re-examined by the respondents themselves taking in to consideration of the submissions of the learned counsel for the applicants.

8. In view of the above we dispose of these applications with direction to the respondents to examine the case of each applicant. The applicants may file representations individually within a period of one month from the date of receipt of the order and if such representations are filed individually, the respondents shall scritinise and examine each case in consulta-
tion with the records and thereafter pass a reasoned order on

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merits of each case within a period of six months thereafter. The interim order passed in any of the cases shall remain in force till the disposal of the representations.

9. No order as to costs.

SD/- VICE CHAIRMAN

SD/- MEMBER (A)

*Attys
W. J. ...
Asw...*

DEPARTMENT OF TELECOMMUNICATION.

% THE TELECOM DISTRICT MANAGER NAGAON :SSA:

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No.E-1/CAT/2.

Dated at Nagaon the 09-11-99.

To,

The S.D.E. (GX)
Morigaon.

Sub-Wanting of ~~desired~~ detailed particulars and certificate thereof-

Sri Sukleswar Kumar claimed that he was performing duty as DRM in the Telephone Exchange Morigaon since 1993. In this connection you are requested to furnish all detailed particulars of engagement, duration of engagement, breakup No.of days in a month during the engagement period, mode of payment, rate of wages etc. Copies of relevant documents in support of the above information may please be furnish^d alongwith.

This is MOST URGENT.

Sd/-

S.D.E. (HRD)

% The T.D.M. Nagaon :SSA:

Copy to :- 1) Sri Sukleswar Kumar DRM Morigaon Telephone Exchange.

He is also requested to furnish detailed documents certified by respective controlling authority since date of his engagement to this office for further necessary action.



S.D.E. (HRD)

% The T.D.M. Nagaon :SSA:

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ANNEXURE - 9

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GOVT OF INDIA
DEPARTMENT OF TELECOMMUNICATIONS
OFFICE OF THE TELECOM DISTRICT MANAGER
NAGAON (ASSAM).

NO:E-182/CAT/Pl.II/30

Dated at Nagaon, the 14th July"2000.

To

Sri Sukleswar Kumar s/o Late. Betharam Kumar
vill: Sundarbooi Po Jankbari Guwahati-14.

SPEAKING ORDER

In pursuance of the Hon'ble CAT Guwahati Case No 192/98, Your representation was received through the SDE (GX) Murugan. Your case was scrutinised by a Committee formed by the Chief General Manager Telecommunication, Assam Circle, Guwahati-7..

The above committee had scrutinised and examined your representation as well as the payment particulars and wages paid to you in respect of the years under review by the disbursing authority.

The said scrutiny and verification of the relevant documents revealed that in any of the years the No. of days worked by you was below the requisite No. of days (i.e.240 days).

As such your claim for conferment of Temporary Status Mazdoor could not be entertained.

Sub-Divisional Engineer(HRD),
O/O the T.D.M., Nagaon.

Payment part
Wages part

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To

The T.D.M.,
Nagaon Division,
Nagaon.

Sub.:- Sympathetic Consideration for the status of Temporary regular Mazdoor - regarding.

Sir,

I beg to submit herewith the honourable Tribunal court decision against O.A. No. 192/199 for sympathetic consideration to give me the status of Temporary regular Mazdoor. The following informations are submitted for your kind information please-

1. That sir, I was working as Task Force staff since May'89 to May'93. So, I am entitled for the benefit of the Govt. of India's Scheme communicated vide letter No. 269-10/89-STN dated 7.11.89.
2. That sir, since May'93 I have been working in Marigaon exchange upto May'98 as a cleaner of equipment in switch room, Maintainer of A.C. machine, Battery cleaner, helper in power plants and at MDF room.
3. That sir, during the year 1994-95, 1995-96 and 1996-97 I have been shown total working days 365, 365 and 319 days respectively. And, I have also been paid Bonus during that perticular years.
4. That sir, since May'98 I am continuing my same works under the conductor and paying me a lum sum amount as the Conductor deem fit which is very less even to fulfil minimum requirements of a single man during this hard expensive days.
5. That sir, I have ^{been serving} ~~used my service age~~ by working in the Telecom Department since May'89.

Therefore, I request you to look into the records of my service period since May'89 to May'98 under your kind control and also the period under the Conductor i.e. from May'98 to still date and pray you to consider me to give the status of a Temporary regular Mazdoor and oblige.

Yours faithfully,

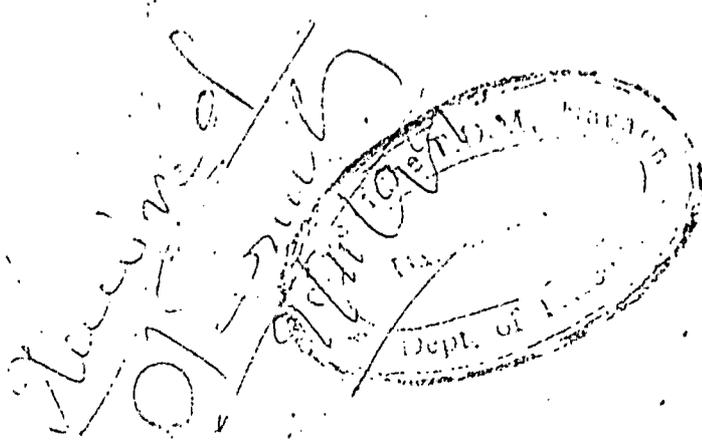
Sukleswar Kumar

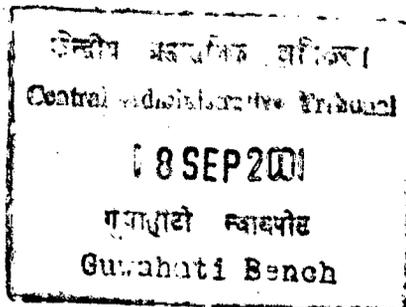
(SUKLESWAR KUMAR)

Enclosure:

1. Photo copy of the Tribunal court decision.

D. R. 117 Morigaon (ux)





Filed by 128
B. C. Pathak
18/9/01
Addl. Central Govt. Standing Counsel
Central Administrative Tribunal
Guwahati Bench : Guwahati

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH ::: GUWAHATI

O.A. NO. 316 OF 2000

Shri Sukleswar Kumar & Others.

..... Applicants.

- Vs -

Union of India & Others.

..... Respondents.

(Written Statements on behalf of the respondents
No. 1, 2 and 3)

The Written Statements of the abovenoted
respondents are as follows :

1. That the copy of the O.A. No. 316/2000 has been served on the respondents. The respondents have gone through the same and understood the contents thereof. The interest of all the respondents being similar, common written statements are filed by them.
2. That the statements in the application which are not specifically admitted by the respondents are hereby denied.
3. That before traversing the various paragraphs of the application, the respondents give a brief history of the case as under :-

In compliance with the directions given by the Hon'ble Supreme Court in Writ Petition (C) No. 1280/89 with

some other applications, the Govt. of India, Department of Telecom formulated a "Scheme" as communicated vide order No. 269-10/89-STN dated 7.11.89. The said Scheme is known as "Casual Labourers (Grant of Temporary Status and Regularisation) Scheme of Department of Telecommunication, 1989". The scheme came into effect from 1.10.89. The scheme intended to cover all Casual Labourers who were on engagement on the day of the introduction of the Scheme and have completed 240 days in one Calendar year. Under the Scheme, the Deptt. of Telecom has regularised thousands of casual labourers who were engaged before 1.10.89 and completed 240 days work in a calendar year on that date .

But prior to 1.10.89, the Department imposed a complete ban on engagement of any fresh casual labourer with effect from 30.3.85 and then 22.6.88 and the restraining order was issued to all concerned. Moreover the Scheme is also clear in this regard. It is also a fact that inspite of the Scheme and order of ban inforce, there had been some irregularities in engagement of fresh casual labourers and the Department has taken serious view on such cases and the same are under investigation. In such circumstances and on humanitarian grounds as one time relaxation, the respondents considered the cases where casual labourers worked upto 1.8.98 and that way the respondents liberalised the Scheme and advanced the Cut off date to 1.8.98. Whereas, the Hon'ble Ernakulam - Bench of C.A.T. in O.A. 750/94 extended the scheme upto 10.9.93 only.

But in the instant case, the applicants are in no way coming within the zone of consideration as required

under the Scheme. None of them were found to have rendered 240 days service in a calendar year and as such their cases could not be considered for Temporary Status/regularisation. The cases of the applicants once more were considered as per direction of this Hon'ble Tribunal as in order dated 31.8.99 passed in O.A. No. 107/98 and series including the O.A. No. 192/98 (Case of the present applicants). But from the records available with the respondents and the information supplied by the applicants, they were not found eligible for consideration. Accordingly, the cases of the applicants were disposed of with information to them in writing with reasoned order. Among the applicants, the case of Smti. Devi-Rani Paul was converted to full time casual labourer on 18.5.2001 as per departmental rules, said Smti. Paul was working as a part time casual labourer 4 hours a day for more than 240 days in a Calendar year and as such she become eligible to be converted as Full time Casual labour.

The copies of the documents examined by the verification Committee (~~and the communication made to the applicants informing them about the findings of the Verification Committee~~) are annexed as Annexure - R₁ (Series).

4. That with regard to the statements made in para 1 of the application, the respondents deny the correctness of the statements and re-assert the foregoing statements of the written statements.

5. That the respondents have no comments with regard to the statements made in para 2, 3, 4.1 and 4.2 of the application.

6. That with regard to para 4.3 of the application the respondents categorically state that the statements are false and not based on records. None of them are found working after 1998 as per records. While some of them continued upto May, 1998, some discontinued prior to May, 1998. One Sukleswar Kumar has already expired during the pendency of the case as on 9.6.2001 as reported by his family members. By the death of the said applicant, the original application is abated. In this regard the respondents crave the leave of this Hon'ble Tribunal to rely upon and refer to the Annexure -R₁ series of this written statements.

7. That with regard to the statements made in para 4.4 to 4.10 of the application, the respondents state that these are all matters of records and hence nothing is admitted which are beyond such records. The respondents also re-iterate and re-assert the foregoing statements of this written statements.

The respondents also state that on the basis of findings Verification Committees, out of Total approved vacancies of 672, 497 Nos. of casual labourers are already granted TS. About 117 Nos. (including 42 cases of Dibrugarh Division) are under process as some clarification is sought from the competent authorities at New Delhi. As many as 88 cases of GMT Dibrugarh are under scrutiny of the respondents.

The respondents also state that the number of approved post is only 672 and not 750 as stated by the applicant.

8. That with regard to the statements made in para 4.11, 4.12, 4.13 and 4.14, the respondents state that the applicants are not similarly situated as claimed as in O.A. No.299/96 and 302/96. Moreover the respondents have liberalised the Scheme by extending the time up to 1.8.98 unlike the case of Postal Department as in O.A. decided by the Hon'ble Ernakulam Bench. Hence the statements are misleading and mis-interpreted the respondents reasserts the foregoing statements and say that none of them were found eligible under the scheme.

9. That with regard to the statements made in para 4.15 to 4.24 of the application the respondents state that in compliance with the direction as in O.A. 192/98, the respondents constituted verification Committees and the said Verification Committee examined the claims of the applicant on the basis of records both of Department and of applicants.- On such scrutiny, none of the applicant was found to be eligible to consider under the scheme. Accordingly, the findings of the Verification Committees were recorded and the same was communicated to the applicants by the respondents. This was done absolutely as per the order passed by this Hon'ble Tribunal as in O.A. 192/98 (series) as done in all other case. Hence, the action cannot be said to be illegal or violative of any fundamental rights under the Constitution of India, nor was it in any manner discriminatory. It is also again denied that the applicants are continuing as casual labourers, the respondents

re-asserts the foregoing statements here~~g~~ again.

10. That with regard to the statements made in para 5.1 to 5.8 of the application, the respondents state that the grounds shown are no grounds under the facts and law on the present case. Hence the application is liable to be dismissed with cost as de-void of any merit.

11. That with regard to the statements made in para 6 and 7 the respondents state the applicant was no right accrued on them to claim benefit under the scheme, 1989. The applicant previously filed the O.A. 192/98 and as per order of this Hon'ble Tribunal their cases were considered, but they could not be given the benefit as none of them fulfilled the required criteria under the scheme . Hence, the applicant by suppressing the above fact of O.A. 192/98 has filed this application for which the application is liable to be dismissed under the law.

12. That with regard to the statements made in para 8.1 to 8.5 and 9 of the application, the respondents state that in view of facts of the case and provisions of law, as stated hereinabove, the applicants are not entitled to any relief whatsoever as prayed for and hence in application is liable to be dismissed with cost as devoid of any merit.

In the premises aforesaid it is therefore prayed that Your Lordships would be placed to hear the parties, peruse the records and after hearing the parties and perusing the records shall further be placed to dismiss the application with cost.

V E R I F I C A T I O N

I, Shri Ganesh Chandra Sarma, presently working as Asst. Director Telecom. (Legal), being competent and duly authorised to sign this verification do hereby solemnly affirm and state that the statements made in para 1, 2, 4 to 12 are true to my knowledge and I believe those to be true, those made in para 3 being matter of records, are true to my information derived therefrom and the rest are my humble submission before this Hon'ble Court. I have not suppressed any material fact.

And I sign this verification on this 30 th day of July, 2001 at Guwahati.

Ganesh Ch. Sarma
Deponent.

REPORTS

The Committee constituted by CGMT, Guwahati letter No. ESTT - 9/12/Pt.1/23 dated 28-03-2001 and the TDM, Nagaon letter No. E - 182/CAT/2001-2002/51 dated 17-05-2001 met in the office of the TDM, Nagaon from 28-05-2001 to 29-06-2001 to scrutinized/rescrutinized and examine the engagement particulars/payment records of Casual Mazdoors related to different Court cases.

The details of applicant Court Casewise are as follows :-

Sl.No.	Court Case No.	No. of applicant.
1.	OA 316/2000	20
2.	OA 170/2000	2
3.	OA-277/2000	1
4.	OA 161/2000	1
5.	OA-99/2001	2
6.	OA-41/2001	2

*Aravali from Records T Dy
Engage / paym Recd.*

The Committee has undertaken verification of available records of TDM office Nagaon and engagement/payment records of the Mazdoors have been scrutinized by the Committee. The finding of the Committee are as follows :-

Sl.No.	Category	Period of Engagement	No.
1.	A	Upto 30-03-85	Nil.
2.	B	Between 31-03-85 to 22-06-88	Nil.
3.	C	Between 23-06-88 to 01-08-98	28.

Category - A : In this category no Labour.

Category - B : In this category no Labour.

Category - C : In this category, out of 28 Casual Mazdoors one Part Time Mazdoor at Sl/No. 12 (Mrs. Devi Rani Paul OA-316/2001) is approved for full time Casual Labour (Not for TSM as per eligibility criteria) in pursuance of CGMT, Guwahati letter No. ESTT-9/12/Pt-11/48 dated 20-09-2000. The others have not completed eligibility criteria for granting of TSM as per the verification report of the Committee. However, one case of Sri Binay Das applicant at Sl/No. 23 (case OA-170/2000) may be referred to CGMT, T/F Guwahati for examining record & taking further action at their end, as the Mazdoor was engaged in T.F. Circle before 1995.

Sl/No	Name of Casual Mazdoor and OA No.	Eligibility.
1.	Sri Babul Saikia - 41/2001	Not eligible.
2.	Sri Mohan Ch. Kalita - 316/2000	Not eligible
3.	Sri Chandranmal Senapati - 316/2000	Not eligible
4.	Sri Prahlad Ch. Bora - 316/2000	Not eligible
5.	Md. Nur Zaman - 316/2000	Not eligible
6.	Sri Dilip Mazumdar - 316/2000	Not eligible
7.	Sri Gajen Dewraja - 316/2000	Not eligible
8.	Sri Ananda Ch. Das - 316/2000	Not eligible
9.	Sri Gokul Ch. Bora - 316/2000	Not eligible
10.	Sri Radha Kanta Bordoloi - 316/2000	Not eligible
11.	Sri Dilip Kr. Bora - 316/2000	Not eligible for TSM but eligible for full time Casual Labour vide TDM, Nagaon letter No. E -5/CM/01-02/52 dated 18-5-2001.
12.	Mrs. Devi Rani Paul - 316/2000	Not eligible
13.	Sri Sanjeet Kr. Banik - 316/2000	Not eligible
14.	Sri Ashok Ch. Dey - 316/2000	Not eligible
15.	Md. Abdul Salam - 316/2000	Not eligible
16.	Sri Luit Kr. Gayan - 316/2000	Not eligible
17.	Sri Binod Kr. Saikia - 316/2000	Not eligible

Sl/No	Name of Casual Mazdoor and OA No.	Eligibility.
18.	Sri Sukleswar Kumar - 316/2000	Not eligible.
19.	Sri Tarun Ch. Kallita - 316/2000	Not eligible
20.	Sri Jayanta Hazarika - 316/2000	Not eligible
21.	Sri Ganesh Ch. Bora - 316/2000	Not eligible
22.	Sri Dhrubajyoti Das - 277/2000	Not eligible
23.	Sri Binoy Das - 170/2000	Not eligible in Nagaon - SSA.
24.	Sri Krishna Das - 99/2000	Not eligible
25.	Sri Madhu Singh Hira - 170/2000	Not eligible
26.	Sri Anil Das - 161/2000	Not eligible
27.	Sri Naren Ch. Bora - 99/2001	Not eligible
28.	Sri Pradip Pator - 41/2001	Not eligible

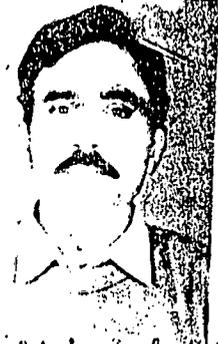
Signature of the Committee Members

ADT (M&S)
O/O the CGMT
Guwahati at Nagaon

Sr. Accounts Officer (Cash)
O/O the TDM, Nagaon

Divisional Engineer(P&A)
O/O the TDM, Nagaon

ANNEXURE 'C' (PART I)



Sri Mohan Chakraborty

Verification of records of casual Labourers in Assam Telecom Circle.

Ref: Hon'ble CAT Guwahati bench decision dtd 31.08.98

- 1. NAME OF THE APPLICANT CASUAL MAZDOOR: **SRI MOHAN CH KALITA**
- 2. O/A NO. IF THE LABOURER HAS GONE TO COURT: **316/2000**
- 3. FATHER'S NAME AND ADDRESS: **Lade Dimbermar Kalita**
- 4. DATE OF BIRTH: **Vill Bhairagom P.O. Mtiaga**
- 5. AGE AS ON 01.08.1998: **DA - Nagaom (Assam)**
01-03-63
- 6. DATE OF INITIAL ENGAGEMENT; MODE OF SELECTION (THROUGH EMPLOYMENT EXOR ANY OTHER METHOD): **10-08-83. (As per payment record.)**
- 7. NATURE OF DUTY PERFORMED: **Casual nature of duty**
- 8. PRESENT STATUS OF THE MAZDOOR: **At present not working in**
- 9. SPECIMEN SIGNATURE OF THE MAZDOOR: **Sri Mohan Ch Kalita**
- 10. ENGAGEMENT PARTICULARS FROM THE DATE OF INITIAL ENGAGEMENT (as per attached sheet) till 01.08.98: **Sheet attached.**
- 11. RECOMMENDATION OF THE COMMITTEE WHETHER CASUAL LABOUR SHOULD BE GRANTED TEMPORARY STATUS OR NOT KEEPING IN VIEW GUIDELINE: **Not recommended**
- 12. RECOMMENDATION OF THE SSA HEAD/UNIT:

S. C. Saha
Telecom District Manager,
Nagaom Telecom Div.
Nagaom, Assam.

A.D.T. (MIC)

A.O. (C.A.H.)

A.T.B. (B.T.A.)

ANNEXURE 'C' (Page-2)

ENGAGEMENT PARTICULARS FROM THE DATE OF INITIAL ENGAGEMENT.

YEAR	MONTH	NO. OF DAYS	MODE OF PAYMENT i.e. MASTER ROLL ACC-17 PARTICULARS i.e. VOUCHER NOS.	AMOUNT	ENGAGED BY WHOM	BILLING/PASSING AUTHORITY.	NAME OF A.O. WHO HAS PAID.
1993	June/93	21 days	ACC-17	Rs 715/-	M. K. Das	S. D. Das	AO (Cash)
	July/93	7 "	-do-	Rs 315/-	do	do	do
	Sept/93	10 "	-do-	Rs 480/-	do	do	do
	Total	38 days					
1994		NIL					
1995	Oct/95	12 days	ACC-17	Rs 672/-	do	do	do
	Nov/95	17 "	do	Rs 952/-	do	do	do
	Nov/95	10 "	do	Rs 570/-	do	do	do
	Total	39 days					
1996	March/96	10 days	do	Rs 500/-	do	do	do
1997	May/97	14 days	-do-	Rs 714/-	do	do	do
	June/97	13 "	do	Rs 663/-	do	do	do
	Sept/97	12 "	do	Rs 600/-	do	do	do
	Nov/97	10 "	do	Rs 510/-	S. K. Das	S. D. Das	do
	Total	49 days					
1998	April/98	10 days	do	Rs 510/-	U. K. Buragohain	S. D. Das	do
	May/98	12 "	do	Rs 600/-	do	do	do
	Total	22 days					
The labour has not completed 240 days in any working years.							

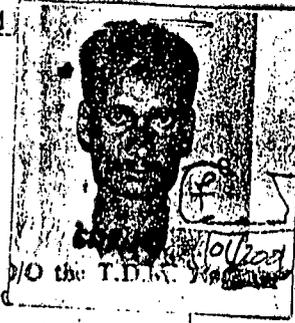
Signature of the Committee Members

ADT(MIS)

AO(Cash)

DE(P&A)

ANNEXURE "C" (Part I)



Verification of records of casual Labourers in Assam Telc

Ref: Hon'ble CAT Guwahati bench decision dtd 31.08.99

- 1. NAME OF THE APPLICANT CASUAL MAZDOOR: **SRI CHANDRAMAL SENAPATI**
- 2. O/A NO. IF THE LABOURER HAS GONE TO COURT: **316/2000**
- 3. FATHER'S NAME AND ADDRESS: **SRI NIRMAL SENAPATI**
- 4. DATE OF BIRTH: **01-03-72**
- 5. AGE AS ON 01.03.1998: **26 yrs 5 months**
- 6. DATE OF INITIAL ENGAGEMENT; MODE OF SELECTION THROUGH EMPLOYMENT EXCEPT ANY OTHER METHOD: **01-02-96 (as per payment sheet)**
- 7. NATURE OF WORK PERFORMED: **Casual nature of work**
- 8. PRESENT STATUS OF THE MAZDOOR: **At present labour is not working in the Department**
- 9. SPECIMEN SIGNATURE OF THE MAZDOOR: **Sri Chandramal Senapati**
- 10. ENGAGEMENT PARTICULARS FROM THE DATE OF INITIAL ENGAGEMENT (as per attached sheet) T.D.M. 01.08.98: **Sheet attached.**
- 11. RECOMMENDATION OF THE COMMITTEE WHETHER CASUAL LABOUR SHOULD BE GRANTED TEMPORARY STATUS OR NOT KEEPING IN VIEW GUIDELINE: **Not recommended**
- 12. RECOMMENDATION OF THE SSA HEAD/UNIT:

S. G. Das
Telecom District Manager,
Nagaon Telecom Dist.
Nagaon, Assam.

[Signature]
A.D.T (MIS)

[Signature]
A.O (Cash)

[Signature]
O.D (R.A)

Gajen
Gokul
Dilip k B
Santhi pu
Lalit k hoi
gajen k

EMPLOYMENT PARTICULARS FROM THE DATE OF INITIAL EMPLOYMENT.

YEAR	MONTH	NO. OF DAYS	NO. OF PAYMENT NUMBER PARTICULARS	AMOUNT	ENGAGED BY WHOM	TRAINING AUTHORITY	NAME OF A.O. WHO HAS PAID.
1996	Feb/96	10 days	ACG-17	Rs 500/-	M K Das	Soot 298	A.O. (Cash)
	March/96	9 "	- Do	Rs 450/-	Do	Do	Do
	Total = 19 days						
1977	April/77	12 days	- Do	Rs 600/-	Do	Do	Do
	July/77	10 days	Do	Rs 500/-	Do	Do	Do
	Aug/77	10 days	Do	Rs 500/-	Do	Do	Do
	Sept/77	17 "	Do	Rs 750/-	Do	Do	Do
	Oct/77	25 "	Do	Rs -	-	-	-
	Nov/77	30 "	Do	-	-	-	-
	Total = 106 days						
1998		Nil					

One labourer has not completed 240 days in any working years above.

Signature of the Committee Member

AD(MIS)

AO (Cash)

DE(P&A)

ANNEXURE "C" (PBR)



Verification of records of casual Labourers in Assam Telecom Circle.

Ref: Hon'ble CAT Guwahati bench decision dtd 31.08.99.

1. NAME OF THE APPLICANT CASUAL MAZDOOR: SRI PRAHLAD CH BORA
2. O/A NO. IF THE LABOURER HAS GONE TO COURT: OA 316/2000
3. FATHER'S NAME AND ADDRESS: SRI Pipil Ch Bora, Kakhali, Dist Nagaon
4. DATE OF BIRTH: 21-07-61 wife: Kakhali Dist Nagaon
5. AGE AS ON 01.08.1998: 37 years 6 months
6. DATE OF INITIAL ENGAGEMENT: 02-07-93 (as per payment record)
MODE OF SELECTION (THROUGH EMPLOYMENT EXOR ANY OTHER METHOD)
7. NATURE OF WORK PERFORMED: Casual nature of work
8. PRESENT STATUS OF THE MAZDOOR: At present not working in the Dept
9. SPECIMEN SIGNATURE OF THE MAZDOOR: → Sri Prahla Ch Bora
10. ENGAGEMENT PARTICULARS FROM THE DATE OF INITIAL ENGAGEMENT (as per attached sheet) till 01.08.98. Sheet attached (one sheet)
11. RECOMMENDATION OF THE COMMITTEE WHETHER CASUAL LABOUR SHOULD BE GRANTED TEMPORARY STATUS OR NOT KEEPING IN VIEW GUIDELINE. Not recommended
12. RECOMMENDATION OF THE SSA HEAD/UNIT.

S. Sanyal
Telecom District Manager
Nagaon Telecom Dist
Nagaon, Assam.

[Signature]
A-DT (MIS)

[Signature]
A.O (Cash)

[Signature]
O.B. (P.A.)

ANNEXURE 'C' (Page-2)

ENGAGEMENT PARTICULARS FROM THE DATE OF INITIAL ENGAGEMENT.

YEAR	MONTH	NO. OF DAYS	MODE OF PAYMENT i.e. NUMBER ROLL ACC-17 PARTICULARS i.e. VOUCHER NOS.	AMOUNT	ENGAGED BY WHOM	BILLING/PASSING AUTHORITY:	NAME OF A.O. WHO HAS PAID.
1993	July/93	6 days	ACG-17	Rs 270/-	M K Das	Soot/Ngg	A.O. (Cash)
1994	Jan/94	5 days	ACG-17	372/-	Do	-Do-	-Do-
	Feb/94	3 days	ACG-17				
	Total = 8 days						
1995	May/95	3 days	ACG-17	-	J. N Saikia	Soot/Ngg	Do
	July/95	7 "	ACG-17	-	Do	Do	Do
	Aug/95	9 "	-Do-	-	Do	-Do-	Do
	Sept/95	10 "	-Do-	-	Do	Do	-Do-
	Oct/95	14 "	-Do-	Rs 784/-	Do	Do	Do
	Nov/95	7 "	-Do-	-	Do	Do	Do
	Dec/95	23 "	-Do-	Rs 1357/-	Do	Do	-Do-
	Total = 73 days						
1996	Jan/96	8 days	ACG-17	Rs 472/-	Soot/Ngg		Do
1997	April/97	14 days	ACG-17	-	J. N Saikia	Do	Do
	June/97	13 "	-Do-	Rs 663/-	Do	Do	Do
	July/97	14 "	-Do-	Rs 714/-	Do	-Do-	Do
	Aug/97	21 "	-Do-	-	-	-	Do
	Sept/97	18 "	-Do-	Rs 918/-	U. B Buraagochain	Do	Do
	Oct/97	31 "	-Do-	-	-	-	Do
	Dec/97	19 "	-Do-	-	-	-	Do
	Total = 130 days						
1998	Jan/98	18 days	-Do-	-	J. N Saikia	Soot/Ngg	Do
	Feb/98	17 "	-Do-	-	Do	-Do-	Do
	March/98	25 "	-Do-	-	Do	Do	Do
	May/98	10 "	-Do-	Rs 110/-	Do	Do	Do
	Total = 70 days						

Signature of the Committee Member: *[Signature]* The labour has not completed 240 days in any above working

ADT(MIS)

AO(Cash)

DE(P&A)

ANNEXURE "C" (FORM)



25

Verification of records of casual Labourers in Assam Telecom Circle.

Ref: Hon'ble CAT Guwahati bench decision dtd 31.08.99.

1. NAME OF THE APPLICANT CASUAL MAZDOOR: Md NUR ZAMAN
2. O/A NO. IF THE LABOURER HAS GONE TO COURT: OA-316/2000
3. FATHER'S NAME AND ADDRESS: Md. Abdul Rashid
Nild 7 Po. Kumarkagan
Dist - Nagaon
4. DATE OF BIRTH: 31-12-69
5. AGE AS ON 01.08.1998: 28 yrs 7 months
6. DATE OF INITIAL ENGAGEMENT; MODE OF SELECTION (THROUGH EMPLOYMENT EXCEPT ANY OTHER METHOD): 18-01-74 (as per first available payment record)
7. NATURE OF DUTY PERFORMED: Casual nature of work
8. PRESENT STATUS OF THE MAZDOOR: At present not working in the department.
9. SPECIMEN SIGNATURE OF THE MAZDOOR: → Md Nur Zaman
10. ENGAGEMENT PARTICULARS FROM THE DATE OF INITIAL ENGAGEMENT (as per attached sheet) till 01.08.98: sb's attached (one sheet)
11. RECOMMENDATION OF THE COMMITTEE WHETHER CASUAL LABOUR SHOULD BE GRANTED TEMPORARY STATUS OR NOT KEEPING IN VIEW GUIDELINE: Not recommended
12. RECOMMENDATION OF THE SSA HEAD/UNIT:

S. K. Saha
Telecom District Manager,
Nagaon Telecom Dist.
Nagaon, Assam.

ADT (M/S)

A O (cash)

DB (P/A)

ANNEXURE 'C' (Page-2)

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ENGAGEMENT PARTICULARS FROM THE DATE OF INITIAL ENGAGEMENT.

YEAR	MONTH	NO. OF DAYS	MODE OF PAYMENT i.e. NUMBER ROLL ACC-17 PARTICULARS i.e. VOUCHER NOS.	AMOUNT	ENGAGED BY WHOM	BILLING/PASSING AUTHORITY.	NAME OF A.O. WHO HAS PAID.
1994	Jan/94	9 days	ACC-17	Rs 244/-	M K Das	SDO Bhags	A.O. (Cash) <i>20/94</i>
1995	May/95	20 days	ACC-17	Rs 1120/-	Do	Do	Do
	July/95	29 "	Do	Rs --	J N Saha	Do	Do
	Aug/95	9 "	Do	-	-	-	Do
	Sept/95	30 "	Do	-	-	-	Do
	Oct/95	24 "	Do	-	-	-	Do
	Nov/95	10 "	Do	-	-	-	Do
	Dec/95	10 "	Do	-	-	-	Do
	Total:	132 days					
1996	Jan/96	12 days	Do	-	J N Saha	Do	Do
	Feb/96	14 "	Do	-	Do	Do	Do
	Total:	26 days					
1997	April/97	12 days	Do	Rs 612/-	M K Das	SDO Bhags	Do
	May/97	14 "	Do	Rs 714/-	Do	Do	Do
	Oct/97	16 "	Do	-	Do	Do	Do
	Total:	42 days					
1998	Jan/98	14 days	Do	Rs 714/-	Do	Do	Do
	April/98	10 "	Do	Rs 510/-	Do	Do	Do
	May/98	17 "	Do	Rs 867/-	Do	Do	Do
	Total:	41 days					
<p>The labour has not completed 240 days in any above working year.</p>							

Signature of the Committee Members

[Signature]
ADT(MIS)

[Signature]
AO(Cash)

[Signature]
DE(P&A)

ANNEXURE 'C' (PART I)



Verification of records of casual Labourers in Assam Telecom Circle.

Ref: Hon'ble CAT Guwahati bench decision dtd 31.08.99.

- 1. NAME OF THE APPLICANT CASUAL MAZDOOR: **SRI DILIP MAZUMDAR**
- 2. O/A NO. IF THE LABOURER HAS GONE TO COURT: **OA NO 316/2000**
- 3. FATHER'S NAME AND ADDRESS: **Kaloi Mazumdar**
- 4. DATE OF BIRTH: **30/10/69 Nild - Muxhami**
- 5. AGE AS ON 01.08.1998: **28 yrs 9 months, 1 day**
- 6. DATE OF INITIAL ENGAGEMENT; MODE OF SELECTION THROUGH EMPLOYMENT EXCEPT FOR ANY OTHER METHOD: **25/02/95 (as per available first payment record)**
- 7. NATURE OF DUTY PERFORMED: **Casual nature of work.**
- 8. PRESENT STATUS OF THE MAZDOOR: **At present not working in the**
- 9. SPECIMEN SIGNATURE OF THE MAZDOOR: **→ Dilip Mazumdar**
- 10. ENGAGEMENT PARTICULARS FROM THE DATE OF INITIAL ENGAGEMENT (as per attached sheet) [T.L. 01.08.98]: **Sheet attached.**
- 11. RECOMMENDATION OF THE COMMITTEE WHETHER CASUAL LABOUR SHOULD BE GRANTED TEMPORARY STATUS OR NOT KEEPING IN VIEW GUIDELINE: **Not recommended**
- 12. RECOMMENDATION OF THE SSA HEAD/UNIT:

S. Kumar
Telecom District Manager,
Nagaon Telecom Dist.
Nagaon, Assam.

[Signature]
ADT (MIS)

[Signature]
AO (C&A)

[Signature]
DB (P&A)

ANNEXURE 'C' (Page-2)

ENGAGEMENT PARTICULARS FROM THE DATE OF INITIAL ENGAGEMENT.

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YEAR	MONTH	NO. OF DAYS	MONTH OF PAYMENT i.e. MUSEER ROLL ACC. 7 PARTICULARS i.e. VOUCHER NOS.	AMOUNT	ENGAGED BY WHOM	RECEIVING/ PASSING AUTHORITY.	NAME OF A.O. WHO HAS PAID.
1995	Feb/95	4 days	ACG-17	Rs 212/-	J. N. Saikia	508/95	AO (Cash) MGR
	March/95	16 "	Do	Rs 848/-	- Do	- Do	- Do
	May/95	20 "	- Do	-	-	-	- Do
	June/95	8 "	- Do	Rs 248/-	M. K. Das	Do	Do
	July/95	17 "	- Do	-	-	-	Do
	Oct/95	20 "	- Do	-	J. N. Saikia	- Do	- Do
	Nov/95	21 "	- Do	-	-	-	- Do
	Dec/95	6 "	- Do	-	-	-	Do
		Total = 112 days					
1997	May/97	29 days	ACG-17	-	J. N. Saikia	Do	Do
	Aug/97	4 "	- Do	-	-	-	Do
	Oct/97	15 "	- Do	Rs 785/-	M. K. Das	Do	Do
			Total = 48 days				
1998	Feb/98	3 days	- Do	-	-	-	Do
	March/98	27 "	Do	-	-	-	Do
	May/98	10 "	Do	Rs 510/-	J. C. Kachua	Do	Do
		Total = 40 days					
<p>The labour has not completed 240 days in any working above years.</p>							

Signature of the Committee Member

ADI (MIS)

AO (Cash)

DE (P&A)

ANNEXURE "C" (Page 1)



Verification of records of casual Labourers in Assam Telecom Circle.

Ref: Hon'ble CAT - Jinnahall bench decision dtd 31.08.99.

- 1. NAME OF THE APPLICANT CASUAL MAZDOOR: **SRI GOPIN DEW RATA**
- 2. O/A NO. IF THE LABOURER HAS GONE TO COURT: **316/2000**
- 3. FATHER'S NAME AND ADDRESS: **Sri Jaharlal Dew Raja**
- 4. DATE OF BIRTH: **13-12-67**
- 5. AGE AS ON 01.08.1998: **30 yrs 7 months 18 days**
- 6. DATE OF INITIAL ENGAGEMENT: **August/1988**
MODE OF SELECTION (THROUGH EMPLOYMENT EXQ OR ANY OTHER METHOD): **Nil - Khapukuchi P.O - Raha Dist - Nagaon (Assam)**
- 7. NATURE OF DUTY PERFORMED: **Casual nature of duty**
- 8. PRESENT STATUS OF THE MAZDOOR: **At present not working in Department**
- 9. SPECIMEN SIGNATURE OF THE MAZDOOR: **Sri Gopin Dew Rata**
- 10. ENGAGEMENT PARTICULARS FROM THE DATE OF INITIAL ENGAGEMENT (as per attached sheet) TILL 01.08.98: **Sheet attached (3 sheets)**
- 11. RECOMMENDATION OF THE COMMITTEE WHETHER CASUAL LABOUR SHOULD BE GRANTED TEMPORARY STATUS OR NOT KEEPING IN VIEW GUIDELINE: **Not recommended**
- 12. RECOMMENDATION OF THE SSA HEAD/UNIT:

S. P. Sanyal
Telecom District Manager,
Nagaon Telecom Dist.
Nagaon, Assam.

ADT (M.S)

memorandum
AO (C&H)

DE (P.A.)

12A

**ANNEXURE
ENGAGEMENT PARTICULARS FORM**

Page-2)

DATE OF INITIAL ENGAGEMENT.

Page 1

YEAR	MONTH	NO. OF DAYS	MODE OF PAYMENT i.e. MUSTER ROLL ACG-17 PARTICULARS i.e. VOUCHER NOS.	AMOUNT	ENGAGED BY WHOM	BILLING/PASSING AUTHORITY.	NAME OF A.O. WHO HAS PAID.
1988	Aug 88	17 days	ACG-17	-	S.K. Das	SDOT/NGG	AO (Cash) NGG
	Sept 88	12 "	Do	-	Do	Do	Do
	Oct 88	11 "	Do	-	Do	Do	Do
	Nov 88	14 "	Do	-	Do	Do	Do
	Total =	54 days					
1993	June 93	20 days	ACG-17	-	S.K. Das	Do	Do
	July 93	14 "	Do	Rs 672/-	Do	Do	Do
	Aug 93	28 "	Do	-	-	-	Do
	Sept 93	17 "	Do	-	-	-	Do
	Oct 93	18 "	Do	-	S.K. Das	SDOT/NGG	Do
	Nov 93	12 "	Do	-	Do	Do	Do
	Dec 93	15 "	Do	-	-	-	Do
Total =	126 days						
1994	Jan 94	30 days	ACG-17	Rs 1470/-	M.K. Das	SDOT/NGG	Do
	Feb 94	28 "	Do	Rs 1372/-	Do	Do	Do
	April 94	30 "	Do	-	-	-	Do
	May 94	20 "	Do	-	-	-	Do
	June 94	11 "	Do	-	-	-	Do
	July 94	19 "	Do	-	-	-	Do
	Aug 94	21 "	Do	-	-	-	Do
	Sept 94	15 "	Do	-	-	-	Do
	Oct 94	20 "	Do	-	-	-	Do
	Nov 94	19 "	Do	-	-	-	Do
	Dec 94	21 "	Do	-	-	-	Do
	Total =	234 days					

Signature of the Committee Members

[Signature]
ADT(MIS)

[Signature]
AO(Cash)

[Signature]
DE(P&A)

P.T.O. (Page 2)

ENGAGEMENT PARTICULARS FROM THE DATE OF INITIAL ENGAGEMENT

Page 2

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YEAR	MONTH	NO. OF DAYS	NO. OF PARTIAL MONTHS	AMOUNT	ENGAGED BY WHOM	PASSING AUTHORITY.	NAME OF A.O. WHO HAS PAID.	
1995	April/95	20 days	ACG-17	-	S. K Das	SDO P.N.	AO (Cash) P.N.	
	May/95	19 "	ACG-17	Rs. 1064/-	M. K Das	do	do	
	July/95	21 "	ACG-17	-	S. K Das	do	do	
	Aug/95	19 "	do	-	do	do	do	
	Sept/95	20 "	do	-	-	-	do	
	Oct/95	10 "	do	-	-	-	do	
	Nov/95	23 "	do	-	-	-	do	
	Dec/95	26 "	do	-	-	-	do	
	Total =		158 days					
	1996	Jan/96	24 days	ACG-17	-	S. K Das	do	do
Feb/96		24 "	do	-	do	do	do	
March/96		19 "	do	-	-	-	do	
April/96		21 "	do	-	-	-	do	
May/96		19 "	do	-	-	-	do	
June/96		20 "	do	-	-	-	do	
July/96		15 "	do	-	-	-	do	
Aug/96		22 "	do	-	-	-	do	
Sept/96		21 "	do	-	-	-	do	
Oct/96		19 "	do	-	-	-	do	
Dec/96		21 "	do	-	-	-	do	
Total =		225 days						

Signature of the Committee Member

ADT (GIS)

AO (Cash)

DE (P&A)

P.T.O.

ANNEXURE - C (Part-2)
ENGAGEMENT PARTICULARS FROM THE DATE OF INITIAL ENGAGEMENT.

YEAR	MONTH	NO. OF DAYS	NO. OF PARENT Lc MEMBER ROLL ACCT PARTICULARS Lc VOL. IERNOS.	AMOUNT	ENGAGED BY WHOM	PAYING AUTHORITY.	NAME OF A.O. WHO HAS PAID.
1997	April/97	18 Days	ACG-17	-	S. K. Dew	SOUTHUGS	AO (Cash) 1997
	May/97	25 "	do	-	-	-	do
	June/97	26 "	- do	-	-	-	do
	July/97	30 "	- do	-	-	-	do
	Aug/97	27 "	- do	-	-	-	do
	Sept/97	29 "	do	-	-	-	do
	Oct/97	25 "	- do	-	-	-	do
	Nov/97	20 "	- do	-	-	-	do
	Dec/97	22 "	do	Rs 1100/-	-	-	do
	Total		222 days				
1998	Jan/98	15 days	ACG-17	Rs 750/-	M. K. Dew	SOUTHUGS	do
	Jan/98	14 "	ACG-17	Rs 700/-	do	- do	do
	Feb/98	16 "	do	-	-	-	do
	March/98	18 "	- do	-	-	-	do
	April/98	20 "	- do	-	-	-	do
	May/98	25 "	- do	-	-	-	do
Total		108 days					
<p>Not Completed 240 days in any working year from 1988 to 1998</p>							

Signature of the Committee Member

ADT (MIS)

AO (Cash)

DE (P&A)

ANNEXURE "A" (Page



Verification of records of casual Labourers in Assam Telecom Circle.

Ref: Hon'ble CAT Guwahati bench decision dtd 31.08.99.

- 1. NAME OF THE APPLICANT : SRI ANANDA CH DAS
CASUAL MAZDOOR.
- 2. O/A NO. IF THE LABOURER HAS GONE TO COURT: 316/2000
- 3. FATHER'S NAME AND ADDRESS : Late Pankaj Ram Das
Vib - GERMAMUKH
P.O - SAMAGUTI
Dist - Dibrugarh (A)
- 4. DATE OF BIRTH : 21-01-68
- 5. AGE AS ON 01.08.1998 : 30 yrs 6 months 10 days
- 6. DATE OF INITIAL ENGAGEMENT : 16/06/92 (as per first
MODE OF SELECTION THROUGH EMPLOYMENT EXCEPT ANY OTHER
METHOD) : available payment record)
- 7. NATURE OF DUTY PERFORMED : Casual nature of work
- 8. PRESENT STATUS OF THE MAZDOOR: At present not working in Dibrugarh
- 9. SPECIMEN SIGNATURE OF THE MAZDOOR: → Sri Ananda Ch Das
- 10. ENGAGEMENT PARTICULARS FROM THE DATE OF INITIAL ENGAGEMENT (as per attached sheet) TILL 01.3.98. Sheet attached (one)
- 11. RECOMMENDATION OF THE COMMITTEE WHETHER CASUAL LABOUR SHOULD BE GRANTED TEMPORARY STATUS OR NOT KEEPING IN VIEW CODE LINE. Not recommended
- 12. RECOMMENDATION OF THE SSA HEADQUARTERS.

S. Choudhury
 Telecom District Manager,
 Dibrugarh Telecom Dist.
 Dibrugarh, Assam

Signature of the committee members.

[Signature]
 A.D.T. (MIS)

[Signature]
 A.O. (Case)

[Signature]
 D.B. (P.A.)

ANNEXURE-'C' (Page-2)

STATEMENT PARTICULARS FROM THE DATE OF INITIAL ENGAGEMENT.

YEAR	MONTH	NO. OF DAYS	MODE OF PAYMENT Lc. MUSTER ROLL ACG-17 PARTICULARS Lc. VOUCHER NOS.	AMOUNT	ENGAGED BY WHOM	BILLING/PASSING AUTHORITY.	NAME OF A.O. WHO HAS PAID.
1993	June/93	15 days	ACG-17	Rs 675/-	M K Das	5001 bgr	to (Cam)
	July/93	7 "	- do -	Rs 315/-	do	do	do
	Sept/93	10 "	- do -	Rs 480/-	do	do	do
	Total:		32 days				
1994	Feb/94	6 days	17G-17	Rs 294/-			do
	Aug/94	01 day	do	Rs 51/-	J N Sankia	do	do
	Oct/94	01 day	do	Rs 51/-	do	do	do
	Total:		8 days				
1995	Aug/95	2 days	17G-17	Rs 112/-	J N Sankia	do	do
1996	Nil						do
1997	April/97	25 days	17G-17	Rs 1275/-	do	do	do
	Aug/97	13 "	do	Rs 650/-	do	do	do
	Oct/97	25 "	do	Rs 1250/-	do	do	do
	Nov/97	16 "	do	Rs 816/-	do	do	do
	Total:		79 days				
1998	March/98	8 days	ACG 17	Rs 400/-	U C Prasad	5001 bgr	do
<p>The labour has not completed 240 days in any above working years.</p>							

-25-

SR 209

ANNEXURE "A" (Part I)



PHOTOGRAPH TO BE SIGNED BY THE MAZDOOR IN PRESENCE OF THE COMMITTEE.

Verification of records of casual Labourers in Assam Telecom Circle.

Ref: Hon'ble CAT Guwahati bench decision dtd 31.08.99.

- 1. NAME OF THE APPLICANT CASUAL MAZDOOR: **SRI GOKUL CH BORA**
- 2. O/A NO. IF THE LABOURER HAS GONE TO COURT: **OA 316/2000**
- 3. FATHER'S NAME AND ADDRESS: **Shri Bagikan Bora**
- 4. DATE OF BIRTH: **N/A** *(Age cert. available in file)*
- 5. AGE AS ON 01.08.1998: **N/A** *(Age cert. available in file)*
- 6. DATE OF INITIAL ENGAGEMENT; MODE OF SELECTION THROUGH EMPLOYMENT EXCEPT ANY OTHER METHOD: **January, 1990 (as per first payment record)**
- 7. NATURE OF DUTY PERFORMED: **Casual nature of work**
- 8. PRESENT STATUS OF THE MAZDOOR: **At present not working in the Department**
- 9. SPECIMEN SIGNATURE OF THE MAZDOOR: **→ Sri Gokul Ch. Bora**
- 10. ENGAGEMENT PARTICULARS FROM THE DATE OF INITIAL ENGAGEMENT (as per attached sheet) TILL 01.08.98: **Sheet attached (four sheets)**
- 11. RECOMMENDATION OF THE COMMITTEE WHETHER CASUAL LABOUR SHOULD BE GRANTED TEMPORARY STATUS OR NOT KEEPING IN VIEW GUIDELINE: **Not recommended**
- 12. RECOMMENDATION OF THE SSA HEADQUARTERS:

S. S. Sanyal
Telecom District Manager,
Nagren Telecom Dist
Nagren, Assam.

Signature of the committee members.

[Signature]
A.D.T (P.O.)

[Signature]
A.O (Cash)

[Signature]
D.E. (P.A.)

ANNEXURE 'C' (Page-2)

ENGAGEMENT PARTICULARS FROM THE DATE OF INITIAL ENGAGEMENT

Page 1

YEAR	MONTH	NO. OF DAYS	MODE OF PAYMENT i.e. METER ROLL ACC-17 PARTICULARS i.e. VOUCHER NOS.	AMOUNT	ENGAGED BY WHOM	BILLING/PASSING AUTHORITY.	NAME OF A.O. WHO HAS PAID.
1990	Jan/90	4 days	ACC-17	Rs 138/-	-	-	AO (Cash)
	Feb/90	26 "	Do -	Rs 910/-	-	-	Do
	March/90	25 "	Do	Rs 875/-	-	-	Do
	May/90	20 "	Do	Rs 700/-	-	-	Do
	June/90	20 "	Do	Rs 700/-	-	-	Do
	July/90	21 "	Do	Rs 735/-	-	-	Do
	Sept/90	15 "	Do	Rs 515/-	-	-	Do
	Dec/90	16 "	Do	Rs 560/-	-	-	Do
	Total =		147 days				
1991	Feb/91	20 days	Do -	Rs 700/-	-	-	Do
	March/91	15 "	Do	Rs 515/-	-	-	Do
	July/91	20 "	Do	Rs 800/-	-	-	Do
	June/91	4 "	Do	Rs 151/-	M. K. Das	500/- plus	Do
	Aug/91	19 "	Do	Rs 760/-	-	-	Do
	Nov/91	15 "	Do	Rs 600/-	-	-	Do
	Dec/91	20 "	Do	Rs 800/-	-	-	Do
Total =		113 days					
1992	May/92	21 days	Do -	Rs 840/-	-	-	Do
	June/92	20 "	Do -	Rs 800/-	-	-	Do
	July/92	25 "	Do -	Rs 1000/-	-	-	Do
	Aug/92	21 "	Do	Rs 840/-	-	-	Do
	Sept/92	20 "	Do	Rs 800/-	-	-	Do
	Oct/92	20 "	Do	Rs 800/-	-	-	Do
	Nov/92	15 "	Do	Rs 600/-	-	-	Do
Total =		142 days					

Signature of the Committee Members

ADT (MIS)

AO (Cash)

DE (P&A)

P.T.O

ANNEXURE 'C' (Form-2)
ENGAGEMENT PARTICULARS FROM THE DATE OF INITIAL ENGAGEMENT.

135 Page

YEAR	MONTH	NO. OF DAYS	NAME OF MEMBER I.e. PARTICULARS I.e. MEMBER NOS.	AMOUNT	ENGAGED BY WHOM	PAYING AUTHORITY.	NAME OF A.O. WHO IS PAID.
1993	Jan/93	20 days	AIG-17	Rs 890/-	J.N. Saikia	STO	AO
	Feb/93	8 "	do	Rs 270/-	do	do	do
	May/93	26 "	do	Rs 1222/-	do	do	do
	June/93	20 "	do	Rs 940/-	do	do	do
	July/93	20 "	do	Rs 940/-	do	do	do
	Aug/93	15 "	do	Rs 705/-	do	do	do
	Sept/93	20 "	do	Rs 940/-	do	do	do
	Oct/93	21 "	do	Rs 945/-	do	do	do
	Nov/93	22 "	do	Rs 990/-	do	do	do
	Dec/93	18 "	do	Rs 810/-	do	do	do
		Total =	188 days				
1994	Jan/94	14 days	do	Rs 630/-	do	do	do
	Feb/94	26 "	do	Rs 1170/-	do	do	do
	March/94	25 "	do	Rs 1125/-	do	do	do
	April/94	16 "	do	Rs 784/-	do	do	do
	May/94	21 "	do	Rs 1029/-	do	do	do
	June/94	21 "	do	Rs 1029/-	do	do	do
	July/94	19 "	do	Rs 969/-	do	do	do
	Aug/94	19 "	do	Rs 969/-	do	do	do
	Sept/94	16 "	do	Rs 784/-	do	do	do
	Oct/94	17 "	do	Rs 867/-	do	do	do
	Nov/94	25 "	do	Rs 1265/-	do	do	do
	Dec/94	15 "	do	Rs 785/-	do	do	do
	Total =	234 days					

Signature of the Committee Member :

ADT (IS)

AO (Cash)

DE (P&A)

ENGAGEMENT PARTICULARS

ANNEXURE 'C' (Page-2)

FROM THE DATE OF INITIAL ENGAGEMENT

26

YEAR	MONTH	NO. OF DAYS	NO. OF PAYMENT MONTHS	AMOUNT	ENGAGED BY WHOM	FILING/ISSUING AUTHORITY	NAME OF A.O. WHO HAS PAID
1995	May/95	20 days	17	Rs 1020/-	-	-	AO (Cash) / 178
	June/95	21 "	Do	Rs 1071/-	-	-	Do
	July/95	20 "	Do	Rs 1020/-	-	-	Do
	Aug/95	20 "	Do	Rs 1020/-	-	-	Do
	Sept/95	19 "	Do	Rs 969/-	-	-	Do
	Oct/95	21 "	Do	Rs 1071/-	-	-	Do
	Nov/95	20 "	Do	Rs 1020/-	-	-	Do
	Dec/95	10 "	Do	Rs 560/-	-	-	Do
	Jan/96	21 "	Do	Rs 1071/-	-	-	Do
	Feb/96	27 "	Do	Rs 1377/-	-	-	Do
	March/96	20 "	Do	Rs 1020/-	-	-	Do
	Total =		219 days				
1996	Jan/96	29 days	17	Rs 1479/-	J N Sainia SDOT	1788	Do
	Feb/96	17 "	Do	Rs 952/-	Do	Do	Do
	March/96	10 "	Do	Rs 590/-	Do	Do	Do
	May/96	20 "	Do	Rs 1180/-	-	-	-
	June/96	19 "	Do	Rs 1121/-	-	-	-
	July/96	20 "	Do	Rs 1180/-	-	-	-
	Aug/96	21 "	Do	Rs 1335/-	-	-	-
	Sept/96	19 "	Do	Rs 1121/-	-	-	-
	Oct/96	21 "	Do	Rs 1339/-	-	-	-
	Nov/96	30 "	Do	Rs 1776/-	-	-	-
	Dec/96	21 "	Do	Rs 1339/-	-	-	-
Total =		227 days					

Signature of the Committee Member

P.T.O Page 4

ADT(MIS)

memorably
AO (Cash)

DE(P&A)

ENGAGEMENT PARTICULARS FROM THE DATE OF INITIAL ENGAGEMENT

EXHIBIT (Part 2)

Page 4

YEAR	MONTH	NO. OF DAYS	NO. OF DAYS OF ENGAGEMENT i.e. REGISTERED PARTICULARS LA VOUCHER NOS.	AMOUNT	ENGAGED BY WHOM	PAYING AUTHORITY.	NAME OF A.O. WHO HAS PAID.
1997	Jan/97	10 days	10-17	Rs 500/-	-	-	A.O. (Cash) / Ngg
	Feb/97	10 "	Do	Rs 500/-	-	-	Do
	March/97	21 "	Do	Rs 1337/-	G. Chatterjee	SDGT	Do
	April/97	21 "	Do	Rs 1071/-	-	-	Do
	May/97	28 "	Do	Rs 1428/-	-	-	Do
	June/97	2 "	Do	Rs 100/-	-	-	Do
	July/97	15 "	Do	Rs 765/-	-	-	Do
	Aug/97	10 "	Do	Rs 510/-	-	-	Do
	Sept/97	26 "	Do	Rs 1326/-	-	-	Do
	Oct/97	21 "	Do	Rs 1020/-	-	-	Do
	Nov/97	20 "	Do	Rs 1020/-	-	-	Do
	Dec/97	21 "	Do	Rs 1071/-	-	-	Do
Total =		205 days					
1998	Jan/98	20 days	1-20	Rs 1020/-	-	-	Do
	Feb/98	26 "	Do	Rs 1326/-	-	-	Do
	March/98	30 "	Do	Rs 1530/-	-	-	Do
	April/98	23 "	Do	Rs 1173/-	-	-	Do
	May/98	12	Do	Rs 612/-	J. N. Saitia	SDGT	Do
Total =		111 days					

The casual labour has not completed 240 days in any working year from 1990 to 1998.

Signature of the Committee Member

AD (GIS)

AO (Cash)

DE (P&A)

ANNEXURE "X" (Page 1)



Verification of records of casual Labourers in Assam Telecom Circle.

Ref, Hon'ble CAT Guwahati bench decision dtd 31.08.99.

1. NAME OF THE APPLICANT CASUAL MAZDOOR. : SRI. RADHA KANTA BOROBORO
2. O/A NO. IF THE LABOURER HAS GONE TO COURT: O.A. 316/2000
3. FATHER'S NAME AND ADDRESS : Late Delmath Boroboro
4. DATE OF BIRTH : 10-10-70 Vill - Pub. Saragaon
5. AGE AS ON 01.03.1998 : 27 yrs 9 months P.O - Rinka Dist - Nagaon (Assam)
6. DATE OF INITIAL ENGAGEMENT; MODE OF SELECTION THROUGH EMPLOYMENT EXCEPT ANY OTHER METHOD) : Jan/1989 (as per filed available payment record)
7. NATURE OF DUTY PERFORMED : Casual nature of work
8. PRESENT STATUS OF THE MAZDOOR: At present not working in the Dept.
9. SPECIMEN SIGNATURE OF THE MAZDOOR: → Sri Radha Kanta Boroboro
10. ENGAGEMENT PARTICULARS FROM THE DATE OF INITIAL ENGAGEMENT (as per attached sheet) TILL 01.03.98. : Sheet attached (two)
11. RECOMMENDATION OF THE COMMITTEE WHETHER CASUAL LABOUR SHOULD BE GRANTED TEMPORARY STATUS OR NOT KEEPING IN VIEW GUIDELINE. : Not recommended
12. RECOMMENDATION OF THE SSA HEADQUARTERS.

S. S. Saha
 Telecom District Manager,
 Nagaon Telecom Dist.
 Nagaon, Assam.

Signature of the committee members.

[Signature]
ADT (MIS)

[Signature]
AO (Cash)

[Signature]
DTE (P/A)

ANNEXURE 'C' (Page-2)
ENGAGEMENT PARTICULARS FROM THE DATE OF INITIAL ENGAGEMENT.

YEAR	MONTH	NO. OF DAYS	MODE OF PAYMENT i.e. MUSTER ROLL ACC. 17 PARTICULARS i.e. VOUCHER NOS.	AMOUNT	ENGAGED BY WHOM	BILLING/PASSING AUTHORITY.	NAME OF A.O. WHO HAS PAID.
1989	Jan/89	24 days	M.R.	Rs 738/-	R.K. Laskov	S.1	A.O. (Cash) NGP
	Feb/89	28 "	M.R.	Rs 861/-	- do	-	do
	March/89	25 "	- do	Rs 768.75	do	do	do
	April/89	30 "	- do	Rs 922.50	do	do	do
	May/89	31 "	- do	Rs 953.25	do	do	do
	June/89	30 "	- do	Rs 922.50	do	do	do
	July/89	31 "	- do	Rs 977.75	do	do	do
	Total:		199 days				
1990	July/90	8 days	ACG-17	Rs 268/-	-	-	do
1992	Feb/92	8 days	ACG-17	Rs 320/-	M.K. Das	SDUTNGS	do
	March/92	20 "	- do	Rs 800/-	do	- do	do
	April/92	10 "	- do	Rs 400/-	do	do	do
	Total:		38 days				
1993	Jan/93	13 days	ACG-17	Rs 624/-	-	-	do
	Feb/93	3 "	- do	Rs 90/-	J.M. Sankha	do	do
	June/93	13 "	do	Rs 624/-	M.K. Das	SDUTNGS	do
	July/93	14 "	- do	Rs 672/-	do	- do	do
	Aug/93	10 "	- do	Rs 480/-	do	- do	do
	Sept/93	6 "	- do	Rs 288/-	do	do	do
	Total:		59 days				
1994	Jan/94	18 days	ACG-17	Rs 857/-	M.K. Das	do	do
	Feb/94	7 "	- do	Rs 315/-	do	do	do
	March/94	4 "	do	Rs 204/-	do	do	do
	May/94	15 "	do	Rs 737/-	do	do	do
	Total:		44 days				

Signature of the Committee Members

P.T.O Page 2


ADI(MIS)


AO(Cash)


DE(P&A)

ENGAGEMENT PARTICULARS

FROM THE DATE OF INITIAL ENGAGEMENT.

Page 2
140

YEAR	MONTH	NO. OF DAYS	NO. OF PAID ACC. PARTICULARS VOL.	OF ROLL NO. I.e. PARTICULARS I.e. ROLL NOS.	AMOUNT	ENGAGED BY WHOM	PAYING AUTHORITY.	NAME OF A.O. WHO HAS PAID.
1995	Jan/95	4 days	ACG-17	Rs 200/-	M.K. Das	SO	DO (Cash)	
	May/95	10 "	Do	Rs 560/-	Do	Do	Do	
	Aug/95	4 "	Do	Rs 204/-	Do	Do	Do	
	Oct/95	6 "	Do	Rs 306/-	Do	Do	Do	
	Nov/95	17 "	Do	Rs 785/-	Do	Do	Do	
		Total: 41 days						
1996	Jan/96	27 days	ACG 17	Rs 1591/-	-	-	Do	
	Feb/96	14 "	Do	Rs 826/-	-	-	Do	
	March/96	5 "	Do	Rs 255/-	-	-	Do	
	Dec/96	31 "	Do	Rs 1581/-	-	-	Do	
		Total: 77 days						
1997	Jan/97	13 days	ACG-17	Rs 660/-	R. Padal	SO	Do	
		28 "	Do	Rs 918/-	Do	Do	Do	
	Feb/97	24 "	Do	Rs 1224/-	Do	Do	Do	
	March/97	18 "	Do	Rs 918/-	Do	Do	Do	
	Oct/97	12 "	Do	Rs 600/-	Do	Do	Do	
Dec/97	24 "	Do	Rs 1200/-	Do	Do	Do		
		Total: 109 days						
1998	Jan/98	30 days	ACG-17	Rs 1500/-	U.K. Bheragohari	SO	Do	
	Feb/98	19 "	Do	Rs 962/-	Do	Do	Do	
	March/98	15 "	Do	Rs 765/-	Do	Do	Do	
	April/98	9 "	Do	Rs 450/-	Do	Do	Do	
		Total: 73 days						

The casual leave has not completed 240 days in any working year from 1989 to 1998

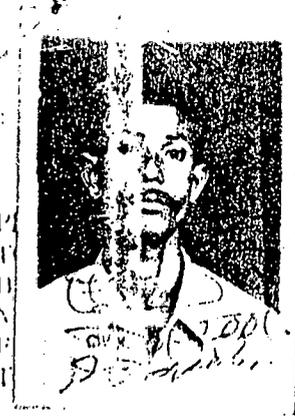
Signature of the Committee Member

[Signature]
ADP(S)

[Signature]
AO(Cash)

[Signature]
DE(P&A)

ANNEXURE "A" (Part I)



Verification of records of casual Labourers in Assam Telecom Circle.

Ref: Hon'ble CAT Guwahati bench decision dtd 31.08.99.

1. NAME OF THE APPLICANT CASUAL MAZDOOR: **SBI DILIP KUMAR BOORA**
2. O/A NO. IF THE LABOURER HAS GONE TO COURT: **OA 316/2000**
3. FATHER'S NAME AND ADDRESS: **Late Gihoma Kt Boora**
4. DATE OF BIRTH: **→ 23/02/72** **Vill - Sub. Gukeimari**
5. AGE AS ON 01.08.1998: **26 yrs 8 days** **Smongra P.O - Sub Gukeimari Dist - Nagaon (ASM)**
6. DATE OF INITIAL ENGAGEMENT; MODE OF SELECTION THROUGH EMPLOYMENT EXCEPT ANY OTHER METHOD: **May/71 (as per first available payment record)**
7. NATURE OF DUTY PERFORMED: **Casual nature of duty**
8. PRESENT STATUS OF THE MAZDOOR: **At present not working since Dept. Mr. Bose**
9. SPECIMEN SIGNATURE OF THE MAZDOOR: **→ Sri Dilip (11)**
10. ENGAGEMENT PARTICULARS FROM THE DATE OF INITIAL ENGAGEMENT (as per attached sheet) TILL 01.08.98: **Sheet attached (3 sheets)**
11. RECOMMENDATION OF THE COMMITTEE WHETHER CASUAL LABOUR SHOULD BE GRANTED TEMPORARY STATUS OR NOT KEEPING IN VIEW GHS LINE: **Not recommended**
12. RECOMMENDATION OF THE SSA HEADQUARTERS: **SR [Signature]**

SR [Signature]
Telecom District Manager,
Nagaon, Assam Dist.
Nagaon, Assam.

Signature of the committee members.

[Signature]
ADT (MI)

[Signature]
AO (C&K)

[Signature]
DR (P/A)

ANNEXURE 'C' (Page-2)

ENGAGEMENT PARTICULARS FROM THE DATE OF INITIAL ENGAGEMENT.

Page 1

YEAR	MONTH	NO. OF DAYS	MODE OF PAYMENT Lc. MUSTER ROLL ACC-17 PARTICULARS Lc. VOUCHER NOS.	AMOUNT	ENGAGED BY WHOM	BILLING/PASSING AUTHORITY.	NAME OF A.O. WHO HAS PAID.
1991	May/91	8 days	ACC-17	Rs 296/-	-	-	A.O. (Cash) Nag
	June/91	10 "	DO	Rs 378/-	M. K. Das	SD/1/91	DO
	Total	18 days					
1992	Feb/92	5 days	ACC 17	Rs 240/-	DO	DO	DO
	March/92	12 "	DO	Rs 520/-	DO	DO	DO
	April/92	7 "	DO	Rs 360/-	DO	DO	DO
	May/92	3 "	DO	Rs 120/-	DO	DO	DO
	Total	29 days					
1993	Jan/93	6 days	ACC-17	Rs 294/-	J. N. Saikia	via SPM	DO
	Feb/93	26 "	DO	Rs 1274/-	DO	DO	DO
	March/93	7 "	DO	Rs 349/-	DO	DO	DO
	April/93	14 "	DO	Rs 640/-	DO	DO	DO
	June/93	5 "	DO	Rs 234/-	DO	DO	DO
	July/93	3 "	DO	Rs 144/-	DO	DO	DO
	Oct/93	6 "	DO	Rs 288/-	DO	DO	DO
	Nov/93	24 "	DO	Rs 977/-	DO	DO	DO
	Dec/93	8 "	DO	Rs 372/-	DO	DO	DO
Total	99 days						
1994	Jan/94	6 days	ACC-17	Rs 294/-	-	-	DO
	Feb/94	26 "	DO	Rs 1274/-	-	-	DO
	March/94	04 "	DO	Rs 196/-	J. N. Saikia	via SPM	DO
	April/94	12 "	DO	Rs 592/-	-	-	DO
	Aug/94	7 "	DO	Rs 357/-	-	-	DO
	Sept/94	18 "	DO	Rs 818/-	-	-	DO
	Oct/94	4 "	DO	Rs 204/-	-	-	DO
	Nov/94	25 "	DO	Rs 1275/-	-	-	DO
	Dec/94	09 "	DO	Rs 459/-	-	-	DO
Total	111 days						

Signature of the Committee Members

P.T.O. D. Bora

ADT(MIS)

AO(Cash)

DE(P&A)

AGREEMENT PARTICULARS FROM THE DATE OF INITIAL AGREEMENT

MONTH	NO. OF DAYS	NO. OF PAY SHEETS No. MU ENROLL ACC'T PAY SHEETS No. VOL. SHEETS	AMOUNT	ENGAGED BY WHOM	FINANCIAL AUTHORITY	NAME OF A.O. WHO HAS PAID.
1995	Jan/95	3 days	ACG- 17 @ 153/-	-	-	A.O (Cash) 1995
	Feb/95	19 "	- 20 - @ 977/-	-	-	do
	March/95	16 "	- 20 - @ 848/-	-	-	do
	April/95	23 "	- 20 - @ 1763/-	J. N. Saikia	SR	do
	May/95	29 "	20 @ 1906/-	do	do	do
	June/95	28 "	20 @ 1400/-	- do	do	do
	July/95	01 "	20 @ 50/-	do	do	do
	Sept/95	19 "	- 20 - @ 974/-	do	do	do
	Oct/95	27 "	- 20 - @ 1614/-	- do	do	do
	Nov/95	17 "	- 20 - @ 850/-	do	do	do
	Dec/95	6 "	20 @ 306/-	do	- do	do
	Total = 188 days					
1996	Jan/96	22 days	ACG- 17 @ 1581/-	-	-	do
	Feb/96	22 "	20 @ 1298/-	-	-	do
	March/96	24 "	- 20 @ 1344/-	-	-	do
Total = 68 days						
1997	Jan/97	9 days	ACG- 17 @ 450/-	J. N. Saikia	SR	do
	Feb/97	15 "	- 20 @ 750/-	do	do	do
	March/97	24 "	20 @ 1150/-	do	do	do
	April/97	24 "	20 @ 1219/-	do	do	do
	May/97	14 "	- 20 @ 714/-	do	do	do
	June/97	12 "	20 @ 600/-	do	do	do
	July/97	18 "	20 @ 900/-	do	do	do
	Aug/97	8 "	20 @ 400/-	do	do	do
	Sept/97	17 "	20 @ 867/-	do	do	do
	Oct/97	27 "	20 @ 1377/-	do	do	do
	Nov/97	13 "	- 20 @ 663/-	- do	do	do
	Dec/97	24 "	- 20 @ 1220/-	do	do	do
Total = 205 days						

Signature of the Committee Member

ADP (MS)

In Charge (Cash)

DE (P&A)

STATEMENT PARTICULARS FROM THE DATE OF INITIAL ENGAGEMENT

Page 3

MONTH	NO. OF DAYS	REG. PAY AND FOR YOU	OF TITLE & SALARIES PERIODS	AMOUNT	ENGAGED BY WHOM	ISSUING AUTHORITY.	NAME OF A.O. WHO HAS PAID.
Jan 98	22 days	ACG	17	Rs 1118/-	-	-	Ao (Cam)
Feb 98	28 "	Do	-	Rs 1128/-	-	-	Do
March 98	30 "	Do	-	Rs 1510/-	-	-	Do
April 98	07 "	Do	-	Rs 350/-	-	-	Do
May 98	18 "	Do	-	Rs 718/-	-	-	Do
Total = 105 days							
<p>The labour was not completed 240 days in any working years from 1991 to 1998.</p>							

Signature of the Committee Membr

ADP(AS)

AC, Cash

DE(P&A)

ANNEXURE "A" (Page 1)

PHOTO
TO BE
BY
MA
PRE
THE



Verification of records of casual Labourers in Assam Telecom Circle

Ref: Hon'ble CAT Guwahati bench decision dtd 31.08.99.

- 1. NAME OF THE APPLICANT CASUAL MAZDOOR: MISS DEVI RANI PAUL
- 2. O/A NO. IF THE LABOURER HAS GONE TO COURT: OA No. 316/2000
- 3. FATHER'S NAME AND ADDRESS: Late Surendra Paul
- 4. DATE OF BIRTH: 21/12/68 Vill - Chapakmukh
- 5. AGE AS ON 01.08.1998: 29 yrs 7 months P.O. Baha Chapakmukh
- 6. DATE OF INITIAL ENGAGEMENT; MODE OF SELECTION THROUGH EMPLOYMENT EXCEPT ANY OTHER METHOD: 20/01/1973 P.O. Baha Chapakmukh
- 7. NATURE OF DUTY PERFORMED: Part time only in office of SDO Pagon.
- 8. PRESENT STATUS OF THE MAZDOOR: Working in the department.
- 9. SPECIMEN SIGNATURE OF THE MAZDOOR: → 64 J. M. M.
- 10. ENGAGEMENT PARTICULARS FROM THE DATE OF INITIAL ENGAGEMENT (as per attached sheet) TILL 01.08.98: Sheet enclosed.
- 11. RECOMMENDATION OF THE COMMITTEE WHETHER CASUAL LABOUR SHOULD BE GRANTED TEMPORARY STATUS OR NOT KEEPING IN VIEW GUIDELINE: Not recommended for TSM but recommended for full time casual labour.
- 12. RECOMMENDATION OF THE SSA HEADQUARTERS:

S. P. Saha
Telcom District Manager,
Pagon Telecom Dist.
Pagon, Assam.

Signature of the committee members.

ADT (MIS)

A.O. (Cash)

DE (P.A.)

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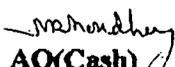
ANNEXURE 'C' (Page-2)

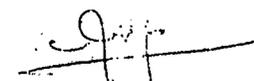
ENGAGEMENT PARTICULARS FROM THE DATE OF INITIAL ENGAGEMENT.

YEAR	MONTH	NO. OF DAYS	MODE OF PAYMENT i.e. MUSTER ROLL ACG-17 PARTICULARS i.e. VOUCHER NOS.	AMOUNT	ENGAGED BY WHOM	BILLING/PASSING AUTHORITY.	NAME OF A.O. WHO HAS PAID.
<p>Working as full time worker daily 4 (four) hours from 20/1/93 to 06/04/94 5 (five) hours daily from 07/04/94 to 31/5/95 3 (three) hrs daily from 01/06/2000 to 31/12/2000</p>							
1993	—	255	hours				
1994	—	305	hours				
1995	—	272	hours				
1996	—	268	hours				
1997	—	234	hours				
1998	—	078	hours upto June 98				
<p>Mrs Devi Rami Paul has been converted into full time labour as per Directorate letter no. 269-13/99-STN II dt 25-8-2000 against sanction part vide CGMT/GH letter no. ESTT/9/12/Pt-II/48 dt 20/09/2000 and TOM Naggar letter no. E-5/CM/01-02/52 dt 18/5/2001</p> <p>Not eligible for TSM as not completed 240 days service working years but recommended for full time casual labour as per above TOM Naggar letter above.</p>							

Signature of the Committee Members


ADT(MIS)


AO(Cash)


DE(P&A)

ANNEXURE "A" (Page 1)



PHOTO TO BE SET BY THE MAZDOOR PRESENT THE COM

21/08/99

147

Verification of records of casual Labourers in Assam Telecom Circle.

Ref. Hon'ble CAT Guwahati bench decision dtd 11.08.99.

1. NAME OF THE APPLICANT CASUAL MAZDOOR: **SHRI SANJIT KUMAR BANIK**
2. O/A NO. IF THE LABOURER HAS GONE TO COURT: **OA 316/2000**
3. FATHER'S NAME AND ADDRESS: **late Manindra Banik**
4. DATE OF BIRTH: **20/09/67**
5. AGE AS ON 01.08.1998: **30 yrs 10 months 20/11 - Nagaon (Assam)**
6. DATE OF INITIAL ENGAGEMENT; MODE OF SELECTION THROUGH EMPLOYMENT EXQC ANY OTHER METHOD: **April/95 (as per fixed available payment record)**
7. NATURE OF DUTY PERFORMED: **Casual nature of work**
8. PRESENT STATUS OF THE MAZDOOR: **At present not working in the Department**
9. SPECIMEN SIGNATURE OF THE MAZDOOR: **→ [Signature]**
10. ENGAGEMENT PARTICULARS FROM THE DATE OF INITIAL ENGAGEMENT (as per attached sheet) TILL 01.8.98: **Sheet enclosed (one)**
11. RECOMMENDATION OF THE COMMITTEE WHETHER CASUAL LABOUR SHOULD BE GRANTED TEMPORARY STATUS OR NOT KEEPING IN VIEW GUE LINE: **Not recommended**
12. RECOMMENDATION OF THE SSA HEADQUARTERS:

SP [Signature]
Telecom District Manager,
Nagaon Telecom Dist.
Nagaon, Assam.

Signature of the committee members.

[Signature]
A DT (MIS)

[Signature]
A O (Cash)

[Signature]
DB (R/A)

ANNEXURE-'C' (Page-2)
ENGAGEMENT PARTICULARS FROM THE DATE OF INITIAL ENGAGEMENT.

YEAR	MONTH	NO. OF DAYS	MODE OF PAYMENT <i>Le.</i> MUSTER ROLL ACC-17 PARTICULARS <i>Le.</i> VOUCHER NOS.	AMOUNT	ENGAGED BY WHOM	BILLING/PASSING AUTHORITY.	NAME OF A.O. WHO HAS PAID.
1995	April/95	14 days	ACG-17	Rs 689/-	M.K. Das	SDOT/10/95	AO (Cash)
	May/95	09 "	Do	Rs 504/-	Do	Do	Do
	Total = 23 days						
1997	July/97	10 days	ACG-17	Rs 500/-	S.K. Das	SDR/Manugam	Do
	Aug/97	18 "	Do	Rs 918/-	Do	Do	Do
	Nov/97	26 "	Do	Rs 1326/-	Do	Do	Do
	Dec/97	15 "	Do	Rs 765/-	Do	Do	Do
	Total = 69 days						
1998	Jan/98	25 days	ACG-17	Rs 1285/-	S.K. Das	Do	Do
	Feb/98	6 "	Do	Rs 306/-	Do	Do	Do
	March/98	13 "	Do	Rs 663/-	Do	Do	Do
	April/98	10 "	Do	Rs 510/-	Do	Do	Do
	May/98	10 "	Do	Rs 510/-	Do	Do	Do
Total = 64 days							
<p>The labourer has not completed 240 days in any working years above.</p>							

Signature of the Committee Members

ADT(MIS)

AO(Cash)

DE(P&A)

ANNEXURE "A" (Part II)

PHOTOGRAPH TO BE SIGNED BY THE CASUAL MAZDOOR IN PRESENCE OF THE COMMITTEE



Sri Ashok Ch. Pegu

Verification of records of casual Labourers in Assam Telecom Circle.

Ref: Hon'ble CAT Guwahati bench decision dtd 31.08.99.

- 1. NAME OF THE APPLICANT CASUAL MAZDOOR: **SRI ASHOK CHANDRA DEB**
- 2. O/A NO. IF THE LABOURER HAS GONE TO COURT: **OA 316/2000**
- 3. FATHER'S NAME AND ADDRESS: **Late ~~Sri~~ Ananda Kr. Deb**
- 4. DATE OF BIRTH: **17/01/1967** **vill - Saktinagar**
- 5. AGE AS ON 01.08.1998: **31 yrs** **Sumn P. P. Redans** **Huzrangpara** **Dist - Jorhat**
- 6. DATE OF INITIAL ENGAGEMENT; MODE OF SELECTION THROUGH EMPLOYMENT EXCEPT ANY OTHER METHOD: **20/01/1994** **(as per list (Ann) available payment record)**
- 7. NATURE OF DUTY PERFORMED: **Casual nature of job.**
- 8. PRESENT STATUS OF THE MAZDOOR: **At present not working in the department.**
- 9. SPECIMEN SIGNATURE OF THE MAZDOOR: **Sri Ashok Ch. Pegu**
- 10. ENGAGEMENT PARTICULARS FROM THE DATE OF INITIAL ENGAGEMENT (as per attached sheet) TILL 01.08.98: **Sheet attached (one)**
- 11. RECOMMENDATION OF THE COMMITTEE WHETHER CASUAL LABOURER SHOULD BE GRANTED TEMPORARY STATUS OR NOT KEEPING IN VIEW G.M. LINE: **Not recommended**
- 12. RECOMMENDATION OF THE SSA HEADQUARTERS:

S. Prasad
Telecom District Manager,
Jorhat, Assam.

Signature of the committee members.

A.D.T.
A.D.T. (M/S)

M. R. Choudhary
A.O. (Cash)

J. Deb
DE (R.A.)

ANNEXURE-'C' (Page-2)

ENGAGEMENT PARTICULARS FROM THE DATE OF INITIAL ENGAGEMENT.

YEAR	MONTH	NO. OF DAYS	MODE OF PAYMENT i.e. MUSTER ROLL AC-17 PARTICULARS i.e. VOUCHER NOS.	AMOUNT	ENGAGED BY WHOM	BILLING/PASSING AUTHORITY.	NAME OF A.O. WHO HAS PAID.
1994	Jan/94	7 days	ACG-17	Rs 343/-	M. K Das	SDUT/hrs	AO (Cash)
	Feb/94	5 "	Do	Rs 245/-	Do	Do	Do
		26 "	Do	Rs 2111/-	Do	Do	Do
	Total =	18 days					
1995	April/95	5 days	Do	Rs 250/-	-	-	Do
	May/95	24 "	Do	Rs 1200/-	Do	SDUT/hrs	Do
	Nov/95	20 "	Do	Rs 1000/-	-	-	Do
	Total =	49 days					
1996	Feb/96	18 days	Do	Rs 900/-	-	-	Do
	March/96	10 "	Do	Rs 500/-	-	-	Do
	April/96	10 "	Do	Rs 500/-	-	-	Do
	Total =	38 days					
1997	April/97	24 days	Do	Rs 1200/-	M. K Das	SDUT/hrs	Do
	Aug/97	13 "	Do	Rs 650/-	Do	Do	Do
	Sept/97	29 "	Do	Rs 1450/-	Do	Do	Do
	Oct/97	10 "	Do	Rs 500/-	-	-	Do
	Nov/97	10 "	Do	Rs 510/-	S. X Das	SDUT/hrs	Do
	Dec/97	15 "	Do	Rs 763/-	Do	Do	Do
	Total =	101 days					
1998	Jan/98	18 days	Do	Rs 718/-	Do	Do	Do
	Feb/98	28 "	Do	Rs 1428/-	Do	Do	Do
	March/98	13 "	Do	Rs 660/-	Do	Do	Do
	April/98	20 "	Do	Rs 1020/-	Do	Do	Do
	May/98	23 "	Do	Rs 1173/-	Do	Do	Do
Total =	102 days						

One labour has not completed 240 days in any working above year

Signature of the Committee Members

ADT(MIS)

AO(Cash)

DE(P&A)

ANNEXURE "A" (Page 1)

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Verification of records of casual Labourers in Assam Telecom Circle.

Ref. Hon'ble CAT Guwahati bench decision dtd 31.08.99.

- 1. NAME OF THE APPLICANT CASUAL MAZDOOR : Md. ABDUL SALAM
- 2. O/A/NO IF THE LABOURER HAS GONE TO COURT : OA 316/2000
- 3. FATHER'S NAME AND ADDRESS : Md. Abdul Rahman
- 4. DATE OF BIRTH : 03/11/1969 Nil → Kumalegaon
2 PO → DIST - Nagaon (Assam)
- 5. AGE AS ON 01.08.1998 : 28 yrs 8 months 1 day
- 6. DATE OF INITIAL ENGAGEMENT : 16/06/1973 (as per first available
MODE OF SELECTION THROUGH EMPLOYMENT EXQ. OF ANY OTHER METHOD) : payment record)
- 7. NATURE OF DUTY PERFORMED : Casual nature of duty
- 8. PRESENT STATUS OF THE MAZDOOR : At present not working in the
Department
- 9. SPECIMEN SIGNATURE OF THE MAZDOOR : → Md. Abdul Salam
- 10. ENGAGEMENT PARTICULARS FROM THE DATE OF INITIAL ENGAGEMENT (as per attached sheet) TILL 01.08.98 : sheet attached (one)
- 11. RECOMMENDATION OF THE COMMITTEE WHETHER CASUAL LABOUR SHOULD BE GRANTED TEMPORARY STATUS OR NOT KEEPING IN VIEW GUIDELINE : Not recommended
- 12. RECOMMENDATION OF THE SSA HEADQUARTERS :

S. Islam
Telecom District Manager,
Nagaon Telecom Dist
Nagaon, Assam.

Signature of the committee members.

ADT
ADT (MIS)

memorandum
AO (cash)

Jay
DB (RA)

ANNEXURE 'C' (Page-2)

ENGAGEMENT PARTICULARS FROM THE DATE OF INITIAL ENGAGEMENT.

YEAR	MONTH	NO. OF DAYS	MODE OF PAYMENT Lc. MUSTER ROLL ACG-17 PARTICULARS Lc. VOUCHER NOS.	AMOUNT	ENGAGED BY WHOM	BILLING/PASSING AUTHORITY.	NAME OF A.O. WHO HAS PAID.
1993	June/93	15 days	ACG-17	Rs 675/-	M.K. Das	SDUT Naga	AO (Com) / 1993
	July/93	21 "	- Do	-	-	-	Do
	Sept/93	7 "	- Do	-	-	-	Do
	Total =	43 days					
1994	Jan/94	9 days	ACG-17	Rs 441/-	M.K. Das	Do	Do
1995	Oct/95	12 days	ACG-17	Rs 672/-	Do	Do	Do
	Nov/95	17 "	- Do -	-	Do	Do	Do
	Dec/95	28 "	- Do -	-	Do	Do	Do
	Total =	57 days					
1996	Jan/96	14 days	ACG-17	-	-	-	Do
1997	Feb/97	7 days	ACG-17	-	-	-	Do
	April/97	12 "	- Do	Rs 612/-	M.K. Das	Do	Do
	July/97	2 "	- Do	-	-	-	Do
	Aug/97	11 "	- Do	Rs 510/-	M.K. Das	SDUT Naga	Do
	Sept/97	18 "	- Do	Rs 918/-	Do	Do	Do
	Total =	50 days					
1998	Feb/98	10 days	- Do	Rs 510/-	S.K. Das	SDUT Naga	Do
	March/98	8 "	- Do	Rs 408/-	Do	Do	Do
	April/98	10 "	- Do	Rs 510/-	M.K. Das	Do	Do
	May/98	14 "	- Do	Rs 714/-	Do	Do	Do
	Total =	42 days					
The labour has not completed 240 days in any above working year.							

Signature of the Committee Members

ADT(MIS)

member
AO(Cash)

DE(P&A)

ANNEXURE "C" (Part I)



Verification of records of casual Labourers in Assam Telecom Circle.

Ref: Hon'ble CAT Guwahati bench decision dtd 31.08.99

- 1. NAME OF THE APPLICANT CASUAL MAZDOOR: **SRI LUIT KOMAR GAYAN**
- 2. O/A NO. IF THE LABOURER HAS GONE TO COURT: **OA 316/2000**
- 3. FATHER'S NAME AND ADDRESS: **Sri Lakshmi Kd. Gayan**
- 4. DATE OF BIRTH: **20/11/70** **Vill - Mulkhami P.O. Chakhal**
- 5. AGE AS ON 01.08.1998: **27 yrs 8 month 11 days** **Dist - Nagaon Ass**
- 6. DATE OF INITIAL ENGAGEMENT; MODE OF SELECTION (THROUGH EMPLOYMENT EXOR FOR ANY OTHER METHOD): **14/02/1994 (as per files available payment record)**
- 7. NATURE OF WORK PERFORMED: **Casual nature of work**
- 8. PRESENT STATUS OF THE MAZDOOR: **At present not working in the department.**
- 9. SPECIMEN SIGNATURE OF THE MAZDOOR: **→ Sri Luit ko Gayan**
- 10. ENGAGEMENT PARTICULARS FROM THE DATE OF INITIAL ENGAGEMENT (as per attached sheet dated 01.08.98): **Sheet attached (one)**
- 11. RECOMMENDATION OF THE COMMITTEE WHETHER CASUAL LABOUR SHOULD BE GRANTED TEMPORARY STATUS OR NOT KEEPING IN VIEW GUIDELINE: **Not recommended**
- 12. RECOMMENDATION OF THE SSA HEAD/UNIT:

S. Polans
Telecom District Manager,
Nagaon Telecom Dist
Nagaon, Assam.

ADT (MIS)

monodhary
A.O (Cash)

Jay
DB (P.A)

ANNEXURE-'C' (Page-2)

ENGAGEMENT PARTICULARS FROM THE DATE OF INITIAL ENGAGEMENT.

YEAR	MONTH	NO. OF DAYS	MODE OF PAYMENT La. MUSTER ROLL ACG-17 PARTICULARS La. VOUCHER NOS.	AMOUNT	ENGAGED BY WHOM	BILLING/ PASSING AUTHORITY.	NAME OF A.O. WHO HAS PAID.
1994	Feb/94	6 days	ACG-17	Rs 294/-	J. N Saikia	SDB	N. J. A. (Cam)
	March/94	7 "	- do -	Rs 343/-	do	do	do
	May/94	5 "	do	Rs 255/-	do	do	do
	Total	18 days					
1995	April/95	27 days	ACG-17	-	-	-	do
	May/95	29 "	do	-	-	-	do
	June/95	26 "	do	-	-	-	do
	July/95	29 "	- do	-	-	-	do
	Aug/95	19 "	- do	-	-	-	do
	Sept/95	23 "	do	-	-	-	do
	Oct/95	30 "	- do	-	-	-	do
	Nov/95	21 "	- do	-	-	-	do
	Dec/95	27 "	- do	-	-	-	do
Total	231 days						
1996	Jan/96	19 days	ACG-17	-	-	-	do
	Feb/96	15 "	do	-	-	-	do
	April/96	11 "	do	Rs 682/-	M. K. Das	SDB/bsg	do
	Total	45 days					
1997	May/97	10 days	ACG-17	Rs 510/-	do	do	do
	June/97	19 "	do	-	-	-	do
	Aug/97	19 "	do	-	-	-	do
	Sept/97	10 "	do	Rs 510/-	U. K. Busegothain	do	do
	Total	58 days					
1998	Jan/98	10 days	do	Rs 500/-	G. Chakraborty	do	do
The balance time not completed				240 days in any above working year.			

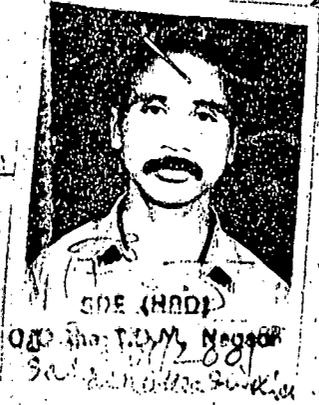
Signature of the Committee Members

ADT(MIS)

AO(Cash)

DE(P&A)

ANNEXURE "C" (PDR)



Verification of records of casual Labourers in Assam Telecom Circle.

Ref: Hon'ble CAT Guwahati bench decision dtd 31.08.99

1. NAME OF THE APPLICANT CASUAL MAZDOOR: **SRI BINOD KUMAR SAIKI**
2. O/A NO. IF THE LABOURER HAS GONE TO COURT: **OA 316/2000**
3. FATHER'S NAME AND ADDRESS: **Sri Mohitram Saikia**
4. DATE OF BIRTH: **15/03/72** **Vill - Chama P.O. Rupahi**
5. AGE AS ON 01.08.1998: **26 yrs 4 months 16 days** **DIST - Nagaon (As)**
6. DATE OF INITIAL ENGAGEMENT: **14/02/74** **(as per first available payment recd)**
MODE OF SELECTION THROUGH EMPLOYMENT EXOR ANY OTHER METHOD)
7. NATURE OF DUTY PERFORMED: **Casual nature of duty**
8. PRESENT STATUS OF THE MAZDOOR: **At present not working in the department**
9. SPECIMEN SIGNATURE OF THE MAZDOOR: **→ Sri Binod KR, Saikia**
10. ENGAGEMENT PARTICULARS FROM THE DATE OF INITIAL ENGAGEMENT (as per attached sheet) UPTO 01.08.98. **Sheet attached (one)**
11. RECOMMENDATION OF THE COMMITTEE WHETHER CASUAL LABOUR SHOULD BE GRANTED TEMPORARY STATUS OR NOT KEEPING IN VIEW GUIDELINE. **Not recommended**
12. RECOMMENDATION OF THE SSA HEAD/UNIT. **SR stand**

Telecom District Manager,
Nagaon Telecom Dist,
Nagaon, Assam.

ADT (MIS)

A O (CASH)

DR (PTA)

ANNEXURE 'C' (Page-2)

ENGAGEMENT PARTICULARS FROM THE DATE OF INITIAL ENGAGEMENT

YEAR	MONTH	NO. OF DAYS	MODE OF PAYMENT i.e. MUSTER ROLL ACG-17 PARTICULARS i.e. VOUCHER NOS.	AMOUNT	ENGAGED BY WHOM	BILLING/ PASSING AUTHORITY.	NAME OF A.O. WHO HAS PAID.
1995	Nov/95	13 days	ACG-17	Rs 767/-	U. K. Bwiegahain	8007	1098 A.O. (Car)
	Dec/95	13 v	ACG-17	Rs 767/-	- do	- do	do
	<u>Total</u>	<u>26 days</u>					
1996	Jan/96	08 days	ACG-17	Rs 472/-	do	- do	do
	Feb/96	09 v	- do	Rs 531/-	do	do	do
	<u>Total</u>	<u>17 days</u>					
1997	April/97	11 days	- do	-	-	-	do
	May/97	3 v	do	-	-	-	do
	June/97	3 v	do	-	-	-	do
	July/97	2 v	- do	-	-	-	do
	Aug/97	20 v	do	-	-	-	do
	Oct/97	6 v	- do	-	-	-	do
	Nov/97	5 v	- do	-	-	-	do
	Dec/97	7 v	do	Rs 350/-	-	-	do
<u>Total</u>	<u>57 days</u>						
1998	Jan/98	3 days	ACG-17	-	-	-	do
	Feb/98	10 v	do	-	-	-	do
	April/98	10 v	do	Rs 510/-	U. K. Bwiegahain	8007	1098 A.O. (Car)
	May/98	12 v	do	Rs 600/-	do	do	do
<u>Total</u>	<u>35 days</u>						
<p>The labour was not completed 240 days in any above working years.</p>							

Signature of the Committee Members

ADT(MIS)

AO(Cash)

DE(P&A)

ANNEXURE "C" (PART I)



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Verification of records of casual labourers in Assam Telecom Circle.

Ref: Hon'ble CA Bench decision dtd 31.08.99.

1. NAME OF THE APPLICANT CASUAL MAZDOOR: **SRI SUK LESWAR KUMAR**
2. O/A NO. IF THE LABOURER HAS GONE TO COURT: **OA 316/2000**
3. FATHER'S NAME AND ADDRESS: **Lade Betha Ram Kumar**
4. DATE OF BIRTH: **01/02/1964** **Vik - Sundarabari**
5. AGE AS ON 01.08.1998: **34 yrs** **P.O - Talukbari, GH-11**
6. DATE OF INITIAL ENGAGEMENT: **01/06/75** **DIST - Kamrup (ASM)**
MODE OF RECRUITMENT THROUGH EMPLOYMENT EXCEPT ANY OTHER METHOD: **(as per fixed available payment received)**
7. NATURE OF DUTY PERFORMED: **Casual nature of**
8. PRESENT STATUS OF THE MAZDOOR: **Injured on 09/06/2001**
9. SPECIMEN SIGNATURE OF THE MAZDOOR: **as per information given by his family**
10. ENGAGEMENT PARTICULARS FROM THE DATE OF INITIAL ENGAGEMENT (as per attached sheet) dtd 01.08.98: **Sheet attached (one)**
11. RECOMMENDATION OF THE COMMITTEE WHETHER CASUAL LABOUR SHOULD BE GRANTED TEMPORARY STATUS OR NOT KEEPING IN VIEW GUIDELINE: **Not recommended**
12. RECOMMENDATION OF THE SSA HEAD/UNIT:

S.P. Singh
Telecom District Manager,
Bongaon Telecom Dist
Bongaon, Assam

[Signature]
A.D.T. (MIS)

[Signature]
A.O. (CASH)

[Signature]
DB (PDA)

See Sukleswar Jema

OA 316/2000

ANNEXURE 'C' (Page-2)
ENGAGEMENT PARTICULARS FROM THE DATE OF INITIAL ENGAGEMENT.

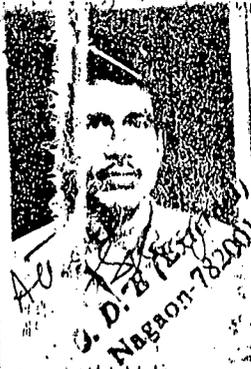
YEAR	MONTH	NO. OF DAYS	MO. OF PAYMENT Le. MUSEER ROLL ACG 17 PARTICULARS Le. VOUCHER NOS.	AMOUNT	ENGAGED BY WHOM	BILLING/ISSUING AUTHORITY.	NAME OF A.O. WHO HAS PAID.
1995	June/95	19 days	17	Rs 1230/-	R. Padar	SSB/Muzoon A/C (Cash)	
	March/96	31 days	do	-	-	-	do
	April/96	30 days	do	-	-	-	do
1996	May/96	31 "	do	-	-	-	do
	June/96	30 "	do	-	-	-	do
	July/96	31 "	do	-	-	-	do
	Aug/96	30 "	do	-	-	-	do
	Sept/96	30 "	do	-	-	-	do
	Dec/96	19 "	do	-	-	-	do
	Total =	232 days					
	Jan/97	19 days	do	Rs 969/-	R. Padar	SSB/MAC	do
	Feb/97	19 "	do	Rs 1230/-	do	do	do
	March/97	19 "	do	Rs 1230/-	do	do	do
	April/97	19 "	do	Rs 1230/-	do	do	do
1997	May/97	19 "	do	Rs 1230/-	do	do	do
	June/97	19 "	do	Rs 1230/-	do	do	do
	July/97	19 "	do	Rs 1230/-	do	do	do
	Aug/97	19 "	do	Rs 1230/-	do	do	do
	Sept/97	19 "	do	Rs 1230/-	S. K. Das	do	do
	Oct/97	19 "	do	Rs 1230/-	do	do	do
	Nov/97	19 "	do	Rs 1230/-	do	do	do
	Total =	209 days		Rs 1230/-	do	do	do
	Jan/98	19 days	do	Rs 1230/-	do	do	do
1998	Feb/98	19 "	do	Rs 1230/-	do	do	do
	March/98	17 "	do	Rs 1230/-	do	do	do
	April/98	17 "	do	Rs 1230/-	do	do	do
	Total =	76 days					
<p>One labour has not completed 240 days in any working year above.</p>							

Signature of the Committee Member

ADT(MIS)

remouddy
AO(Cash)

DE(P&A)



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PHOTO TO BE MAILED WITH THE

Verification of records of casual Labourers in Assam Telecom Circle.

Ref: Hon'ble CAT Guwahati bench decision dtd 31.08.99.

1. NAME OF THE APPLICANT : CASUAL MAZDOOR : **CRI TARUN CHANDRA KALITA.**
2. O/A NO. IF THE LABOURER HAS GONE TO COURT: **O/A No. 316/2000.**
3. FATHER'S NAME AND ADDRESS: **Shri Hem Kt. Kalita, vill - Chalchali**
4. DATE OF BIRTH: **21-03-68** **Birahichuk, Nagaon**
5. AGE AS ON 01.08.1998: **30 years 5 months** **P.O - Halowagon Nagaon**
6. DATE OF INITIAL ENGAGEMENT: **July, 1988** **(as per first available payment record)**
7. NATURE OF DUTY PERFORMED: **Casual nature of work**
8. PRESENT STATUS OF THE MAZDOOR: **Not present not working in the Department.**
9. SPECIMEN SIGNATURE OF THE MAZDOOR: **→ Shri Tarun Ch Kalita**
10. ENGAGEMENT PARTICULARS FROM THE DATE OF INITIAL ENGAGEMENT (as per attached sheet) TILL 01.08.98: **Sheet attached (four sheets)**
11. RECOMMENDATION OF THE COMMITTEE WHETHER CASUAL LABOUR SHOULD BE GRANTED TEMPORARY STATUS OR NOT KEEPING IN VIEW CURRENT LINE: **Not recommended.**
12. RECOMMENDATION OF THE SSA HEADQUARTERS:

SP
Telecom District Manager,
Nagaon Telecom Dist,
Nagaon, Assam.

Signature of the committee members.

[Signature]
A DT (MIS)

[Signature]
A O (CASH)

[Signature]
DR. (RA)

ENGAGEMENT PARTICULARS

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YEAR	MONTH	NO. OF DAYS	REG. OF ENT. Lc. NO. & ROLL NO. & PARTICULARS Lc. NO. & ROLL NO.	AMOUNT	ENGAGED BY WHOM	PAYING AUTHORITY.	NAME OF A.O. WHO HAS PAID.
1988	July 88	21 days	M.R.	Rs 6750	B.R. Jagan S.I.		A.O. (Cash) Jagan
	Sept 88	30 "	M.R.	Rs 8850	S. Nijhu S.I.		Do
	Total = 51 days						
1989	May 89	31 days	M.R.	Rs 953.25	B.K. Das S.I.		Do
1990	May 90	25 days	ACG-17	Rs 875/-			Do
	June 90	20 "	do	Rs 700/-			do
	July 90	21 "	do	Rs 735/-			do
	Aug 90	28 "	do	Rs 980/-			do
	Sept 90	26 "	do	Rs 710/-			do
	Oct 90	25 "	do	Rs 875/-			do
	Dec 90	28 "	do	Rs 980/-			do
Total = 173 days							
1991	Jan 91	21 days	ACG-17	Rs 780/-			do
	Feb 91	20 "	do	Rs 700/-			do
	April 91	21 "	do	Rs 735/-			do
	May 91	20 "	do	Rs 700/-			do
	June 91	25 "	do	Rs 875/-			do
	July 91	25 "	do	Rs 944/-			do
	Aug 91	20 "	do	Rs 755/-			do
	Sept 91	19 "	do	Rs 719/-			do
	Oct 91	21 "	do	Rs 791/-			do
	Nov 91	15 "	do	Rs 563/-			do
	Dec 91	25 "	do	Rs 938/-			do
Total = 232 days							

Signature of the Committee Member

ADT (MIS)

Secretary
 IO (Cash)

DE(P&A)

P.T.O
 Page 2

Sri. Jagan Ch. Kalita
DA 316/2000

PARTICULARS FROM THE DATE OF INITIAL ENGAGEMENT

Page 2

MO. OF PAYMENT ACCOUNT NO.	NO. OF DAYS	ROLL NO.	AMOUNT	ENGAGED BY WHOM	PAYING AUTHORITY.	NAME OF A.O. WHO HAS PAID.
1992	Jan/92 25 days	AG-17	Rs 778/-			Mr. (Cash) Man
	Feb/92 20 "	"	Rs 750/-			do
	March/92 21 "	"	Rs 787/-			do
	April/92 19 "	"	Rs 713/-			do
	May/92 20 "	"	Rs 750/-			do
	June/92 21 "	"	Rs 787/-			do
	Aug/92 21 "	"	Rs 787/-			do
	Sept/92 25 "	"	Rs 938/-			do
	Oct/92 21 "	"	Rs 787/-			do
	Nov/92 22 "	"	Rs 825/-			do
	Dec/92 23 "	"	Rs 863/-			do
	Total = 238 days					do
1993	Jan/93 21 days	AG-17	Rs 945/-			do
	Feb/93 21 "	"	Rs 945/-			do
	March/93 19 "	"	Rs 855/-			do
	April/93 20 "	"	Rs 900/-			do
	May/93 21 "	"	Rs 945/-			do
	June/93 19 "	"	Rs 855/-			do
	July/93 10 "	"	Rs 450/-			do
	Sept/93 12 "	"	Rs 540/-			do
	Nov/93 25 "	"	Rs 1125/-			do
	Dec/93 25 "	"	Rs 1125/-			do
	Total = 193 days					do

Signature of the Committee Member

[Signature]
ADT/MIS;

[Signature]
(Cash)

[Signature]
DE(P&A)

P.T.O.

ENT PARTICULAR

EXPIRE-CL (Part-2)

IS FROM THE DATE OF INITIAL ENGAGEMENT

MONTH	NO. OF DAYS	MO. PAY. MU. ACC. PAN. VOL.	OF ENT Le. ROLL 7 CULARS Le. ITR NOS.	AMOUNT	ENGAGED BY WHOM	PAIDING/ PASHING AUTHORITY.	NAME OF A.O. WHO HAS PAID.
1994	Jan/94	20 days	1100-17	Rs 1020/-	-	-	A.O. (Cm)
	Feb/94	20 "	Do	Rs 1020/-	-	-	Do
	March/94	25 "	Do	Rs 1275/-	-	-	Do
	April/94	20 "	Do	Rs 1020/-	-	-	Do
	May/94	21 "	Do	Rs 1066/-	-	-	Do
	June/94	20 "	Do	Rs 1020/-	-	-	Do
	July/94	5 "	Do	Rs 257/-	-	-	Do
	Aug/94	15 "	Do	Rs 765/-	-	-	Do
	Sept/94	5 "	Do	Rs 253/-	-	-	Do
	Nov/94	20 "	Do	Rs 1020/-	-	-	Do
	Dec/94	21 "	Do	Rs 1071/-	-	-	Do
	Total:	192 days					
1995	Feb/95	15 days	Do	Rs 765/-	-	-	Do
	March/95	20 "	Do	Rs 1020/-	-	-	Do
	April/95	19 "	Do	Rs 969/-	-	-	Do
	May/95	21 "	Do	Rs 1071/-	-	-	Do
	June/95	21 "	Do	Rs 1091/-	-	-	Do
	July/95	20 "	Do	Rs 1020/-	-	-	Do
	Aug/95	4 "	Do	Rs 204/-	-	-	Do
	Sept/95	8 "	Do	Rs 408/-	-	-	Do
	Oct/95	2 "	Do	Rs 102/-	-	-	Do
	Dec/95	29 "	Do	Rs 1455/-	-	-	Do
	Total:	159 days					

Signature of the Committee Member

AD(MIS)

(Cash)

DE(P&A)

P.T.O. & Page 4

ENT PARTICULAR

EXHIBIT (2) (Cont'd)
IS FROM THE DATE OF INITIAL ENGAGEMENT

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MONTH	NO. OF DAYS	NO. OF PAYMENTS	OF MONTHLY ROLL	AMOUNT	ENGAGED BY WHOM	ISSUING AUTHORITY	NAME OF A.O. WHO HAS PAID
1996 Jan/96	23 days	6	(9-17)	\$ 1400	-	-	A.O. (Cash)
Feb/96	7 "	-	do	\$ 372	-	-	do
1996 March/96	20 "	-	do	\$ 1120	-	-	do
Total = 50 days							
1997 April/97	13 days	-	do	\$ 728	-	-	do
May/97	17 days	-	do	\$ 750	G. Chalkley	State	do
1997 June/97	19 "	-	do	\$ 969	-	do	do
July/97	15 "	-	do	\$ 840	-	-	do
Aug/97	26 "	-	do	\$ 1456	-	-	do
Sept/97	16 "	-	do	\$ 896	-	-	do
Nov/97	30 "	-	do	\$ 1530	-	-	do
Dec/97	20 "	-	do	\$ 1016	-	-	do
Total = 158 days							
1998 Jan/98	15 days	-	do	\$ 765	-	-	do
Feb/98	28 "	-	do	\$ 1428	V. K. Bingham	do	do
1998 March/98	22 "	-	do	\$ 1122	do	do	do
April/98	30 "	-	do	\$ 1530	-	-	do
May/98	31 "	-	do	\$ 1581	-	-	do
Total = 126 days							

Not Completed 210 day in any working year from 1988 to 1998

Signature of the Committee Member

MEMBER

MEMBER (Cash)

DEPT

ANNEXURE "C" (Part 1)



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Verification of records of casual Labourers in Assam Telecom Circle

Ref, Hon'ble CAT Guwahati bench decision dtd 31.08.99.

1. NAME OF THE APPLICANT : SRI JAYANTA HAZARIKA
CASUAL MAZDOOR.
2. O/A NO. IF THE LABOURER HAS GONE TO COURT: OA 316/2000
3. FATHER'S NAME AND ADDRESS : SRI DEB BAN HAZARIKA
4. DATE OF BIRTH : 01/07/70
5. AGE AS ON 01.08.1998 : 28 years 1 month
6. DATE OF INITIAL ENGAGEMENT; MODE OF SELECTION (THROUGH EMPLOYMENT EXCEPT BY OTHER METHOD) : 10/05/1998 (no per fixed payment available record)
7. NATURE OF DUTY PERFORMED : Casual nature of work
8. PRESENT STATUS OF THE MAZDOOR: At present not working in the Department.
9. SPECIMEN SIGNATURE OF THE MAZDOOR: → Sri. Jayanta Hazarika.
10. ENGAGEMENT PARTICULARS FROM THE DATE OF INITIAL ENGAGEMENT (as per attached sheet) TILL 01.08.98 : Sheet attached (one)
11. RECOMMENDATION OF THE COMMITTEE WHETHER CASUAL LABOURER SHOULD BE GRANTED TEMPORARY STATUS OR NOT KEEPING IN VIEW GUIDELINE : Not recommended
12. RECOMMENDATION OF THE SSA HEADQUARTERS :

SP 8/13
Subcom District Manager,
Nagaon Telecom Dist.
Nagaon Assam.

Signature of the committee members.

A.D.T. (MIS)

A.G. (C&A)

D.B. (P.A.)

ANNEXURE 'C' (Page-2)

ENGAGEMENT PARTICULARS FROM THE DATE OF INITIAL ENGAGEMENT.

YEAR	MONTH	NO. OF DAYS	MODE OF PAYMENT i.e. MASTER ROLL ACC-17 PARTICULARS i.e. VOUCHER NOS.	AMOUNT	ENGAGED BY WHOM	BILLING/PASSING AUTHORITY.	NAME OF A.O. WHO HAS PAID.
1997	May/97	10 days	ACC-17	Rs 510/-	M. K Das	SDO Dibrugarh	AO (Cash) / etc
	June/97	16 "	DO	Rs 816/-	DO	DO	DO
	Sept/97	10 "	DO	Rs 500/-	DO	DO	DO
	Total =		36 days				
1998	May/98	11 days	DO	Rs 561/-	U. K Bhattacharyya		DO
<p>The labour has not completed 240 days in any worker above years.</p>							

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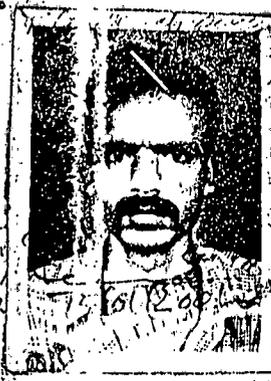
Signature of the Committee Members

ADT(MIS)

AO(Cash)

DE(F&A)

ANNEXURE "A" (Part I)



Verification of records of casual Labourers in Assam Telecom Circle:

Ref: Hon'ble CAT Guwahati bench decision dtd 31.08.99.

1. NAME OF THE APPLICANT CASUAL MAZDOOR : SRI GANESH CH BORAH
2. O/A NO. IF THE LABOURER HAS GONE TO COURT: 316/2000
3. FATHER'S NAME AND ADDRESS : Late Jhalai Borah
4. DATE OF BIRTH : 01-12-66
5. AGE AS ON 01.08.1998 : 31 years 8 months
6. DATE OF INITIAL ENGAGEMENT; MODE OF SELECTION THROUGH EMPLOYMENT EXQ (OR ANY OTHER METHOD) : 04/06/95 (as per last available payment record)
7. NATURE OF DUTY PERFORMED : Casual nature of work
8. PRESENT STATUS OF THE MAZDOOR : At present not working in the Department
9. SPECIMEN SIGNATURE OF THE MAZDOOR : → Sri Ganesh Ch. Borah
10. ENGAGEMENT PARTICULARS FROM THE DATE OF INITIAL ENGAGEMENT (as per attached sheet) TILL 01.08.98 : Sheet attached (one)
11. RECOMMENDATION OF THE COMMITTEE WHETHER CASUAL LABOUR SHOULD BE GRANTED TEMPORARY STATUS OR NOT KEEPING IN VIEW GUIDELINE : Not recommended
12. RECOMMENDATION OF THE SSA HEADQUARTERS

SR Sivas
Telecom District Manager,
Bongaon Telecom Dist.,
Dibrugarh, Assam.

Signature of the committee members.

[Signature]
A.O (MI)

[Signature]
A.O (Cash)

[Signature]
DE (P/A)

ANNEXURE 'C' (Page-2)
ENGAGEMENT PARTICULARS FROM THE DATE OF INITIAL ENGAGEMENT.

YEAR	MONTH	NO. OF DAYS	MODE OF PAYMENT La. MUSTER ROLL ACC-17 PARTICULARS La. VOUCHER NOS.	AMOUNT	ENGAGED BY WHOM	BILLING/PASSING AUTHORITY.	NAME OF A.O. WHO HAS PAID.
1995	June/95	8 days	400/-	Rs. 225/-	J. N. Sankar	5002	AO (Cash)
	July/95	10 "	80 -	Rs. 560/-	Do	Do	Do
	Aug/95	01 "	80 -	Rs. 51/-	Do	Do	Do
	Total	19 days					
1997	May/97	12 days	80 -	Rs. 600/-	Do	Do	Do
	July/97	15 "	80 -	Rs. 750/-	Do	Do	Do
	Aug/97	8 "	80 -	Rs. 400/-	Do	Do	Do
	Total	35 days					
1998	Jan/98	26 days	80 -	Rs. 1378/-	U. K. B. Waghmare	Do	Do
	April/98	14 days	80 -	Rs. 714/-	Do	Do	Do
	May/98	14 days	80 -	Rs. 714/-	Do	Do	Do
	Total	54 days					
<p>The labour is not completed 243 days in any above working years</p>							

Signature of the Committee Members

ADT(MIS)

AO(Cash)

DE(P&A)